

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 20, 2023/Ashadha 29, 1945 (Saka)

No. 231

### 11.00 A.M.

#### 1. National Anthem

The National Anthem was played.

### 11.01 A.M.

#### 2. Oath

Shri Sushil Kumar Rinku, member representing Jalandhar Parliamentary Constituency of Punjab took oath in Punjabi, signed the Roll of Members and took his seat in the House.

### 11.02 A.M.

#### 3. Obituary References

The Speaker made references to the passing away of Shri Rattan Lal Kataria, sitting Member of the Lok Sabha and Member of the Thirteenth and Sixteenth Lok Sabhas; Shri Balubhau *alias* Suresh Narayan Dhanorkar, sitting Member of the Lok Sabha; Shri Parkash Singh Badal, Member of the Sixth Lok Sabha; Shri Ranjit Singh, Member of the Seventh Lok Sabha; Shri Sujan

Singh Bundela, Member of the Eighth and Thirteenth Lok Sabhas; Shri Sandipan Thorat, Member of the Sixth to Twelfth Lok Sabhas; Dr. Viswanadham Kanithi, Member of the Ninth and Tenth Lok Sabhas; Shri Atiq Ahamad, Member of the Fourteenth Lok Sabha; Shri Trilochan Kanungo, Member of the Thirteenth Lok Sabha; Shri Ilyas Azmi, Member of the Eleventh and Fourteenth Lok Sabhas; Shri Anadi Charan Das, Member of the Fifth and Seventh to Tenth Lok Sabhas; Shri Nihal Singh, Member of the Seventh and Eighth Lok Sabhas; and Shri Raj Karan Singh, Member of the Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### **4. Questions**

As the House adjourned till 02.00 P.M. after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

*(Lok Sabha adjourned at 11.11 A.M. and re-assembled at 2.00 P.M.)*

**02.00 P.M.**

**5. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy of the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023 (No. 1 of 2023) (Hindi and English versions) promulgated by the President on 19<sup>th</sup> May, 2023 under article 123(2)(a) of the Constitution.

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation [General (Retd.) V. K. Singh] laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- (i) The Central Motor Vehicles (Nineteenth Amendment) Rules, 2022 published in Notification No. G.S.R.844(E) in Gazette of India dated 23<sup>rd</sup> November, 2022.
- (ii) The Central Motor Vehicles (Twentieth Amendment) Rules, 2022 published in Notification No. G.S.R.850(E) in Gazette of India dated 25<sup>th</sup> November, 2022.
- (iii) The Central Motor Vehicles (Twenty-first Amendment) Rules, 2022 published in Notification No. G.S.R.858(E) in Gazette of India dated 30<sup>th</sup> November, 2022.
- (iv) The Central Motor Vehicles (Twenty-second Amendment) Rules, 2022 published in Notification No. G.S.R.863(E) in Gazette of India dated 2<sup>nd</sup> December, 2022.

- (v) The Central Motor Vehicles (Twenty-third Amendment) Rules, 2022 published in Notification No. G.S.R.879(E) in Gazette of India dated 14<sup>th</sup> December, 2022.
  - (vi) The Central Motor Vehicles (Twenty-fourth Amendment) Rules, 2022 published in Notification No. G.S.R.885(E) in Gazette of India dated 16<sup>th</sup> December, 2022.
  - (vii) The Central Motor Vehicles (Twenty-fifth Amendment) Rules, 2022 published in Notification No. G.S.R.888(E) in Gazette of India dated 19<sup>th</sup> December, 2022.
  - (viii) The Central Motor Vehicles (Twenty-sixth Amendment) Rules, 2022 published in Notification No. G.S.R.901(E) in Gazette of India dated 26<sup>th</sup> December, 2022.
  - (ix) The Central Motor Vehicles (First Amendment) Rules, 2023 published in Notification No. G.S.R.29(E) in Gazette of India dated 17<sup>th</sup> January, 2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Highways & Infrastructure Development Corporation Limited, New Delhi, for the year 2021-2022.
  - (ii) Annual Report of the National Highways & Infrastructure Development Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (3) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-

- (i) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Deep Freezers) Regulations, 2023 published in Notification No. BEE/S&L/Deep Freezer/128/2022-23 in Gazette of India dated 31<sup>st</sup> January, 2023.
- (ii) S.O.482(E) published in Gazette of India dated 2<sup>nd</sup> February, 2023 notifying the deep freezers and direct display of particulars on label of deep freezer.
- (iii) S.O.481(E) published in Gazette of India dated 2<sup>nd</sup> February, 2023 notifying the energy consumption standards for deep freezers.
- (iv) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Light Commercial Air Conditioners) Regulations, 2023 published in Notification No. BEE/S&L/LCAC/37/2022-23 in Gazette of India dated 27<sup>th</sup> February, 2023.
- (v) S.O.1022(E) published in Gazette of India dated 2<sup>nd</sup> March, 2023 notifying the energy consumption standards for light commercial air conditioners.
- (vi) S.O.1023(E) published in Gazette of India dated 2<sup>nd</sup> March, 2023 specifying the Light Commercial Air Conditioner and display of particulars on labels of LCAC.
- (vii) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Ultra-High Definition Televisions) Regulations, 2023

published in Notification No. BEE/S&L/UHD/02/2022-23 in Gazette of India dated 3<sup>rd</sup> March, 2023.

- (viii) S.O.1221(E) published in Gazette of India dated 14<sup>th</sup> March, 2023 notifying the energy consumption standards for Ultra-High Definition Televisions.
  - (ix) S.O.1222(E) published in Gazette of India dated 14<sup>th</sup> March, 2023 specifying the Ultra-High Definition Televisions and display of labels on Ultra-High Definition Televisions notified by the Government.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
- (i) The JERC for UT of J&K and UT of Ladakh (Adoption of various Regulations of JERC for the state of Goa and UTs) Regulations, 2021 published in Notification No. JERC-JKL/Tech-13/2021 in Gazette of India dated 4<sup>th</sup> August, 2021.
  - (ii) The Joint Electricity Regulatory Commission for Union Territories Jammu & Kashmir and Ladakh (Renewable Purchase Obligation, its Compliance and REC framework Implementation) Regulations, 2022 published in Notification No. JERC-JKL/REG/2022/01 in Gazette of India dated 7<sup>th</sup> July, 2022.
  - (iii) The Joint Electricity Regulatory Commission for Jammu & Kashmir and Ladakh (Constitution of Advisory Committee for UT of J&K and UT of Ladakh) Regulations, 2022 published in Notification No. JERC-JKL/REG/2022/02 in Gazette of India dated 2<sup>nd</sup> August, 2022.
  - (iv) The Joint Electricity Regulatory Commission, Jammu & Kashmir and Ladakh (Conduct of Business) Regulations, 2022 published in Notification No. JERC-JKL/REG/2022/03 in Gazette of India dated 2<sup>nd</sup> August, 2022.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Bhakra Beas Management Board (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.94(E) in Gazette of India dated 13<sup>th</sup> February, 2023, under sub-section (3) of Section 97 of the Punjab Re-organisation Act, 1966.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2021-2022.

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification No. S.O.1296(E) (Hindi and English Versions) published in Gazette of India dated 20<sup>th</sup> March, 2023 notifying that the certificate issued on the Udyam Assist Platform to Informal Micro Enterprises shall be treated at par with Udyam Registration Certificate for the purpose of availing Priority Sector lending benefits under sub-section (3) of Section 29 of the Micro, Small Enterprises Development Act, 2006.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2022-2023.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy of the Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 2022 (Hindi and English versions) published in Notification No. S.O.753(E) in Gazette of India dated 17<sup>th</sup> February, 2023, together with a corrigendum thereto (in Hindi version only) published in Notification No. S.O.1045(E) dated 3<sup>rd</sup> March, 2023, under Section 57 of the Delhi Development Act, 1957.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2021-2022.
  - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Delhi Urban Art Commission (Terms and Conditions of



Service) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.50 (E) in Gazette of India dated 6<sup>th</sup> May, 2023, under sub-section(3) of Section 26 of the Delhi Urban Art Commission Act, 1973.

(5) A copy of the Delhi Development Authority (Amalgamation charges for Integrated Schemes for Commercial Centers) Regulation, 2023 (Hindi and English versions) published in Notification No. F.5(9)2019/AO(P)/DDA in Gazette of India dated 29<sup>th</sup> May, 2023, under Section 58 of the Delhi Development Act, 1957.

## **6. Report of the Joint Committee on the Forest (Conservation) Amendment Bill, 2023**

Shri Rajendra Agrawal presented the Report (Hindi and English versions) of the Joint Committee on the Forest (Conservation) Amendment Bill, 2023.

## **7. Record of Evidence of the Joint Committee on the Forest (Conservation) Amendment Bill, 2023**

Shri Rajendra Agrawal laid on the Table, the Record of Evidence of the Joint Committee on the Forest (Conservation) Amendment Bill, 2023.

**02.03 P.M.**

**8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Sunil Kumar Singh regarding need to expedite construction of various irrigation projects in Chatra Parliamentary Constituency.
- 2) Smt. Sangeeta Kumari Singh Deo regarding setting up of National Tribal Museum in Odisha.
- 3) Shri Khagen Murmu regarding construction of airport in Malda district, West Bengal.
- 4) Dr. Nishikant Dubey regarding inclusion of Khetauri, Ghatwal – Ghatwars and others as Scheduled Tribes.
- 5) Shri Bidyut Baran Mahato regarding construction of Dhalbhumgarh Airport in Jamshedpur Parliamentary Constituency.
- 6) Shri Gopal Chinayya Shetty regarding ban on foreign Apps.
- 7) Shri Ramdas C. Tadas regarding need for stringent laws to control road accidents in the country.
- 8) Shri Sanjay Jaiswal regarding need to operationalise Raxaul airport in Bihar.
- 9) Shri Mohanbhai Kalyanji Kundariya regarding need to introduce services of Vande Bharat Train between Rajkot and Mumbai.
- 10) Shri Anurag Sharma regarding problems linked with storage, processing and sale of Millets in Bundelkhand region.

- 11) Shri Sujay Radhakrishna Vikhepatil regarding need to accord sanction for the Master Layout Plan of Leopard Rescue Centre at Ahmednagar, Maharashtra.
- 12) Shri Nihal Chand Chauhan regarding need to establish Indian Agriculture Research Centre or Agriculture University in Ganganagar Parliamentary Constituency.
- 13) Shri Janardan Singh Sigriwal regarding need to set up an Ethanol Plant in Maharajganj Parliamentary Constituency.
- 14) Shri T. N. Prathapan regarding road construction and maintenance work in Mannuthi – Vadakkancheri.
- 15) Shri Hibi Eden regarding ethnic strife and violence in Manipur.
- 16) Shri Kotagiri Sridhar regarding appointment of batch No. 109 of the course completed act apprentices of Andhra Pradesh in Railways.
- 17) Shri Arvind Ganpat Sawant regarding need to grant more time to footwear industry to adhere to new BIS norms and address the concerns of footwear manufacturers.
- 18) Dr. Alok Kumar Suman regarding removal of encroachment on land earmarked for development of Sabeya airport in Gopalganj district, Bihar.
- 19) Shri Bhartruhari Mahtab regarding need to reform and revitalize State Finance Corporations (SFCs).
- 20) Shri Kunwar Danish Ali regarding implementation of the WAQF Act, 1995 in Uttar Pradesh.
- 21) Shri Shrinivas Dadasaheb Patil regarding implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY) in Satara Parliamentary Constituency.

22) Shri K. Subbarayan regarding problems faced by Tiruppur Hosiery Industry.

**2.05 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,  
Friday, the 21<sup>st</sup> July, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 21, 2023/Ashadha 30, 1945 (Saka)

No. 232

**11.00 A.M.**

### **1. Starred Questions**

Starred Question Nos. 21 and 22 were taken up. Replies to Starred Question Nos. 21 and 22 were laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 23 – 40 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 231 – 460 were laid on the Table.

### **3\*. Observation by the Speaker**

The Speaker appealed to the members to allow smooth functioning of Question Hour.

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\* At 11.02 A.M. Original in Hindi. For details, please see the debates of the day.

## **12.00 Noon**

### **4. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy of the Marine Aids Navigation (Accreditation of Training Organisations) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.178 (E) in Gazette of India dated 13<sup>th</sup> March, 2023, under Section 51 of the Marine Aids to Navigation Act, 2021.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Ports, Shipping and Waterways for the year 2022-2023.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Maritime Foundation, New Delhi, for the year 2021-2022, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Maritime Foundation, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Review by the Government of the working of the Advanced

Weapons and Equipment India Limited, Kanpur, for the year 2021-2022.

- (ii) Annual Report of the Advanced Weapons and Equipment India Limited, Kanpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Munitions India Limited, Pune, for the period from 17.08.2021 to 31.03.2022.
- (ii) Annual Report of the Munitions India Limited, Pune, for the period from 17.08.2021 to 31.03.2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Yantra India Limited, Nagpur, for the period from 14.08.2021 to 31.03.2022.
- (ii) Annual Report of the Yantra India Limited, Nagpur, for the period from 14.08.2021 to 31.03.2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy each of the Annual Reports (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the years 2019-2020 to 2021-2022, along with Audited Accounts.
- (ii) Statements regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the years 2019-2020 to 2021-2022.
- (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy each of the Annual Reports (Hindi and English versions) of the Centre for Air Power Studies, New Delhi, for the years 2019-2020 to 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Centre for Air Power Studies, New Delhi, for the years 2019-2020 to 2021-2022.

- (7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of Ayush (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.



## **5. Assent to Bills**

Secretary General laid on the Table the following 5 Bills passed by the Houses of Parliament during the Eleventh Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 02<sup>nd</sup> February, 2023:-

- (i) The Appropriation Bill, 2023;
- (ii) The Appropriation (No.2) Bill,2023;
- (iii) The Jammu and Kashmir Appropriation (No.2) Bill, 2023;
- (iv) The Jammu and Kashmir Appropriation Bill, 2023; and
- (v) The Finance Bill, 2023.

Secretary General also laid on the Table a copy, duly authenticated by the Secretary General, Rajya Sabha, of the Competition (Amendment) Bill, 2023 passed by the Houses of Parliament and assented to by the President.

## **6. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing**

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23):-

- (1) 57<sup>th</sup> Report on 'The Coastal Aquaculture Authority (Amendment) Bill, 2023' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (2) 58<sup>th</sup> Report on the subject 'Research and Development in Farm Mechanization for Small and Marginal Farmers in the Country'

pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

## **7. Report of Standing Committee on Defence**

Shri Jual Oram presented the Thirty-ninth Report (Hindi and English versions) of the Standing Committee on Defence on the 'Inter-Services Organisations (Command, Control & Discipline) Bill, 2023'.

## **8. Reports of Standing Committee on Labour, Textiles and Skill Development**

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) Forty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-sixth Report (Seventeenth Lok Sabha) on 'Implementation of Pradhan Mantri Kaushal Vikas Yojana (PMKVY)' relating to the Ministry of Skill Development & Entrepreneurship.
- (2) Forty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-seventh Report (Seventeenth Lok Sabha) on 'Development of Manmade Fibre' relating to the Ministry of Textiles.
- (3) Forty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in

- their Forty-first Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Labour & Employment.
- (4) Forty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Textiles.
- (5) Forty-eighth Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Skill Development & Entrepreneurship.

## **12.05 P.M.**

### **9. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 24<sup>th</sup> July, 2023.

### **10. Motion for Election of one member of Lok Sabh to the Committee on Estimates (2023-24)**

Shri Kamlesh Paswan moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Estimates

Committee for the un-expired portion of the term of the Committee vice Shri Girish Bhalchandra Bapat expired on 29 March, 2023.”

The motion was adopted.

**11. Motion for association of one member of Rajya Sabha with the Committee on Public Accounts (2023-24)**

Dr. Satya Pal Singh moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee vice Shri Sukhendu Sekhar Ray retiring from Rajya Sabha on 18 August, 2023 and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

**12. Motion for Election of one member of Lok Sabha to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2023-24)**

Dr. (Prof.) Kirit Premjibhai Solanki moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the

Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee vice Shri Rattan Lal Kataria expired on 18 May, 2023.

The motion was adopted.

### **13. Motions for Election to Committee on Welfare of Other Backward Classes**

(i) Shri Rajesh Verma moved the following motion:-

“That in pursuance of para (3) of item at Sl. No. 7 containing the Motion adopted by the House on 24.06.2019, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee.”

The motion was adopted.

(ii) Shri Rajesh Verma moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee.”

The motion was adopted.

#### **14. Motion regarding Joint Committee on Offices of Profit**

Dr. Satya Pal Singh moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by passing away of Shri Hardwar Dubey *w.e.f.* 26th June, 2023 and to be caused by the retirement of Ms. Dola Sen *w.e.f.* 18th August, 2023 from Rajya Sabha, respectively and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

**12.12 P.M.**

#### **15. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Smt. Riti Pathak regarding need to review the compensation for displaced villagers of Kusmi tehsil in Sidhi Parliamentary Constituency due to implementation of project Tiger.
- 2) Shri Subhash Chandra Baheria regarding construction of Broad gauge Railway line from Jaipur to Nathdwara in Rajasthan.
- 3) Smt. Ranjeeta Koli regarding need to extend Delhi - Mathura EMU train upto Deeg and also provide stoppage of train Nos. 12987/88 at Nadbai Railway Station in Rajasthan.

- 4) Shri Bholanath (B.P. Saroj) regarding construction of Bridges in Machhlishahar Parliamentary Constituency.
- 5) Shri Ashok Kumar Rawat regarding alleged irregularities in implementation of Pradhan Mantri Gram Sadak Yojana in Misrikh Parliamentary Constituency.
- 6) Shri Dharambir Singh regarding need to construct more Dams and interlink rivers in the country.
- 7) Smt. Rama Devi regarding stoppage of train No. 15655/15656 at Ghorasahan and Bairgania Railway Stations in Bihar.
- 8) Shri Sudhakar Tukaram Shrangare regarding need to provide Ayushman card to all the eligible people in Latur Parliamentary Constituency.
- 9) Shri Bhola Singh regarding posting of married working couples in KVS at the same station/place.
- 10) Shri Sushil Kumar Singh regarding expeditious construction of North Koel Irrigation Project.
- 11) Dr. Sukanta Majumdar regarding need to construct a rake point on vacant land near Balurghat Railway Station.
- 12) Shri Arjun Lal Meena regarding need to rename 'Surkhand ka Kheda Flag Railway Station' in Rajasthan as 'Veerangana Hadirani Salumbar Road Surkhand ka Kheda Railway Station'.
- 13) Shri Chhedi Paswan regarding need to develop Ashokan rock edicts site situated in Kaimur district in Bihar and connect the site with Buddhist circuit.
- 14) Shri Komati Reddy Venkat Reddy regarding need to lay a new six-lane highway from Malkapur to Vijayawada under Greenfield Corridor Express Highway in Telangana.

- 15) Adv. Dean Kuriakose regarding need to declare national holiday on Vishwakarma day and on birth and death anniversary days of Shri Narayana Guru.
- 16) Shri Ravneet Singh regarding permanent solution to illegal migration especially in Punjab.
- 17) Shri Gautham Sigamani Pon regarding sharp rise in prices of essential commodities.
- 18) Dr. T. Sumathy (A) Thamizhachi Thangapandian regarding removal of additional toll plazas situated within 60 kms of one another and rationalization of the levy of Toll Tax.
- 19) Shri Vinayak Bhaurao Raut regarding establishment of a National Institute of Medicinal Plants (NIMP) in Sindhudurg District, Maharashtra.
- 20) Shri P.R. Natarajan regarding need to bring policy for providing licenses for production of Covid-19 Vaccine.
- 21) Shri N.K. Premchandran regarding development of Kollam Port by providing immigration checkpoints.

**12.13 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,  
Monday, the 24<sup>th</sup> July, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**



# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 24, 2023/Sravana 2, 1945 (Saka)

No. 233

11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 41 to 45 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.27 A.M.  
and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 46 and 60 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 461 – 690 were laid on the Table.

### 3\*. Observation by the Speaker

The Speaker appealed to the Members to allow smooth functioning of Question Hour.

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\* At 11.26 A.M. Original in Hindi. For details, please see the debates of the day.

**12.00 Noon****4. Papers laid on the Table**

The Minister of Tribal Affairs (Shri Arjun Munda) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under clause (6) of Article 338A of the Constitution:-
  - (i) Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2016-2017.
  - (ii) Action Taken Memorandum on the Annual Report of the National Commission for Scheduled Tribes, New Delhi for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
- (i) S.O.1800(E) published in Gazette of India dated 21<sup>st</sup> April, 2023 making certain amendments in the Notification No. S.O.38 (E) dated 3<sup>rd</sup> January, 2022.
- (ii) S.O.2903(E) published in Gazette of India dated 3<sup>rd</sup> July, 2023 making certain amendments in the Notification No. S.O.19 (E) dated 6<sup>th</sup> January, 2011.
- (iii) S.O.1832(E) published in Gazette of India dated 21<sup>st</sup> April, 2023 making certain amendments in the Notification No. S.O.1533(E) dated 14<sup>th</sup> September, 2006.
- (iv) S.O.2226(E) published in Gazette of India dated 18<sup>th</sup> May, 2023 making certain amendments in the Notification No. S.O.1533(E) dated 14<sup>th</sup> September, 2006.

- (2) A copy of the National Green Tribunal (Practices and Procedure) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.215(E) in Gazette of India dated 24<sup>th</sup> March, 2023 under sub-section (3) of Section 35 of the National Green Tribunal Act, 2010.
- (3) A copy of the Plastic Waste Management (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.318 (E) (Hindi and English versions) in Gazette of India dated 27<sup>th</sup> April, 2023 under Section 26 of the Environment (Protection) Act, 1986.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2021-2022, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
  - (i) G.S.R.472(E) published in Gazette of India dated 30<sup>th</sup> June, 2023, making certain amendments in the Foreign Exchange Management (Current Account Transactions) Rules, 2000 with effect from 16<sup>th</sup> May, 2023.
  - (ii) The Foreign Exchange Management (Current Account

Transactions) (Amendment) Rules, 2023 published in Notification No. G.S.R.369(E) in Gazette of India dated 16<sup>th</sup> May, 2023.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) Section 8A of the Customs Tariff Act, 1975:-
- (i) G.S.R.469(E) published in Gazette of India dated 30<sup>th</sup> June, 2023, together with an explanatory memorandum seeking to increase the standard tariff for Liquefied Petroleum Gas in First Schedule of Customs Tariff Act, 1975 from 5% to 15%.
  - (ii) G.S.R.473(E) published in Gazette of India dated 1<sup>st</sup> July, 2023, together with an explanatory memorandum seeking to increase the standard tariff for liquefied Propane and liquefied Butane in First Schedule of Customs Tariff Act, 1975.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) G.S.R.470(E) published in Gazette of India dated 30<sup>th</sup> June, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.785(E) dated 30<sup>th</sup> June, 2017.
  - (ii) G.S.R.471(E) published in Gazette of India dated 30<sup>th</sup> June, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.69(E) dated 1<sup>st</sup> February, 2021.
  - (iii) G.S.R.474(E) published in Gazette of India dated 1<sup>st</sup> July, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.785(E) dated 30<sup>th</sup> June, 2017.

- (iv) G.S.R.475(E) published in Gazette of India dated 1<sup>st</sup> July, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.69(E) dated 1<sup>st</sup> February, 2021.
- (v) G.S.R.254(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, together with an explanatory memorandum giving effect to the Advance Authorization Scheme of the Foreign Trade Policy, 2023. The notification exempts customs duties on import of materials against an Advance Authorization subject to fulfillment of export obligation and other conditions.
- (vi) G.S.R.255(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, together with an explanatory memorandum giving effect to the Advance Authorization Scheme for Deemed Exports of the Foreign Trade Policy, 2023. Subject to certain conditions, the notification exempts from customs duties the materials imported, against such an Authorisation, to manufacture final goods for supply to specified categories of domestic manufacturers.
- (vii) G.S.R.256(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, together with an explanatory memorandum giving effect to the Advance Authorization Scheme for Annual Requirement of the Foreign Trade Policy, 2023. The notification exempts from customs duties the materials imported for a product group against such an Authorization subject to fulfillment of export obligation and other conditions.
- (viii) G.S.R.257(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, together with an explanatory memorandum giving effect to the provision in the Foreign Trade Policy, 2023 relating to export of an item, otherwise prohibited

for export, under the Advance Authorization Scheme. The notification exempts the customs duties on materials imported into India against such an Authorization, subject to specified conditions.

- (ix) G.S.R.258(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, together with an explanatory memorandum giving effect to the Duty Free Import Authorization (DFIA) Scheme in the Foreign Trade Policy, 2023. Such Authorization is granted after the exports have been made. The notification exempts the basic customs duty on materials imported against a DFIA subject to certain conditions.
- (x) G.S.R.259(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, together with an explanatory memorandum giving effect to the Export Promotion Capital Goods (EPCG) Scheme in the Foreign Trade Policy, 2023. The notification permits import of capital goods at zero customs duty subject to fulfillment of an export obligation and other conditions.
- (xi) G.S.R.260(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, together with an explanatory memorandum giving effect to the Special Advance Authorization Scheme of the Foreign Trade Policy, 2023. The notification exempts import of fabrics against a special Advance Authorization subject to fulfillment of export obligation and other conditions.
- (xii) G.S.R.261(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, together with an explanatory memorandum notifying the manner of issue of duty credit for goods exported under the Scheme for Remission of Duties and Taxes on Exported Products (RoDTEP) and the conditions and restrictions governing the issuance of duty credit, in accordance with the paragraph 4.01(d) of

the Foreign Trade Policy, 2023.

- (xiii) G.S.R.262(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, together with an explanatory memorandum notifying the manner of issue of duty credit for goods exported under the Scheme for Rebate of State and Central Taxes and Levies and the conditions and restrictions governing the issuance of duty credit, in accordance with Government of India, Ministry of Textiles' Notification No. 12015/11/2020-TTP dated the 13<sup>th</sup> August, 2021, under Foreign Trade Policy, 2023.
- (xiv) G.S.R.316(E) published in Gazette of India dated 26<sup>th</sup> April, 2023, together with an explanatory memorandum making certain amendments in the thirteen Notifications, mentioned therein.
- (xv) G.S.R.251(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 25/2021-Customs, dated 31.03.2021.
- (xvi) G.S.R.252(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 22-2022-Customs, dated 30.04.2022.
- (xvii) G.S.R.277(E) published in Gazette of India dated 10<sup>th</sup> April, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 55/2022-Customs, dated 31.10.2022.
- (xviii) G.S.R.309(E) published in Gazette of India dated 20<sup>th</sup> April, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 55/2022-Customs, dated 31.10.2022.
- (xix) G.S.R.319(E) published in Gazette of India dated 27<sup>th</sup>



April, 2023, together with an explanatory memorandum making certain amendments in Notification No.11/2022-Customs and Notification No. 12/2022-Customs, both dated 01.01.2022.

- (xx) G.S.R.331(E) published in Gazette of India dated 1<sup>st</sup> May, 2023, together with an explanatory memorandum making certain amendments in the three Notifications, mentioned therein.
- (xxi) G.S.R.332(E) published in Gazette of India dated 1<sup>st</sup> May, 2023, together with an explanatory memorandum making certain amendments in the Notification No.50/2017-Customs dated 30<sup>th</sup> June, 2017 together with a corrigendum thereto published in Notification No. GS.R.368(E) dated 16<sup>th</sup> May, 2023.
- (xxii) G.S.R.333(E) published in Gazette of India dated 1<sup>st</sup> May, 2023, together with an explanatory memorandum making certain amendments in the seventeen Notifications, mentioned therein.
- (xxiii) G.S.R.356(E) published in Gazette of India dated 10<sup>th</sup> May, 2023, together with an explanatory memorandum seeking to allow imports of Crude Soya-bean Oil (HS150710 10 00) and Crude Sunflower Oil (HS1512 11 10) and zero Basic Customs Duty and zero Agriculture Infrastructure and Development Cess (that is, zero in-quote tariff rate) for TRQ license holders for FY 2022-23 (as revalidated by DGFI) upto the 30<sup>th</sup> June, 2023.
- (xxiv) G.S.R.383(E) published in Gazette of India dated 23<sup>rd</sup> May, 2023, together with an explanatory memorandum making certain amendments in Notification No. 62/2022-Customs dated 26<sup>th</sup> December, 2022.
- (xxv) G.S.R.439(E) published in Gazette of India dated 14<sup>th</sup>

June, 2023, together with an explanatory memorandum making certain amendments in Notification No. 48/2021-Customs dated 13<sup>th</sup> October, 2021.

- (xxvi) G.S.R.263(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, together with an explanatory memorandum making certain amendments in the eight Notifications, mentioned therein.
  - (xxvii) G.S.R.265(E) published in Gazette of India dated 3<sup>rd</sup> April, 2023, together with an explanatory memorandum making certain amendments in the Notification No.40/2015-Customs dated 21<sup>st</sup> July, 2015.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
- (i) G.S.R.245(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum seeking to give amnesty to GSTR-4 non-filers.
  - (ii) G.S.R.246(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum seeking to extend the time limit for application for revocation of cancellation of registration.
  - (iii) The Central Goods and Services Tax (Amendment) Rules, 2023 published in Notification No. G.S.R.247 (E) dated 31<sup>st</sup> March, 2023 together with an explanatory memorandum.
  - (iv) G.S.R.248(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 27/2022 dated 26.12.2022.

- (v) G.S.R.249(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum seeking to give amnesty scheme for deemed withdrawal of assessment orders issued under Section 62 of the Central Goods and Services Tax Act, 2017.
- (vi) G.S.R.250(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum seeking to rationalize the late fee for GSTR-9 and Amnesty to GSTR-9 non-filers.
- (vii) S.O.1563(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum seeking to give amnesty to GSTR-10 non-filers.
- (viii) S.O.1564(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum seeking to extend the limitation under Section 168A of CGST Act.
- (ix) G.S.R.355(E) published in Gazette of India dated 10<sup>th</sup> May, 2023, together with an explanatory memorandum seeking to implement e-invoicing for the taxpayers having aggregate turnover exceeding Rs. 5 Crore from 01 August 2023.
- (x) G.S.R.384(E) published in Gazette of India dated 24<sup>th</sup> May, 2023, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-1 for April, 2023 for registered persons whose principal place of business is in the State of Manipur.
- (xi) G.S.R.385(E) published in Gazette of India dated 24<sup>th</sup>

May, 2023, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-3B for April, 2023 for registered persons whose principal place of business is in the State of Manipur.

- (xii) G.S.R.386(E) published in Gazette of India dated 24<sup>th</sup> May, 2023, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-7 for April, 2023 for registered persons whose principal place of business is in the State of Manipur.
- (xiii) G.S.R.448(E) published in Gazette of India dated 19<sup>th</sup> June, 2023, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-1 for April and May, 2023 for registered persons whose principal place of business is in the State of Manipur.
- (xiv) G.S.R.449(E) published in Gazette of India dated 19<sup>th</sup> June, 2023, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-3B for April and May, 2023 for registered persons whose principal place of business is in the State of Manipur.
- (xv) G.S.R.450(E) published in Gazette of India dated 19<sup>th</sup> June, 2023, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-7 for April and May, 2023 for registered persons whose principal place of business is in the State of Manipur.
- (xvi) G.S.R.460(E) published in Gazette of India dated 27<sup>th</sup> June, 2023, together with an explanatory memorandum seeking to extend the due date for filing of return in FORM GSTR-3B for the month of May 2023 for the persons registered in the districts of Kutch, Jamnagar,

Morbi, Patan and Banaskantha in the state of Gujarat upto 30<sup>th</sup> June 2023.

- (xvii) G.S.R.348(E) published in Gazette of India dated 9<sup>th</sup> May, 2023, together with an explanatory memorandum making certain amendments in Notification No.11/2017-Central Tax (rate) dated 28<sup>th</sup> June, 2017.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) Section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R.276(E) published in Gazette of India dated 6<sup>th</sup> April, 2023, seeking to extend the levy of anti-dumping duty on imports of Fishing net originating in or exported from China PR upto and including 9<sup>th</sup> September, 2023.
- (ii) G.S.R.279(E) published in Gazette of India dated 10<sup>th</sup> April, 2023, seeking to impose definitive anti-dumping duty on imports of "Ursodeoxycholic Acid" originating in or exported from China PR and Korea RP for a period of 5 years, in pursuance of final findings issued by DGTR.
- (iii) G.S.R.308(E) published in Gazette of India dated 19<sup>th</sup> April, 2023, seeking levy of anti-dumping duty on imports of "Vinyl Tiles, other than in roll or sheet form" originating in or exported from China PR, Taiwan and Vietnam.
- (iv) G.S.R.416(E) published in Gazette of India dated 9<sup>th</sup> June, 2023, together with an explanatory memorandum making certain amendments in Notification No. 31/2022-Customs (ADD) dated 20<sup>th</sup> December, 2022.
- (v) G.S.R.344(E) published in Gazette of India dated 4<sup>th</sup> May, 2023, seeking to impose countervailing duty on imports of Saturated Fatty Alcohols of Carbon Chain

length C10 to C18 and their blends originating in or exported from Indonesia, Malaysia and Thailand for a period of 5 Years.

- (vi) G.S.R.241(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, making certain amendments in Notification No. 11/2017-Central Excise dated 30<sup>th</sup> June, 2017.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section(2) of Section 38 of Central Excise Act, 1944:-
- (i) G.S.R.303(E) published in Gazette of India dated 18<sup>th</sup> April, 2023, together with an explanatory memorandum making certain amendments in the Notification No.18/2022-Central Excise, dated the 19<sup>th</sup> July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
- (ii) G.S.R.304(E) published in Gazette of India dated 18<sup>th</sup> April, 2023, together with an explanatory memorandum making certain amendments in the Notification No.04/2022-Central Excise, dated the 30<sup>th</sup> June, 2022 to reduce the Special Additional Excise Duty on Diesel.
- (iii) G.S.R.336(E) published in Gazette of India dated 1<sup>st</sup> May, 2023, together with an explanatory memorandum making certain amendments in the Notification No.18/2022-Central Excise, dated the 19<sup>th</sup> July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
- (iv) G.S.R.366(E) published in Gazette of India dated 15<sup>th</sup> May, 2023, together with an explanatory memorandum making certain amendments in the Notification No.18/2022-Central Excise, dated the 19<sup>th</sup> July, 2022 to

reduce the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.

- (v) G.S.R.317(E) (Hindi and English versions) published in Gazette of India dated 27<sup>th</sup> April, 2023, together with an explanatory memorandum, making certain amendments in Notification No. 22/2003-Central Excise and 23/2003-Central Excise, both dated 31<sup>st</sup> March, 2003.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section(2) of Section 1 of Finance Act, 2023:-
- (i) S.O.1566(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum seeking to appoint the 1<sup>st</sup> day of April, 2023, as the date on which the provisions of Section 163 of the Finance Act, 2023 shall come into force.
  - (ii) S.O.1567(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum seeking to provide for commencement dates for various sections of the Finance Act, 2023.
- (8) A copy of the Notification No. G.S.R.253(E) (Hindi and English versions) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum, making certain amendments in the Notification No. 1/2017-Compensation Cess (Rate), dated the 28<sup>th</sup> June, 2017, under Section 13 of the Compensation Cess Goods and Service Tax Act, 2017.
- (9) A copy of the Notification No. G.S.R.349(E) (Hindi and English versions) published in Gazette of India dated 9<sup>th</sup> May, 2023, together with an explanatory memorandum, making certain amendments in Notification No. 08/2017-Integrated Tax (Rate) dated the 28<sup>th</sup> June, 2017, under Section 24 of the Integrated Goods and Service Tax Act, 2017.

- (10) A copy of the Notification No. G.S.R.350(E) (Hindi and English versions) published in Gazette of India dated 9<sup>th</sup> May, 2023, together with an explanatory memorandum, making certain amendments in Notification No. 11/2017-Union Territory Tax (Rate) dated the 28<sup>th</sup> June, 2017, under Section 24 of the Union Territory Goods and Service Tax Act, 2017.
- (11) A copy of the Tribunal (Conditions of Service) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.444(E) in Gazette of India dated 16<sup>th</sup> June, 2023 under Section 32 of the Tribunal Reforms Act, 2021.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Services Tax Act, 2017 and Section 24 of the Union Territory Goods and Services Tax Act, 2017:-
- (i) G.S.R.361 (E) published in Gazette of India dated 12<sup>th</sup> May, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.1004 (E) dated 8<sup>th</sup> October, 2018.
  - (ii) G.S.R.390 (E) published in Gazette of India dated 25<sup>th</sup> May, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.1004 (E) dated 8<sup>th</sup> October, 2018.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-
- (i) The International Financial Services Centres Authority (Fund Management) (Amendment) Regulations, 2023 published in Notification No. F.No. IFSCA/2022-23/GN/REG034 in Gazette of India dated 13<sup>th</sup> April, 2023.
  - (ii) The International Financial Services Centres Authority



(Re-insurance) Regulations, 2023 published in Notification No. F.No. IFSCA/2022-23/GN /REG036 in Gazette of India dated 13<sup>th</sup> April, 2023.

- (iii) Notification No. IFSCA/2022-23/GN/037 published in Gazette of India dated 13<sup>th</sup> April, 2023 specifying an operating lease, including an hybrid of operating and financial lease, in respect of 'Aviation training simulation devices', as a financial product.
- (iv) The International Financial Services Centres Authority (Assets, Liabilities, and Solvency Margin of General, Health and re-insurance business) Regulations, 2023 published in Notification No. IFSCA/2022-23/GN/REG038 in Gazette of India dated 20<sup>th</sup> April, 2023.
- (v) The International Financial Services Centres Authority (Assets, Liabilities, Solvency Margin and Abstract of Actuarial Report for Life Insurance Business) Regulations, 2023 published in Notification No. IFSCA/2022-23/GN/REG039 dated 20<sup>th</sup> April, 2023.
- (vi) The International Financial Services Centres Authority (Management Control, Administrative Control and Market Conduct of insurance business) Regulations, 2023 published in Notification No. IFSCA/2022-23/GN/REG035 in Gazette of India dated 1<sup>st</sup> May, 2023.
- (vii) Notification No. IFSCA/2020-21/NICCL/245 published in Gazette of India dated 26<sup>th</sup> May, 2023 granting recognition to NSE IFSC Clearing Corporation Limited, Unit No. 1202, Brigade International Financial Centre, 12<sup>th</sup> Floor, Building No. 14-A, Block 14, Zone-1, GIFT SEZ, Gandhinagar, Gujarat-382355, subject to certain conditions, mentioned therein.
- (viii) Notification No. IFSCA/2020-21/NSE-IFSC/262 published

in Gazette of India dated 26<sup>th</sup> May, 2023 granting renewal of recognition to NSE IFSC Clearing Corporation Limited, Unit No. 1202, Brigade International Financial Centre, 12<sup>th</sup> Floor, Building No. 14-A, Block 14, Zone-1, GIFT SEZ, Gandhinagar, Gujarat-382355, subject to certain conditions, mentioned therein.

- (ix) The International Financial Services Centres Authority (Capital Market Intermediaries) (Amendment) Regulations, 2023 published in Notification No. IFSCA/2023-24/GN/REG040 in Gazette of India dated 4<sup>th</sup> July, 2023.
  - (x) The International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2023 published in Notification No. IFSCA/2023-24/GN/REG041 in Gazette of India dated 7<sup>th</sup> July, 2023.
- (14) A copy of the 40<sup>th</sup> Progress Report (Hindi and English versions) on the action taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto – July 2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Buddhist Confederation, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Buddhist Confederation, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table a copy of the University Grants Commission (Redressal of Grievances of Students) Regulations, 2023 (Hindi and English versions) published in Notification No. F.1-13/2022/(CPP-II) in Gazette of India dated 11<sup>th</sup> April, 2023 under Section 28 of the University Grants Commission Act, 1956.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 114A(3) of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority of India Act, 1999:-
- (i) The Insurance Regulatory and Development Authority of India (Payment of Commission) Regulations, 2023

published in Notification No. F.No. IRDAI/Reg/2/190/2023 in Gazette of India dated 27<sup>th</sup> March, 2023.

- (ii) The Insurance Regulatory and Development Authority of India (Expenses of management of insurers transacting life insurance business) Regulations, 2023 published in Notification No. F.No. IRDAI/Reg/3/191/2023 in Gazette of India dated 27<sup>th</sup> March, 2023.
  - (iii) The Insurance Regulatory and Development Authority of India (Expenses of management of insurers transacting life insurance business) Regulations, 2023 published in Notification No. F.No. IRDAI/Reg/4/192/2023 in Gazette of India dated 27<sup>th</sup> March, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section(3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993:-
- (i) The Debts Recovery Appellate Tribunal, Allahabad and Debts Recovery Tribunals at Allahabad, Ranchi, Jabalpur, Patna, Lucknow and Dehradun Recruitment (Amendment) Rules, 2023 published in Notification No. G.S.R.482 (E) in Gazette of India dated 6<sup>th</sup> July, 2023.
  - (ii) The Debts Recovery Appellate Tribunal, Chennai and Debts Recovery Tribunals at Ernakulam, Chennai, Madurai, Coimbatore and Bangalore Recruitment (Amendment) Rules, 2023 published in Notification No. G.S.R.483(E) in Gazette of India dated 6<sup>th</sup> July, 2023.
  - (iii) The Debts Recovery Appellate Tribunal, Delhi and Debts Recovery Tribunals at Chandigarh, Delhi and Jaipur Recruitment (Amendment) Rules, 2023 published in Notification No. G.S.R.484(E) in Gazette of India dated 6<sup>th</sup> July, 2023.

- (iv) The Debts Recovery Appellate Tribunal, Kolkata and Debts Recovery Tribunals at Hyderabad, Guwahati, Kolkata, Visakhapatnam, Siliguri and Cuttack Recruitment (Amendment) Rules, 2023 published in Notification No. G.S.R.485(E) in Gazette of India dated 6<sup>th</sup> July, 2023.
  - (v) The Debts Recovery Appellate Tribunal, Mumbai and Debts Recovery Tribunals at Aurangabad, Mumbai, Ahmedabad, Pune and Nagpur Recruitment (Amendment) Rules, 2023 published in Notification No. G.S.R.486 (E) in Gazette of India dated 6<sup>th</sup> July, 2023.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-
- (i) The Pension Fund Regulatory and Development Authority (Salary and Allowances Payable to, and Other Terms and Conditions of Service of, Chairperson and While-time Members) Amendment Rules, 2023 published in Notification No. G.S.R.209(E) in Gazette of India dated 22<sup>nd</sup> March, 2023.
  - (ii) The Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Amendment) Regulations, 2023 published in Notification No.PFRDA/12/RGL/189/8 in Gazette of India dated 23<sup>rd</sup> March, 2023.
  - (iii) The Pension Fund Regulatory and Development Authority (National Pension System Trust) (Amendment) Regulations, 2023 published in Notification No.PFRDA/12/RGL/139/5 in Gazette of India dated 17<sup>th</sup> April, 2023.

- (iv) The Pension Fund Regulatory and Development Authority (Redressal of Subscriber Grievance) (Amendment) Regulations, 2023 published in Notification No.PFRDA/12/RGL/139/1 in Gazette of India dated 27<sup>th</sup> March, 2023.
- (4) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended 31<sup>st</sup> March, 2023, alongwith Audited Accounts.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 31.03.2023.
  - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 31.03.2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Financing Infrastructure and Development, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Financing Infrastructure and Development, Mumbai, for the year 2022-2023.

## **5. Report of Business Advisory Committee**

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi presented the Forty-second Report of the Business Advisory Committee.

## **6. Report of Standing Committee on Transport, Tourism and Culture**

Shri Tirath Singh Rawat laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Forty-eighth Report on the subject 'Heritage Theft – The Illegal Trade in Indian Antiquities and the Challenges of Retrieving and Safeguarding Our Tangible Cultural Heritage'.
- (2) Three Hundred Forty-ninth Report on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its Three Hundred Twenty-seventh Report on the subject 'Connectivity and Tourist Terminal Facilities at Ports'.
- (3) Three Hundred Fiftieth Report on the subject 'Development of Greenfield and Brownfield Airports and Issues pertaining to Civil Enclave in Defence Airports'.
- (4) Three Hundred Fifty-first Report on the subject 'Functioning of National Akademis and other Cultural Institutions'.

**12.04 P.M.**

## **7. Statements by Ministers**

- (1) The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) made a statement regarding the status of implementation of recommendations contained in the 55th Report of the Standing Committee on Finance on Demands for Grants (2023-24) pertaining to the Department of Revenue, Ministry of Finance.
- (2) The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of

Cooperation (Shri B. L. Verma) made a statement regarding the status of implementation of the recommendations/observations contained in the 241<sup>st</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2022-23) pertaining to the Ministry of Development of North Eastern Region.

## **8. Motion for Election of six Members of Lok Sabha to the Court of Aligarh Muslim University**

Shri Dharmendra Pradhan moved the following motion:-

“That in pursuance of sub-clause (xxiv) of clause 1 and clause 2 of Statute 14 of the Statutes of Aligarh Muslim University Act, 1920, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from amongst themselves to serve as members of the Court of Aligarh Muslim University, subject to the other provisions of the said Statutes.”

The motion was adopted.

## **9. Government Bill – Withdrawn**

*\* The DNA Technology (Use and Application) Regulation Bill, 2019*

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\* The Bill was introduced on 8 July, 2019 and referred to the Standing Committee on Science and Technology, Environment, Forests and Climate Change for examination and report. The Report of the Committee was laid on the Table of Lok Sabha on 3 February, 2021. A Statement containing reasons for which the Bill is being withdrawn has been circulated to members on 20.7.2023.



## 10. Government Bills – Introduced

- (i) *The National Nursing and Midwifery Commission Bill, 2023*
- (ii) *The National Dental Commission Bill, 2023*
- (iii) *The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023*

*(Due to interruptions, Lok Sabha adjourned at 12.08 P.M.  
and re-assembled at 02.00 P.M.)*

**02.00 P.M.**

## 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Naranbhai Bhikhabhai Kachhadiya regarding need to simplify the Software pertaining to implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme.
- 2) Shri Parbhatbhai Savabhai Patel regarding need to provide stoppage of train No. 14803/14804 at Dhanera Railway Station in Banaskantha Parliamentary Constituency.
- 3) Shri Ramdas Chandrabhanji Tadas regarding need for CBI inquiry to investigate the alleged case of spurious seeds in Wardha district, Maharashtra.
- 4) Smt. Raksha Nikhil Khadse regarding closure of ITIs.
- 5) Dr. Ramapati Ram Tripathi regarding need to develop Devrahi Mata Mandir in Deoria District, UP as a tourist Place.
- 6) Shri Pratap Chandra Sarangi regarding establishment of National Rice Research Institute in Jaleswar, Odisha.
- 7) Shri Khagen Murmu regarding flood and land erosion caused by Ganga and Phulhar river in Maldaha Uttar Parliamentary Constituency.

- 8) Shri Nihal Chand Chauhan regarding need to provide immediate central assistance to flood affected areas in Ganganagar Parliamentary Constituency.
- 9) Shri Mohan Mandavi regarding need to investigate alleged harassment of Faculty members of AIIMS in Raipur, Chhattisgarh.
- 10) Shri Sunil Kumar Soni regarding implementation of 'Har Ghar Nal Yojana' in Chhattisgarh.
- 11) Shri Vishnu Dayal Ram regarding need to expedite the construction of North Koel Reservoir Project and provide compensation to the people displaced due to the project.
- 12) Shri Sudhakar Tukaram Shrangare regarding need to regulate the social media.
- 13) Smt. Jaskaur Meena regarding provision of stringent law to punish culprits involved in crimes against women.
- 14) Ms. Debasree Chaudhuri regarding need to re-open of Land Immigration Checkpost at Radhikapur, West Bengal.
- 15) Shri Vivek Narayan Shejwalkar regarding need to take remedial measures to check the increasing cases of cancer patients due to polluted water in Gwalior Parliamentary Constituency.
- 16) Ms. Locket Chatterjee regarding poll-related violence in West Bengal.
- 17) Adv. Adoor Prakash regarding fatal accidents in Muthalapozi fishing harbour in Kerala.
- 18) Shri Ve. Vaithilingam regarding need to construct granite stone barrier along the coast to protect the villagers of Puducherry and Karaikal.
- 19) Shri V.K. Sreekandan regarding stoppage of train at Ottappalam and Pattambi in Kerala.
- 20) Shri C.N. Annadurai regarding need to conduct various examinations for recruitment in Central Government Services in Tamil language and also to

- improve the employment opportunities for the youths of Tamil Nadu.
- 21) Smt. Sajda Ahmed regarding problems faced by shuttlecock manufactures in Uluberia Parliamentary Constituency.
  - 22) Shri Kanumuru Raghurama Krishna Raju regarding completion of Kotipalli – Narasapuram railway line in Andhra Pradesh.
  - 23) Shri Shrirang Appa Barne regarding need to establish educational institutions of excellence in the country to stop migration of students.
  - 24) Shri Mahabali Singh regarding need to expedite construction bridge over Punpun river in Aurangabad district, Bihar.
  - 25) Ms. Chandrani Murmu regarding educational facilities for Tribals in Keonjhar district in Odisha.
  - 26) Shri Malook Nagar regarding need to check atrocities against Dalits.
  - 27) Shri Choudhary Mahboob Ali Kaiser regarding need to provide stoppage of trains at railway stations in Khagaria Parliamentary Constituency.
  - 28) Smt. Supriya Sadanand Sule regarding recent incident of violence in Manipur.
  - 29) Shri P.R. Natarajan regarding measures to give impetus to the textile sector.

*(Due to interruptions, Lok Sabha adjourned at 02.02 P.M.  
and re-assembled at 02.30 P.M.)*

**02.33 P.M\*.**

*(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M.,  
Tuesday, the 25<sup>th</sup> July, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*From 02.30 P.M. to 02.33 P.M. members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, July 25, 2023/Sravana 3, 1945 (Saka)

No. 234

**11.00 A.M.**

### **1. Starred Questions**

Starred Question No. 61 was taken up. Reply to Starred Questions No. 61 was laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.  
and re-assembled at 02.00 P.M.)*

Replies to Starred Question Nos. 62 – 80 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 691 – 920 were laid on the Table.

### **3\*. Observation by the Speaker**

The Speaker appealed to the Members to maintain decorum and allow smooth functioning of the Question Hour.

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\* At 11.03 A.M. Original in Hindi. For details, please see the debates of the day.

**02.00 P.M.**

**4. Papers laid on the Table**

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2021-2022, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Infrastructure Development Agency, New Delhi, for the year 2021-2022, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Rural Infrastructure Development Agency, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand

Rai) laid on the Table:-

- (1) A copy of the Indo-Tibetan Border Police Force, General Duty Cadre (Group 'C' Posts) Recruitment Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.113(E) in Gazette of India dated 21<sup>st</sup> February, 2023, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (2) A copy of the Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Group 'B' (Non-Gazetted) Para-Veterinary Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.26 in weekly Gazette of India dated 25<sup>th</sup> March, 2023, under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.
- (3) A copy of the Assam Rifles, Rifleman/ Riflewomen (General Duty), Group 'C' Combatised Post Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.351(E) in Gazette of India dated 9<sup>th</sup> May, 2023, under Section 167 of the Assam Rifles Act, 2006.
- (4) A copy of the Central Reserve Police Force, Constable (General Duty), General Duty Cadre, Group 'C' Post, Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.271(E) in Gazette of India dated 5<sup>th</sup> April, 2023, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 3 of the Passport (Entry into India) Act, 1920:-
  - (i) S.O.3051(E) published in Gazette of India dated 11<sup>th</sup> July, 2023 designating Dhamra Seaport of Odisha State as an

authorized Immigration checkpoint for entry into/ exit from India with valid travel documents for all classes of passengers.

- (ii) S.O.3053(E) published in Gazette of India dated 11<sup>th</sup> July, 2023 designating Manohar International Airport, Mopa of Goa State as an authorized Immigration checkpoint for entry into/ exit from India with valid travel documents for all classes of passengers.
- (6) A copy of the Central Industrial Security Force, Security Wing (Subordinate Ranks) Group 'B' and Group 'C' Posts (Amendment) Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.195(E) in Gazette of India dated 16<sup>th</sup> March, 2023, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968:-
  - (i) The Insecticides (Second Amendment) Rules, 2023 published in Notification No. G.S.R.211(E) in Gazette of India dated 23<sup>rd</sup> March, 2023.
  - (ii) The Insecticides (Third Amendment) Rules, 2023 published in Notification No. G.S.R.274(E) in Gazette of India dated 6<sup>th</sup> April, 2023.
  - (iii) The Insecticides (Fourth Amendment) Rules, 2023

published in Notification No. G.S.R.315(E) in Gazette of India dated 26<sup>th</sup> April, 2023.

(2) A copy each of the following Notifications (Hindi and English versions) issued under Section 4D of the Destructive Insects & Pests Act, 1914:-

- (i) The Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2023 published in Notification No. S.O.1801(E) in Gazette of India dated 21<sup>st</sup> April, 2023.
- (ii) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2023 published in Notification No. S.O.2153(E) in Gazette of India dated 10<sup>th</sup> May, 2023.
- (iii) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2023 published in Notification No. S.O.2360(E) in Gazette of India dated 31<sup>st</sup> May, 2023.
- (iv) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2023 published in Notification No. S.O.2680(E) in Gazette of India dated 19<sup>th</sup> June, 2023.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-

- (i) The Fertilizer (Inorganic, Organic or Mixed) (Control) Amendment Order, 2023 published in Notification No. S.O.623(E) in Gazette of India dated 8<sup>th</sup> February, 2023.



- (ii) The Fertilizer (Inorganic, Organic or Mixed) (Control) Second Amendment Order, 2023 published in Notification No. S.O.1011(E) in Gazette of India dated 3<sup>rd</sup> March, 2023.
  - (iii) S.O.1012(E) published in Gazette of India dated 2<sup>nd</sup> March, 2023 making certain amendments in the Notification No. S.O.4496(E) dated 23<sup>rd</sup> September, 2022.
  - (iv) S.O.1025(E) published in Gazette of India dated 2<sup>nd</sup> March, 2023 notifying specification of Nano Di Ammonium Phosphate Fertilizer (liquid) to be manufactured by M/s Indian Farmers Fertilizer Co-operative for a period of three years from the date of publication in the official Gazette.
  - (v) S.O.1026(E) published in Gazette of India dated 2<sup>nd</sup> March, 2023 notifying specification of Nano Di Ammonium Phosphate Fertilizer (liquid) to be manufactured by M/s Coromandel International Ltd in India for a period of three years from the date of publication in the official Gazette.
  - (vi) S.O.1048(E) published in Gazette of India dated 6<sup>th</sup> March, 2023 notifying specification of Nano Urea to be manufactured by M/s Ray Nano Science and Research Centre in India for a period of three years from the date of publication in the official Gazette.
  - (vii) The Fertilizer (Inorganic, Organic or Mixed) (Control) Third Amendment Order, 2023 published in Notification No. S.O.1024(E) in Gazette of India dated 2<sup>nd</sup> March, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-
- (i) The Named Flours Grading and Marking Rules, 2023

published in Notification No. G.S.R.191(E) in Gazette of India dated 15<sup>th</sup> March, 2023.

- (ii) The Dried Figs Grading and Marking Rules, 2023 published in Notification No. G.S.R.190(E) in Gazette of India dated 15<sup>th</sup> March, 2023.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped Finance and Development Corporation and the Department of Empowerment of Persons with Disabilities (Divyangjan), Ministry of Social Justice & Empowerment for the year 2022-2023.

The Minister of State in the Ministry of Fisheries, Animal Husbandry

and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-
  - (i) The Prasar Bharati (Broadcasting Corporation of India) Stenographer Posts (Amendment) Recruitment Rules, 2023 published in Notification No. G.S.R.451(E) in Gazette of India dated 20<sup>th</sup> June, 2023.
  - (ii) The All India Radio (Library Posts) Recruitment Rules, 2023 published in Notification No. G.S.R.288(E) in Gazette of India dated 13<sup>th</sup> April, 2023.
  - (iii) The Doordarshan Assistant Director (Official Language) Recruitment Rules, 2019 published in Notification No. G.S.R.293(E) in Gazette of India dated 17<sup>th</sup> April, 2023.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) and (iii) of (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

## **5\*. Reports of Public Accounts Committee**

Dr. Satya Pal Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2023-24):-

- (1) Sixty-sixth Report on 'Excesses over Voted Grants and Charged Appropriations (2020-21)'.
- (2) Sixty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-first Report (17<sup>th</sup> Lok Sabha) on 'Functioning of Directorate of Estates'.
- (3) Sixty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-second Report (17<sup>th</sup> Lok Sabha) on 'Excesses Over Voted Grants and Charged Appropriations (2018-19)'.

## **6. Reports of Committee on Papers Laid on the Table**

Shri Girish Chandra presented the following Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2022-23):-

- (1) One Hundred and Thirtieth Report on the delay in laying of the Annual Reports and Audited Accounts of the Joint Electricity Regulatory Commission (JERC), Gurugram under the administrative control of the Ministry of Power.

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\*At 02.15 P.M.

- (2) One Hundred and Thirty-first Report on the delay in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Chittoor under the administrative control of the Ministry of Education (Department of Higher Education).
- (3) One Hundred and Thirty-second Report on the delay in laying of the Annual Reports and Audited Accounts of the Centre for Railway Information System (CRIS), New Delhi under the administrative control of the Ministry of Railways.
- (4) One Hundred and Thirty-third Report on the Action-Taken by the Ministry of Minority Affairs on the Recommendations/ Observations made by the Committee in their Twenty-fifth Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Maulana Azad Education Foundation, New Delhi.
- (5) One Hundred and Thirty-fourth Report on the Action Taken by the Government on the Recommendations/Observations made by the Committee in their Twenty-eighth Report (Seventeenth Lok Sabha) regarding delay in laying of the Annual Reports and Audited Accounts of the National Institute of Pharmaceutical Education & Research (NIPER), Raebareli.
- (6) One Hundred and Thirty-fifth Report on the Action Taken by Government on the Recommendations/Observations made by the Committee in their Thirty-seventh Report (Seventeenth Lok Sabha) regarding delay in laying of the Annual Reports and Audited Accounts of the Rashtriya Madhyamik Shiksha Abhiyan, Lucknow, Uttar Pradesh now subsumed in U.P. Education for all Project Board (Samagra Shiksha), Lucknow.

- (7) One Hundred and Thirty-sixth Report on the Action-Taken by the Government on the Recommendations/Observations made by the Committee on Papers Laid on the Table in the Fiftieth Report (Seventeenth Lok Sabha) regarding delay in laying of the Annual Reports and Audited Accounts of the Aeronautical Development Agency (ADA), Bengaluru.
- (8) One Hundred and Thirty-seventh Report on the Action-Taken by the Ministry of Education (Department of Higher Education) on the Recommendations/Observations made by the Committee in their Fifty-first Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the National Institute of Technology, Jamshedpur.
- (9) One Hundred and Thirty-eighth Report on the Action-Taken by the Government on the Recommendations/Observations made by the Committee in their Sixty-fourth Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Educational Consultant India Limited (EdCIL), NOIDA.
- (10) One Hundred and Thirty-ninth Report on the Action-Taken by the Ministry of Skill Development and Entrepreneurship on the Recommendations/Observations made by the Committee in their Sixty-fifth Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the National Institute for Entrepreneurship and Small Business Development (NIESBUD), NOIDA.
- (11) One Hundred and Fortieth Report on the Action-Taken by the Ministry of Education (Department of School Education and Literacy) on the Recommendations/Observations made by the Committee in

their Sixty-seventh Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Central Tibetan Schools Administration (CTSA), Delhi.

- (12) One Hundred and Forty-first Report on the Action-Taken by the Ministry of Education (Department of Higher Education) on the Recommendations/Observations made by the Committee in their Fifty-second Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the National Institute of Technology, Sikkim.

## **7. Reports of Standing Committee on Energy**

Shri Shivkumar Chanabasappa Udasi presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2022-23):-

- (1) Thirty-sixth Report on Action-Taken by the Government on Observations/Recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) of the Committee on the subject 'Tidal Power Development in India.
- (2) Thirty-seventh Report on Action-Taken by the Government on Observations/Recommendations contained in Twenty-first Report (Seventeenth Lok Sabha) of the Committee on the subject 'Financial Constraints in Renewable Energy Sector.
- (3) Thirty-eighth Report on Action-taken by the Government on Observations/Recommendations contained in Twenty-seventh Report (Seventeenth Lok Sabha) of the Committee on the subject 'Evaluation of Wind Energy in India.

## **8. Report of Standing Committee on External Affairs**

Shri P.P Chaudhary presented the Twenty-second Report (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on the subject 'India's Neighbourhood First Policy'.

## **9. Statements of Standing Committee on Labour, Textiles and Skill Development**

Shri Nayab Singh laid Four Statements (Hindi and English versions) showing further Action Taken by the Government on the Observations/Recommendations of the Standing Committee on Labour, Textiles and Skill Development contained in the following Reports:-

- (1) Twenty-seventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Eighteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Textiles.
- (2) Twenty-eighth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Nineteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Skill Development & Entrepreneurship.
- (3) Twenty-ninth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Twentieth Report (Seventeenth Lok Sabha) on 'Functioning of National Institute of Fashion Technology(NIFT)' pertaining to the Ministry of Textiles.
- (4) Fortieth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Thirty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Skill Development & Entrepreneurship.



**02.06 P.M.**

**10. Statement by Minister**

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) on behalf of the Minister of Information and Broadcasting; and Minister of Youth Affairs and Sports (Shri Anurag Singh Thakur) made a statement regarding the status of implementation of the recommendations contained in the 351<sup>st</sup> Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2023-24) pertaining to the Ministry of Youth Affairs and Sports.

**02.07 P.M.**

**11. Motion for Election of One Member of Lok Sabha to the Committee on Official Language**

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) on behalf of Shri Amit Shah moved the following motion:-

"That in pursuance of sub-section 2 of Section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Balubhau alias Suresh Narayan Dhanorkar expired on 30 May, 2023".

The motion was adopted.

## **12. MOTION**

Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on 24<sup>th</sup> July, 2023."

The motion was adopted.

### **02.08 P.M.**

## **13. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Basanta Kumar Panda regarding need to set up electric Loco Periodical Overhauling Workshop in Kalahandi Parliamentary Constituency.
- 2) Shri Ramakant Bhargava regarding educational, social and economic upliftment of nomadic and semi-nomadic tribes in the country.
- 3) Shri Ranjeetsingh Naik-Nimbalkar regarding need to correct the spelling of 'Dhangadh' as 'Dhangar' in the OBC list in Maharashtra.
- 4) Shri Janardan Singh "Sigriwal" regarding need to set up Mobile Training Centres for farmers in every Panchayat in Maharjganj Parliamentary Constituency.
- 5) Shri P.P. Chaudhary regarding need to regulate the use of Artificial Intelligence (AI) in educational institutions in the country.
- 6) Dr. Nishikant Dubey regarding setting up of three Kendriya Vidyalayas at Jarmundi (Dumka), Deoghar and Mahagama (Godda) in the Santhal Pargana region of Jharkhand.
- 7) Shri Bidyut Baran Mahato regarding need to fill up the trenches dug up near the forest areas in Singhbhum district, Jharkhand and provide compensation to the family members of people died due to elephant attacks.

- 8) Smt. Rita Bahuguna Joshi regarding need to enhance the amount of pension under EPS – 95.
- 9) Dr. Jai Siddheshwar Shivacharya Mahaswamiji regarding need to provide treatment of infertility among women in Government Hospitals in Maharashtra and also set IVF Centres in hospitals in the State.
- 10) Shri Ajay Nishad regarding repair of Muzaffarpur- Janakpur- Orai road and construction of a bridge over Bagmati River in Bihar.
- 11) Shri Manoj Kumar Tiwari regarding flood control measures in Delhi and payment of compensation to people affected due to recent floods in Delhi.
- 12) Shri Ravindra Kushwaha regarding need to provide stoppage of trains at various railway stations in Salempur Parliamentary Constituency.
- 13) Shri Nayab Singh regarding present status of establishment of 100-bedded ESIC Hospital in different districts of Haryana.
- 14) Shri D.K. Suresh regarding completion of Hejjala-Chamarajanagar new broad gauge railway line.
- 15) Dr. V Kalanidhi regarding need to review the decision to close Railway Printing Press at Royapuram, Chennai.
- 16) Dr. DNV Senthilkumar S regarding need to allocate special funds for improving the infrastructure and developing adventure tourism in Dharmapuri Parliamentary Constituency.
- 17) Prof. Saugata Roy regarding need to take steps to maintain law and order and communal harmony in Manipur.
- 18) Shri Khalilur Rahaman regarding need to construct a subway at Dhulian Ganga Railway station at Murshidabad.
- 19) Smt. Vanga Geethaviswanath regarding treatment of Anaemia among women.
- 20) Shri Vinayak Bhaurao Raut regarding need to include villages of Ratnagiri – Sindhudurg under 4G mobile coverage.
- 21) Shri M. Selvaraj regarding East coast Rail Project in Tamil Nadu.
- 22) Shri N.K. Premachandran regarding need to restore the stoppages of various trains in Kollam Parliamentary Constituency.

- 23) Shri Naba (Hira) Kumar Sarania regarding need to include persons belonging to Gond Community in Uttar Pradesh in the list of Scheduled Tribes.
- 24) Shri Sunil Kumar Pintu regarding need to implement the reports on Autism Spectrum Disorder and Cerebral Palsy.

**02.08 P.M.**

**13. Government Bill – Passed**

*The Biological Diversity (Amendment) Bill, 2022, as Reported by Joint Committee.*

Time Allotted: 4 Hrs.  
Time Taken : 33 Mts.

The motion for consideration of the Bill was moved by Shri Bhupender Yadav.

The following members took part in the debate:-

1. Dr. Sanjay Jaiswal
2. Smt. Aparajita Sarangi
3. Smt. Vanga Geetha Viswanath
4. Shri Malook Nagar

Shri Bhupender Yadav replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 to 5 were adopted.

Clauses 6 and 7 were adopted.

Clause 8 was adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 13 were adopted.

Clauses 14 and 15 were adopted.

Clauses 16 and 17 were adopted.

Clause 18 was adopted.

Clause 19 was adopted.

Clause 20 was adopted.

Clause 21 was adopted.

Clause 22 was adopted, as amended.

Clauses 23 to 25 were adopted.

Clause 26 was adopted.

Clauses 27 to 37 were adopted.

Clause 38 was adopted, as amended.

Clauses 39 to 41 were adopted.

Clause 42 was adopted, as amended.

Clause 43 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Bhupender Yadav.

The motion was adopted and the Bill, as amended, was passed.

*(Due to interruptions, Lok Sabha adjourned at 02.42 P.M.  
and re-assembled at 05.00 P.M.)*

**05.00 P.M.**

**14. Government Bill – Passed**

*The Multi-State Co-operative Societies (Amendment) Bill, 2022, as Reported by Joint Committee.*

Time Allotted: 4 Hrs.  
Time Taken : 49 Mts.

The motion for consideration of the Bill was moved by Shri Amit Shah.

The following members took part in the debate:-

1. Shri Manoj Kotak
2. Shri Lavu Sri Krishna Devarayalu
3. Shri Ramshiromani Verma
4. Shri Santosh Kumar Gangwar

Shri Amit Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 49 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Amit Shah.

The motion was adopted and the Bill was passed.

**05.49 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,  
Wednesday, the 26<sup>th</sup> July, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, July 26, 2023/Sravana 4, 1945 (Saka)

No. 235

**11.00 A.M.**

**1\* Reference by the Speaker**

The Speaker, on behalf of the House, paid homage to the martyrs of Kargil War on the 24th Anniversary of the Kargil Vijay Diwas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs of Kargil War.

**11.02 A.M.**

**2. Starred Questions**

Starred Question No. 81 was orally answered. Starred Question No. 82 was taken up. Reply to Starred Questions No. 82 was laid on the Table. Starred Question No. 83 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.14 A.M.  
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 84 – 100 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 921 – 1150 were laid on the Table.

**4\*\* Observation by the Speaker**

The Speaker appealed to the Members to maintain decorum and allow smooth functioning of the House.

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\* Original in Hindi. For details, please see the debates of the day.

\*\* At 11.13 A.M. Original in Hindi. For details, please see the debates of the day.

**12.00 Noon****5. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Recruitment Agency, New Delhi, for the year 2021-2022, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Recruitment Agency, New Delhi, for the year 2021-2022.
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2022, under sub-section(3) of Section 14 of the Central Vigilance Commission Act, 2003.
- (3) A copy of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Regulation, 2022 (Hindi and English versions) published in Notification No. F.No.AI/18/11/SCTIMST/2022 in Gazette of India dated 17<sup>th</sup> March, 2023, under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 105 of the Consumer Protection Act, 2019:-



- (1) The National Consumer Disputes Redressal Commission (Other terms and conditions of service of officers and employees) Rules, 2023 published in Notification No. G.S.R.343(E) in Gazette of India dated 4<sup>th</sup> May, 2023.
- (2) The Consumer Protection (Direct Selling) (Amendment) Rules, 2023 published in Notification No. G.S.R.454(E) in Gazette of India dated 21<sup>st</sup> June, 2023.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy of the Coal Mines (Special Provisions) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.393(E) in Gazette of India dated 29<sup>th</sup> May, 2023 under sub-section (3) of Section 31 of the Coal Mines (Special Provisions) Act, 2015.
- (2) A copy of the Coal Blocks Allocation (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.394(E) in Gazette of India dated 29<sup>th</sup> May, 2023 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016:-

- (1) S.O.2659(E) published in Gazette of India dated 15<sup>th</sup> June, 2023 making certain amendments in the Notification No. S.O.371(E) dated 8<sup>th</sup> February, 2017.
- (2) S.O.1392(E) published in Gazette of India dated 23<sup>rd</sup> March, 2023 notifying extension of date till 30<sup>th</sup> June, 2023 for incorporation of

requirement of Aadhaar Number/ Aadhaar authentication for getting the benefits of subsidized foodgrains/ cash transfer of food subsidy under National Food Security Act, 2013.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy each of the Annual Report (Hindi and English versions) of the Government e-Marketplace, New Delhi, for the years 2020-2021 and 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Government e-Marketplace, New Delhi, for the years 2020-2021 and 2021-2022.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) Section 19 of the Foreign Trade (Development & Regulation) Act, 1992:-
  - (i) S.O.1565(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, notifying Foreign Trade Policy, 2023.
  - (ii) S.O.1207(E) published in Gazette of India dated 14<sup>th</sup> March, 2023, notifying amendment in Policy Conditions under ITC HS code 2515 of Chapter 25 and 6802 of Chapter 68 of Schedule-I (Import Policy) of ITC (HS) 2022- reg.
  - (iii) S.O.1389(E) published in Gazette of India dated 22<sup>nd</sup> March, 2023, notifying amendment in import policy condition of Urea [Exim Code 31021000] in the ITC (HS) 2022, Schedule – I (Import Policy).
  - (iv) S.O.1586(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, notifying amendment in Import Policy Condition under

Chapter 29 of ITC (HS) 2022, Schedule – I (Import Policy).

- (v) S.O.2127(E) published in Gazette of India dated 8<sup>th</sup> May, 2023, notifying amendment in import policy condition of Apples under ITC (HS) 08081000 of Chapter-08 of ITC (HS), 2022, Schedule-I (Import Policy).
- (vi) S.O.2351(E) published in Gazette of India dated 29<sup>th</sup> May, 2023, notifying syncing of ITC (HS), 2022- Schedule-1 (Import Policy) with Finance Act 2023 (No.8 of 2023) dated 31.03.2023 and Foreign Trade Policy, 2023 -reg.
- (vii) S.O.2408(E) published in Gazette of India dated 2<sup>nd</sup> June, 2023, notifying amendment in Import Policy Condition 6 (Pet Coke) under Chapter 27 of Schedule –I (Import Policy) of ITC (HS) 2022.
- (viii) S.O.2626(E) published in Gazette of India dated 14<sup>th</sup> June, 2023, notifying amendment in Import Policy and Policy Condition of Copra under ITC (HS) Code 12030000 of Chapter 12 of ITC (HS), 2022, Schedule-I, Import Policy.
- (ix) S.O.2826(E) published in Gazette of India dated 30<sup>th</sup> June, 2023, notifying amendment in import policy condition of Cigarette lighters Covered under CTH 9613 of Chapter 96 of Schedule –I (Import Policy) of ITC (HS) 2022.
- (x) S.O.2901(E) published in Gazette of India dated 3<sup>rd</sup> July, 2023, notifying amendment in import policy condition for items under ITC(HS) code 07019000 of Chapter 07 of ITC (HS), 2022, Schedule - I (Import Policy).
- (xi) S.O.2902(E) published in Gazette of India dated 3<sup>rd</sup> July, 2023, notifying amendment in Import Policy Condition under ITC (HS) 08028010 of Chapter 08 of ITC (HS) 2022, Schedule – I (Import Policy).
- (xii) S.O.1390(E) published in Gazette of India dated 22<sup>nd</sup> March,

- 2023, notifying amendment in Export Policy of Bio-Fuels under Chapter 27 of Schedule 2 (Export Policy) ITC (HS) classification of Export and Import.
- (xiii) S.O.1587(E) published in Gazette of India dated 1<sup>st</sup> April, 2023, notifying amendment in Export Policy of items under HS Codes 27101241, 27101242, 27101243, 27101244, 27101249, 27101941, 27101944 and 27101949 of Chapter 27 of Schedule-2 of the ITC (HS) Export Policy.
- (xiv) S.O.1677(E) published in Gazette of India dated 6<sup>th</sup> April, 2023, notifying streamlining of Halal Certification Process for Meat and Meat products.
- (xv) S.O.2242(E) published in Gazette of India dated 22<sup>nd</sup> May, 2023, notifying amendment in Export Policy of Cough Syrups.
- (xvi) S.O.2273(E) published in Gazette of India dated 24<sup>th</sup> May, 2023, notifying amendment in Export Policy of Broken Rice under HS Code 10064000.
- (xvii) S.O.2769(E) published in Gazette of India dated 26<sup>th</sup> June, 2023, notifying amendment in Policy condition of Sl. No. 55 & 57, Chapter 10 Schedule-2, ITC (HS) Export Policy, 2018.
- (xviii) S.O.2755(E) published in Gazette of India dated 23<sup>rd</sup> June, 2023, notifying amendment in Export Policy of HS Code 2610.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) Section 3 of the Jute Packaging Material (Compulsory Use in Packaging Commodities) Act, 1987:-
- (i) S.O.1532(E) published in Gazette of India dated 31<sup>st</sup> March, 2023 directing that the commodities specified in column (2) of the notification shall be packed in Jute packing material for supply or distribution, in such percentage as specified in

column (3) of the notification with effect from the publication of the notification in Official Gazette, upto the 30<sup>th</sup> June, 2023.

- (ii) S.O.2726(E) published in Gazette of India dated 20<sup>th</sup> June, 2023 making certain amendments in Notification No.S.O.1532(E) dated 31<sup>st</sup> March, 2023
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2021-2022.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2021-2022.
- (ii) Annual Report of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table a copy of the Telecom Disputes Settlement and Appellate Tribunal (Officers) Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.305(E) in Gazette of India dated 19<sup>th</sup> April, 2023, under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

## **6. Message from Rajya Sabha**

Secretary General reported a message from Rajya Sabha that at its sitting held on the 25<sup>th</sup> July, 2023, Rajya Sabha passed the Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022, as passed by Lok Sabha, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

## **7. Bill as amended by Rajya Sabha – Laid on the Table**

*The Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022*

**12.03 P.M.**

## **8. Statements by Ministers**

(1) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) made the following statements regarding:-

- (i) the status of implementation of the Recommendations/Observations contained in the 126<sup>th</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2023-2024) pertaining to the Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions.
- (ii) the status of implementation of the Recommendations/Observations contained in the 127<sup>th</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2023-2024) pertaining to the Department of Administrative Reforms & Public Grievances and Department of Pension & Pensioners' Welfare, Ministry of Personnel, Public Grievances and Pensions.

- (iii) the status of implementation of the recommendations contained in the 367<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-2023) pertaining to the Department of Biotechnology, Ministry of Science and Technology.
  - (iv) the status of implementation of the Recommendations/ Observations contained in the 369<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Action Taken by the Government on the Recommendations/ Observations contained in the 361<sup>st</sup> Report of the Committee on Demands for Grants (2022-2023) pertaining to the Department of Science and Technology, Ministry of Science and Technology.
  - (v) the status of implementation of the recommendations contained in the 374<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2023-2024) pertaining to the Department of Biotechnology, Ministry of Science and Technology.
  - (vi) the status of implementation of the recommendations contained in the 375<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2023-2024) pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.
- (2) The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mine (Shri Danve Raosaheb Dadarao) made a statement regarding the status of implementation of the recommendations contained in the 14<sup>th</sup> Report of the Standing Committee on Railways on Demands for Grants (2023-2024) pertaining to the Ministry of Railways.

- (3) The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) made a statement regarding the status of implementation of the recommendations contained in the 37<sup>th</sup> Report of the Standing Committee on Labour, Textiles and Skill Development on 'Development of Manmade Fibre' pertaining to the Ministry of Textiles.
- (4) The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) made the following statements regarding:-
- (i) the status of implementation of the recommendations contained in the 172<sup>nd</sup> Report of the Standing Committee on Commerce on 'Promotion and Regulation of E-Commerce in India' pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
  - (ii) the status of implementation of the recommendations contained in the 175<sup>th</sup> Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations/ observations contained in the 168<sup>th</sup> Report of the Committee on Demands for Grants (2022-23) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.



**12.08 P.M.**

**9\* Motion of No-Confidence in the Council of Ministers**

The Speaker informed the House that he has received a notice of Motion of No-Confidence in the Council of Ministers from Shri Gaurav Gogoi.

Shri Gaurav Gogoi then asked for leave of the House to make the motion of the No-Confidence in the Council of Ministers.

The Speaker asked those Members who were in favour of leave being granted to rise in their place. Since not less than fifty members rose, accordingly, the leave was granted.

The Speaker announced that he will decide the time for discussing the motion in the House after consulting the Leaders of Parties.

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\*Original in Hindi. For details, please see the debates of the day.

**12.09 P.M.**

**10. Government Bills – Introduced**

(i) *The Registration of Births and Deaths (Amendment) Bill, 2023.*

Shri Manish Tewari opposed the introduction of the Bill.

Thereafter, the motion was adopted and the Bill was introduced.

(ii) *The Jammu and Kashmir Reservation (Amendment) Bill, 2023.*

(iii) *The Jammu and Kashmir Reorganisation (Amendment) Bill, 2023.*

Shri Hasnain Masoodi opposed the introduction of the Bill.

Thereafter, the motion was adopted and the Bill was introduced.

(iv) *The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023.*

(v) *The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023.*

(vi) *The Mines and Minerals (Development and Regulation) Amendment Bill, 2023.*

Shri N.K. Premachandran opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) replied to the clarifications sought by the Member.

Thereafter, the motion was adopted the bill was introduced.

*(Due to interruptions, Lok Sabha adjourned at 12.17 P.M.  
and re-assembled at 02.00 P.M.)*

**02.00 P.M.**

**11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. Krishna Pal Singh Yadav regarding need to set up Ahir Regiment in Army.
- 2) Shri Mukesh Rajput regarding need to construct Dam at Panchal Ghat and Dhai Ghat on river Ganga in Farrukhabad Parliamentary Constituency.
- 3) Shri Guman Singh Damor regarding need to establish a medical college in Jhabua Parliamentary Constituency.
- 4) Shri Topon Kumar Gogoi regarding need to provide Railway level crossings or underpasses in Jorhat Parliamentary Constituency.
- 5) Shri Jugal Kishore Sharma regarding need to provide compensation to farmers of border areas in Jammu Parliamentary Constituency.
- 6) Smt. Rama Devi regarding need to include 'Kamlapuri Vaishya' caste in the central list of Backward Classes.
- 7) Shri Subhash Chandra Baheria regarding need to check harassment of people by money lenders.
- 8) Shri Sushil Kumar Singh regarding establishment of a medical college in Aurangabad, Bihar.
- 9) Smt. Keshari Devi Patel regarding need to take legal action against clubs and hotels not permitting people wearing Indian attire.
- 10) Shri Chunni Lal Sahu regarding opening of Portal for Fasal Bima Yojana in Chhattisgarh.
- 11) Shri Ashok Kumar Rawat regarding need to include Hatyaharan religious place under 'Ramayana Circuit'.
- 12) Shri Ravi Kishan Shukla regarding need to introduce a Vande Bharat Train Service between Gorakhpur and New Delhi.
- 13) Shri Rajendra Agrawal regarding removal of unauthorized Advertisement hoardings on National Highways.

- 14) Shri Rahul Kaswan regarding need to connect Ringas - Khatu Shyam ji – Salasar-Sujangarh through railway line.
- 15) Shri Hibi Eden regarding inclusion of 13 Panchayats in Coastal Regulation Zone (CRZ) in Ernakulam Parliamentary Constituency.
- 16) Shri A. Ganeshamurthi regarding reconnaissance Engineering-cum-Traffic survey for Erode (Ingur) – Palani New BG line.
- 17) Smt. Aparupa Poddar regarding grant of a financial relief package in flood affected Arambagh Parliamentary Constituency.
- 18) Shri Maddila Gurumoorthy regarding need to identify the viability of utilizing the Mannavaram Zone for Semiconductor Manufacturing.
- 19) Shri Gajanan Chandrakant Kirtikar regarding need to sanction funds under Blue Revolution Scheme.
- 20) Shri Sunil Kumar regarding need to bring back Rampurva Bull and Lion Statue currently placed at Rashtrapati Bhawan and Victoria Memorial respectively to Rampurva, Bihar.
- 21) Shri Mahesh Sahoo regarding CSR activities of public and private sector companies in Odisha.
- 22) Shri Girish Chandra regarding need to take stringent action against people perpetrating atrocities on SCs.
- 23) Shri K. Navaskani regarding setting up of a plant for advanced canning factory for preservation of coconut products and warehouse with preservation facility for vegetables and chillies in Ramanathapuram Parliamentary Constituency.
- 24) Shri Jayadev Galla regarding need to restore railway concession and other facilities to Accredited Press Correspondents.

**02.01 P.M.**

**12. Government Bill – Passed**

*The Forest (Conservation) Amendment Bill, 2023, as Reported by Joint Committee.*

Time Allotted: 3 Hrs.

Time Taken: 38 Mts.

The motion for consideration of the Bill was moved by Shri Bhupender Yadav.

The following members took part in the debate:-

1. Ms. Diya Kumari
2. Shri Bellana Chandra Sekhar
3. Shri Raju Bista
4. Ms. Bhavana Gawali (Patil)

Shri Bhupender Yadav replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 and 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Bhupender Yadav.

The motion was adopted and the Bill was passed.

**02.39 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,  
Thursday, the 27<sup>th</sup> July, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 27, 2023/Sravana 5, 1945 (Saka)

No. 236

11.00 A.M.

### 1. Starred Questions

Starred Question No. 101 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.07 A.M.  
and re-assembled at 02.00 P.M.)*

Replies to Starred Questions No. 102 to 120 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

### 3\* Observation by the Speaker

The Speaker appealed to the Members not to denigrate the high standards set by this House and to maintain decorum and allow smooth functioning of the House.

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\* At 11.04 A.M. Original in Hindi. For details, please see the debates of the day.

**02.00 P.M.**

**4. Papers laid on the Table**

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Highway Authority of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highway Authority of India, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Statement regarding Review by the Government of the working of the AI Assets Holding Limited, New Delhi, for the year 2021-2022.
  - (ii) Annual Report of the AI Assets Holding Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy of the Damodar Valley Corporation (salaries, allowances and other conditions of service of the Chairman, Members and Member-Secretary of the Corporation) (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.433(E) in Gazette of India dated 12<sup>th</sup> June, 2023 issued under sub-section(1) Section 59 of the Damodar Valley Corporation Act, 1948.
- (2) A copy each of the following papers (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
  - (i) The Electricity (Promoting Renewable Energy Through Green Energy Open Access) (Second Amendment) Rules, 2023, published in Notification No. G.S.R.381(E) in Gazette of India dated 23<sup>rd</sup> May, 2023.
  - (ii) The Electricity (Rights of Consumers) Amendment Rules, 2023, published in Notification No. G.S.R.437(E) in Gazette of India dated 14<sup>th</sup> June, 2023.
  - (iii) The Electricity (Amendment) Rules, 2023, published in Notification No. G.S.R.466(E) in Gazette of India dated 30<sup>th</sup> June, 2023.
  - (iv) The National Electricity Plan Notification (Amendment) Rules, 2023, published in Notification No. G.S.R.467(E) in Gazette of India dated 30<sup>th</sup> June, 2023.
  - (v) The Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023 published in Notification No. L-1/261/2021/CERC in Gazette of India dated 6<sup>th</sup> April, 2023.
  - (vi) The Central Electricity Regulatory Commission (Indian



Electricity Grid Code) Regulations, 2023 published in Notification No. L-1/265/2022/CERC in Gazette of India dated 11<sup>th</sup> July, 2023.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2021-2022.
  - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy each of the following notifications (Hindi and English versions) under Section 62 of Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (1) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Petroleum Installations) Amendment Regulations, 2023 published in Notification No. F.No. PNGRB/Tech/7-T4SPI/(1)/2022(P-4116) in Gazette of India dated 29<sup>th</sup> March,

2023.

- (2) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2023 published in Notification No. F.No. PNGRB/Auth/1-CGD(08)/2020(P-894) in Gazette of India dated 29<sup>th</sup> March, 2023.
- (3) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2023 published in Notification No. PNGRB/Com/10-NGPL Tariff (11)/2022 (P-4142) in Gazette of India dated 28<sup>th</sup> March, 2023.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2021-2022.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2021-2022, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (1) above.

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Ministry of Housing and Urban Affairs and the National Capital Region Planning Board, for the year 2021-2022.
- (4) A copy of the Metro Railways (Carriage and Ticket) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.395(E) in Gazette of India dated 29<sup>th</sup> May, 2023 under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.
- (5) A copy of the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) (Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. F.No. LM/PM/0003/2021/UDAY/LGL/157 in Gazette of India dated 15<sup>th</sup> May, 2022 under Section 58 of the Delhi Development Act, 1957 together with a corrigendum thereto (in English version only) published in Notification No. F.No. LM/PM/0003/2021/UDAY/LGL dated 24<sup>th</sup> May, 2023.

## **5. Message from Rajya Sabha**

Secretary General reported a message from Rajya Sabha that at its sitting held on the 26<sup>th</sup> July, 2023, Rajya Sabha passed the Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022, as passed by Lok Sabha, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

## **6. Bill as amended by Rajya Sabha – Laid on the Table**

*The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022.*

## **7. Reports of Committee on Government Assurances**

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Eighty-third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare)'.
- (2) Eighty-fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Railways'.
- (3) Eighty-fifth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Law and Justice (Legislative Department)'.
- (4) Eighty-sixth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Road Transport and Highways'.
- (5) Eighty-seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (6) Eighty-eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.
- (7) Eighty-ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (8) Ninetieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

## **8. Reports of Standing Committee on Finance**

Shri Jayant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Fifty-ninth Report on the subject 'Cyber security and rising incidence of cyber/white collar crimes' of the Ministry of Finance (Department of Financial Services), Ministry of Electronics and Information Technology and Ministry of Home Affairs.
- (2) Sixtieth Report on Action Taken by the Government on the recommendations contained in the Fifty-third Report on the subject 'Anti-Competitive Practices by Big-Tech Companies' of the Ministry of Corporate Affairs.
- (3) Sixty-first Report on Action Taken by the Government on the recommendations contained in the Fifty-fourth Report on Demands for Grants (2023-24) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Investment & Public Asset Management and Public Enterprises).
- (4) Sixty-second Report on Action Taken by the Government on the recommendations contained in the Fifty-fifth Report on Demands for Grants (2023-24) of the Ministry of Finance (Department of Revenue).
- (5) Sixty-third Report on Action Taken by the Government on the recommendations contained in the Fifty-sixth Report on Demands for Grants (2023-24) of the Ministry of Corporate Affairs.
- (6) Sixty-fourth Report on Action Taken by the Government on the recommendations contained in the Fifty-seventh Report on Demands for Grants (2023-24) of the Ministry of Planning.
- (7) Sixty-fifth Report on Action Taken by the Government on the recommendations contained in the Fifty-Eighth Report on Demands for Grants (2023-24) of the Ministry of Statistics and Programme Implementation.

## **9. Reports of Standing Committee on Rural Development & Panchayati Raj**

Shrimati Gitaben Vajesingbhai Rathva presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj:-

- (1) Thirty-second Report on Pradhan Mantri Gram Sadak Yojana pertaining to Department of Rural Development (Ministry of Rural Development).
- (2) Thirty-third Report on Action Taken by the Government on the recommendations contained in the Twenty-ninth report on Demands for Grants (2023-24) pertaining to Department of Rural Development (Ministry of Rural Development).
- (3) Thirty-fourth Report on Action Taken by the Government on the recommendations contained in the Thirtieth report on Demands for Grants (2023-24) pertaining to Department of Land Resources (Ministry of Rural Development).
- (4) Thirty-fifth Report on Action Taken by the Government on the recommendations contained in the Thirty-first report on Demands for Grants (2023-24) pertaining to the Ministry of Panchayati Raj.

## **10. Reports of Standing Committee on Social Justice And Empowerment**

Shrimati Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2022-23):-

- (1) Forty-eighth Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-fifth Report of the Standing Committee on Social Justice and Empowerment (Seventeenth Lok Sabha) on 'Review of the Functioning

of the National Minorities Development and Finance Corporation (NMDFC) of Ministry of Minority Affairs.

- (2) Forty-ninth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Forty-Second Report of the Standing Committee on Social Justice and Empowerment (Seventeenth Lok Sabha) on 'Review of the functioning of National Institutes established for different types of disabilities' of the Department of Empowerment of Persons with Disabilities (Ministry of Social Justice and Empowerment).
- (3) Fiftieth Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Department of Empowerment of Persons with Disabilities (Ministry of Social Justice and Empowerment).

## **02.04 P.M.**

### **11. Statements by Ministers**

- (1) The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) made the following statements regarding:-

(i) the status of implementation of the recommendations contained in the 301<sup>st</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-22) pertaining to the Ministry of Road Transport and Highways.

(ii) the status of implementation of the recommendations contained in the 314<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-23) pertaining to the Ministry of Civil Aviation.

(iii) the status of implementation of the recommendations contained in the 317<sup>th</sup> Report of the Standing Committee on Transport, Tourism

and Culture on Demands for Grants (2022-23) pertaining to the Ministry of Road Transport and Highways.

- (2)\* The Minister of External Affairs made a statement on Latest Developments in India's Foreign Policy.

## **02.05 P.M.**

### **12. Government Bill – Introduced**

*The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023.*

Shri Ritesh Pandey opposed the introduction of the Bill and sought clarifications from the Minister. The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) replied to the clarificatory question asked by the member.

Thereafter, the motion was adopted and the Bill was introduced.

## **02.09 P.M.**

### **13. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Sunil Kumar Singh regarding need to establish a Kendriya Vidyalaya in Latehar district, Jharkhand.
- 2) Shri Tirath Singh Rawat regarding expeditious construction of bridge on N.H. No. 309 in Ramnagar in Nainital district, Uttarakhand.
- 3) Dr. Heena Vijayakumar Gavit regarding need to step up safety measures to ensure security of passengers travelling in Khandesh Express.
- 4) Shri Sanjay Seth regarding need for CBI inquiry in Swarnrekha Multipurpose Project in Jharkhand.

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\* At 02.10 P.M.



- 5) Dr. Dhal Singh Bisen regarding installation of electric pole and transformers on private land by Power Distribution Companies without the permission of land owners.
- 6) Dr. Sanghamitra Maurya regarding need to redress the grievances of Mentha industry in Uttar Pradesh.
- 7) Shri Arun Kumar Sagar regarding alleged irregularities in construction of National Highway No. 731 in Shahjahanpur Parliamentary Constituency.
- 8) Shri Vijay Baghel regarding omission of Section 49 of Madhya Pradesh Reorganization Act, 2000.
- 9) Smt. Sangeeta Kumari Singh Deo regarding need to establish Khelo India Centre at Bolangir, Odisha.
- 10) Shri Rodmal Nagar regarding doubling of Maksi - Ruthiyai railway line in Madhya Pradesh.
- 11) Shri Vinod Kumar Sonkar regarding need to delegate power to MPs to take action against officers found guilty of negligence or irregularities in implementation of development schemes during DISHA meetings.
- 12) Dr. Sukanta Majumdar regarding need to complete the construction of check dam at Balurghat.
- 13) Shri Bhola Singh regarding One Nation – One Voter ID.
- 14) Shri Ashok Mahadeorao Nete regarding need to provide relief and compensation to people affected due to heavy rains in Gadchiroli – Chimur Parliamentary Constituency.
- 15) Shri Jagdambika Pal regarding four-laning of NH No. 30 from Gorakhpur to Shrawasti.
- 16) Shri Gaurav Gogoi regarding delimitation of Parliamentary and Assembly constituencies in Assam.
- 17) Shri T.N. Prathapan regarding need to provide Small Vehicle Underpass, Service roads and foot overbridge on NH No. 66 (Ramanattukara – Edappalli) in Kerala.

- 18) Shri K. Muraleedharan regarding need to increase the flight services from Kannur and Calicut International Airports and also include Kannur Airport in Point of Call list.
- 19) Shri S. Ramalingam regarding need to fix a timeframe for assent of the Governor to the Bills passed by Legislative Assembly.
- 20) Smt. Pratima Mondal regarding need to take necessary steps to include the Road from Dakshin Barasat Railway station PWD road to Dhrubachand Haldar college under Railway maintenance map and also release the funds for reconstruction of the road.
- 21) Dr. Beesetti Venkata Satyavathi regarding setting up of Trauma Care Centres in Anakapalle Parliamentary Constituency.
- 22) Shri Prataprao Jadhav regarding need to sanction construction of railway line between Khamgaon and Jalna in Buldhana Parliamentary Constituency.
- 23) Dr. Alok Kumar Suman regarding inclusion of Members of Parliament & State Legislatures for flag hoisting on Republic Day and Independence Day.
- 24) Smt. Manjulata Mandal regarding pre-matric and post-matric scholarships for SC, ST, OBC, SEBC and EWS students.
- 25) Shri Kunwar Danish Ali regarding alleged irregularities in the management of land by Uttar Pradesh Sunni Central Waqf Board.
- 26) Shri Prince Raj regarding need to permit representatives nominated by the Members of Parliament in meeting of local bodies pertaining to implementation of development schemes.
- 27) Shri Hasnain Masoodi regarding need to implement Crop Insurance Scheme and compensate farmers' losses incurred due to natural calamities.
- 28) Shri Chandra Prakash Choudhary regarding need to restart DC train and to provide stoppage of various trains in Giridih Parliamentary Constituency.

**02.34 P.M.**

**14. Government Bill – Passed**

*The Jan Vishwas (Amendment of Provisions) Bill, 2023, as Reported by Joint Committee.*

Time Allotted: 4 Hrs.

Time Taken: 42 Mts.

The motion for consideration of the Bill was moved by Shri Piyush Goyal.

*(Due to interruptions, Lok Sabha adjourned at 02.38 P.M. and re-assembled at 03.00 P.M.)*

**03.00 P.M.**

The following members took part in the debate:-

1. Shri Rajendra Agrawal
2. Dr. Beesetti Venkata Satyavathi
3. Shri Malook Nagar

Shri Piyush Goyal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Piyush Goyal.

The motion was adopted and the Bill was passed.

## **15. Ruling\* by the Chair**

The Chair gave a ruling on the Point of Order raised by a member on 26<sup>th</sup> July, 2023.

**03.39 P.M.**

### **15. Government Bill –Passed**

*The Repealing and Amending Bill, 2022.*

Time Allotted: 4 Hrs.

Time Taken: 9 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Ram Meghwal.

Shri Subhash Chandra Baheria took part in the debate.

Shri Arjun Ram Meghwal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The First Schedule was adopted, as amended.

The Second and Third Schedules were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Arjun Ram Meghwal.

The motion was adopted and the Bill, as amended, was passed.

**03.48 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,  
Friday, the 28<sup>th</sup> July, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*At 03.02 P.M. Original in Hindi. For details, please see the debates for the day.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 28, 2023/Sravana 6, 1945 (Saka)

No. 237

11.00 A.M.

### 1. Starred Questions

Starred Question No. 121 was taken up. Reply to Starred Question No. 121 was laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.02 A.M.  
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 122 to 140 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

### 3\* Observation by the Speaker

The Speaker appealed to the members to allow smooth functioning of Question Hour.

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\* At 11.01 A.M. Original in Hindi. For details, please see the debates of the day.

**12.00 Noon****4. Papers laid on the Table**

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy of the Marine Aids to Navigation (Accreditation of Training Organisations) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.178(E) in Gazette of India dated 13<sup>th</sup> March, 2023, under Section 51 of the Marine Aids to Navigation Act, 2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. IMU/HQ/ADM/Notification/2023/01 (Hindi and English versions) published in Gazette of India dated 6<sup>th</sup> April, 2023 notifying amendment to Statute 7(1), Ordinance No. 02 of 2020 and Ordinance No. 04 of 2019 relating to Indian Maritime University, under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Gautambudh Nagar, for the year 2021-2022, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Gautambudh Nagar, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Health and Family Welfare (Prof. S. P. Singh Baghel) laid on the Table

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021:-
  - (i) The Assisted Reproductive Technology Regulations, 2023 published in Notification No. G.S.R.269(E) in Gazette of India dated 5<sup>th</sup> April, 2023.
  - (ii) The Assisted Reproductive Technology (Regulation) Amendment Rules, 2023 published in Notification No. G.S.R.493(E) in Gazette of India dated 11<sup>th</sup> July, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021:-
  - (i) The Surrogacy Regulations, 2023 published in Notification No. G.S.R.270(E) in Gazette of India dated 5<sup>th</sup> April, 2023.
  - (ii) The Surrogacy (Regulation) Amendment Rules, 2023 published in Notification No. G.S.R.415(E) in Gazette of India dated 8<sup>th</sup> June, 2023.
  - (iii) The Surrogacy (Regulation) Amendment Rules, 2023 published in Notification No. G.S.R.494(E) in Gazette of India dated 11<sup>th</sup> July, 2023.
- (3) A copy of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.400(E) in Gazette of India dated 31<sup>st</sup> May, 2023, under sub-section (3) of Section 31 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
  - (i) The Drugs (Prices Control) Amendment Order, 2023 published in Notification No. S.O.2165(E) in Gazette of India dated 11<sup>th</sup> May, 2023.
  - (ii) The Drugs (Prices Control) Second Amendment Order, 2023 published in Notification No. S.O.2324(E) in Gazette of India dated 25<sup>th</sup> May, 2023.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a)
    - (i) Review by the Government of the working of the Indian Drugs & Pharmaceuticals Limited, Gurgaon, for the year 2017-2018.
    - (ii) Annual Report of the Indian Drugs & Pharmaceuticals Limited, Gurgaon, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)
    - (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2021-2022.
    - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education and Research, S.A.S.



Nagar, for the year 2021-2022, alongwith Audited Accounts.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) the Indian Council of Medical Research, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of Ayush (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

## **5. Message from Rajya Sabha**

Secretary General reported a message from Rajya Sabha that at its sitting held on the 27<sup>th</sup> July, 2023, Rajya Sabha passed the Cinematograph (Amendment) Bill, 2023.

## **6. Bill as passed by Rajya Sabha – Laid on the Table**

*The Cinematograph (Amendment) Bill, 2023.*

## **7\*. Reports of Committee on Welfare of other Backward Classes**

Shri Rajesh Verma presented the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Twentieth Report of the Committee (2022-23) on the subject 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Madras Fertilizers Limited (MFL), Brahmaputra Valley Fertilizer Corporation Limited (BVFCL) and Fertilisers and Chemicals Travancore Limited (FACT)' pertaining to Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Twenty-First Report of the Committee (2022-23) on the subject 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Employees' State Insurance Corporation (ESIC)' pertaining to Ministry Labour and Employment.

## **8. Report of Standing Committee on External Affairs**

Shri P.P Chaudhary presented the Twenty-third Report (Hindi and English versions) of the Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Sixteenth Report on the subject 'India's Soft Power and Cultural Diplomacy: Prospects & Limitations'.

**12.03 P.M.****9. Statements by Minister**

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) made the following statements regarding:-

(i) the status of implementation of recommendations contained in the 27th Report of the Standing Committee on Defence on Demands for Grants (2022-23) on Army, Navy, Air Force, Joint Staff, MES, ECHS and Sainik Schools (Demand Nos. 20 and 21) pertaining to the Ministry of Defence.

(ii) the status of implementation of recommendations contained in the 28th Report of the Standing Committee on Defence on Demands for Grants (2022-23) on Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 21) pertaining to the Ministry of Defence.

(iii) the status of implementation of recommendations contained in the 29th Report of the Standing Committee on Defence on Demands for Grants (2022-23) on Directorate of Ordnance (Coordination and Services) – New DPSUs, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 20 & 21) pertaining to the Ministry of Defence.

**12.04 P.M.****10. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 31<sup>st</sup> July, 2023.

**12.07 P.M.****11. Government Bill – Introduced**

*The Indian Institutes of Management (Amendment) Bill, 2023.*

**12.08 P.M.****12. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Ram Kripal Yadav regarding need to expedite the construction of Bihta International Airport in Bihar.
- 2) Shri Gopal Jee Thakur regarding need to start construction of AIIMS in Darbhanga district of Bihar.
- 3) Shri Kuldeep Rai Sharma regarding construction of a Bridge to connect Chatham Island and Bamboo Flat Island in the Andaman and Nicobar Islands.
- 4) Adv. Dean Kuriakose regarding need to introduce subsidies in Rubber Industry in Idukki Parliamentary Constituency.
- 5) Smt. T. Sumathy (a) Thamizhachi Thangapandian regarding need to replace the existing National Exit Test (NExT).
- 6) Dr. Pon Gautham Sigamani regarding need to connect all competitive examinations for Recruitment in Government Services by Union Recruitment Agencies and give priority to local people.
- 7) Shri Balashowry Vallabhaneni regarding construction of ROB/RUB on priority basis in Machilipatanam Parliamentary Constituency.
- 8) Dr. Shrikant Eknath Shinde regarding introduction of AC local train Services at Badlapur, Ambernath and Dombivli railway station.
- 9) Shri Dileshwar Kamait regarding need to start train services in Koshi and Border area of Bihar.

- 10) Shri Syed Imtiaz Jaleel regarding need to implement appropriate policies to provide coverage and support for mental well being of people and to revisit the Acts related to mental Health.
- 11) Shri Thomas Chazhikadan regarding need to restart Passport Seva Kendra at Kottayam.

**12.09 P.M.**

**13. Government Bill – Passed**

*The Mines and Minerals (Development and Regulation) Amendment Bill, 2023.*

Time Allotted: 2 Hrs.

Time Taken: 19 Mts.

The motion for consideration of the Bill was moved by Shri Pralhad Joshi.

The following members took part in the debate:-

1. Shri Sunil Kumar Singh
2. Shri Magunta Sreenivasulu Reddy

Shri Pralhad Joshi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clauses 9 to 19 were adopted.

Clause 20 was adopted.

Clause 21 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Pralhad Joshi.

The motion was adopted and the Bill was passed.

**12.28 P.M.**

**14. Government Bills – Passed**

Time Allotted: 3 Hrs.

Time Taken: 6 Mts.

- (i) *The National Nursing and Midwifery Commission Bill, 2023.*
- (ii) *The National Dental Commission Bill, 2023.*

The motions for consideration of (i) the National Nursing and Midwifery Commission Bill, 2023 and (ii) the National Dental Commission Bill, 2023 were moved by Dr. Mansukh Mandaviya.

- (i) The motion for consideration was adopted and clause-by-clause consideration of the National Nursing and Midwifery Commission Bill, 2023 was taken up.

Clauses 2 to 57 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Dr. Mansukh Mandaviya.

The motion was adopted and the Bill was passed.

- (ii) The motion for consideration was adopted and clause-by-clause consideration of the National Dental Commission Bill, 2023 was taken up.

Clauses 2 to 59 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Dr. Mansukh Mandaviya.

The motion was adopted and the Bill was passed.

**12.34 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Monday, the 31<sup>st</sup> July, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 31, 2023/Sravana 9, 1945 (Saka)

No. 238

**11.00 A.M.**

### 1. Announcement\* by the Speaker

The Speaker made an announcement welcoming Rt. Hon. Ms. Catherine Gotani Hara, Speaker of the National Assembly of the Republic of Malawi and Members of the Parliamentary Delegation from Malawi who were on a visit to India as honoured guests.

**11.02 A.M.**

### 2. Starred Questions

Starred Question No. 141 was taken up. Reply to Starred Question No. 141 was laid on the Table. Starred Question Nos. 142 and 143 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.12 A.M.  
and re-assembled at 02.00 P.M.)*

Replies to Starred Question Nos. 144 - 160 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

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\* Original in Hindi. For details, please see the debates of the day.

**02.00 P.M.**

**4. Papers laid on the Table**

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy of the Company Secretaries (Amendments) Regulations, 2023 (Hindi and English versions) published in Notification No. 710/1(M)/2 in Gazette of India dated 3<sup>rd</sup> April, 2023 under Section 40 of the Company Secretaries Act, 1980.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost & Works Accountants Act, 1959:-
  - (i) Notification No. EI-2023/1 published in Gazette of India dated 31<sup>st</sup> March, 2023 notifying dates, mentioned therein, for conduct of elections to the Council and Regional Councils for the year 2023 of the Institute of Cost Accountants of India.
  - (ii) Notification No. EI-2023/2 published in Gazette of India dated 31<sup>st</sup> March, 2023 notifying total number of members to be elected to the Council from all regional constituencies of the Institute of Cost Accountants of India.
  - (iii) Notification No. EL-2023/3 published in Gazette of India dated 31<sup>st</sup> March, 2023 notifying elections to the Regional Councils of the Institute of Cost Accountants of India.
  - (iv) Notification No. EL-2023/4 published in Gazette of India



dated 31<sup>st</sup> March, 2023 notifying constitution of the Regional Councils of the Institute of Cost Accountants of India.

- (v) Notification No. EL-2023/5 published in Gazette of India dated 31<sup>st</sup> March, 2023 notifying payment of fee for elections to the Council and election to the four Regional Councils of the Institute of Cost Accountants of India.
- (vi) Notification No. EL-2023/6 published in Gazette of India dated 31<sup>st</sup> March, 2023 notifying payment of security deposit for the elections to the Council and elections to the four Regional Councils of the Institute of Cost Accountants of India.
- (vii) Notification No. EL-2023/7 published in Gazette of India dated 31<sup>st</sup> March, 2023 notifying recognition of qualifications for the purpose of sub-rule(4) of Rule 9 read with Schedule 4 of the Cost and Works Accountants (Election to the Council) Rules, 2006.
- (viii) Notification No. EL-2023/8 published in Gazette of India dated 31<sup>st</sup> March, 2023 notifying list of members eligible to vote (List of voters) from the various constituencies for elections to the Twenty-first Council and the four Regional Councils of the Institute of Cost Accountants of India.
- (ix) Notification No. EL-2023/9 published in Gazette of India dated 31<sup>st</sup> March, 2023 notifying ceiling of expenditure to be incurred by a candidate for elections to the Council and the Regional Councils.
- (x) Notification No. EL-2023/31 published in Gazette of India dated 18<sup>th</sup> July, 2023 notifying members, mentioned therein, who have been declared elected to the Twenty

first Council of the Institute of Cost Accountants of India for the Term 2023-2027.

- (xi) Notification No. EL-2023/32 published in Gazette of India dated 18<sup>th</sup> July, 2023 notifying members, mentioned therein, who have been declared elected to the four Regional Councils of the Institute of Cost Accountants of India for the Term 2023-2027.
- (3) A copy of the Chartered Accountants (Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. 1-CA(7)/201/2023 in Gazette of India dated 23<sup>rd</sup> December, 2022, under Section 30B of the Chartered Accountants Act, 1949.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Culture for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy of the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.322(E) in Gazette of India dated 28<sup>th</sup> April, 2023 under sub-section (3) of Section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 26 of Environment (Protection) Act, 1986:-
  - (i) The Environment (Protection) Third Amendment Rules, 2023, published in Notification No. G.S.R.414(E) in Gazette of India dated 5<sup>th</sup> June, 2023.
  - (ii) The Environment (Protection) Amendment Rules, 2023, published in Notification No. G.S.R.373(E) in Gazette of India dated 17<sup>th</sup> May, 2023 together with a corrigendum thereto published in Notification No. G.S.R.435(E) dated 14<sup>th</sup> June, 2023.
  - (iii) The Environment (Protection) Second Amendment Rules,

- 2023, published in Notification No. G.S.R.376(E) in Gazette of India dated 19<sup>th</sup> May, 2023.
- (iv) The Environment (Utilisation of Crop residue by Thermal Power Plants) Rules, 2023, published in Notification No. G.S.R.499(E) in Gazette of India dated 12<sup>th</sup> July, 2023.
- (v) The Environment (Protection) fourth Amendment Rules, 2023, published in Notification No. G.S.R.436(E) in Gazette of India dated 14<sup>th</sup> June, 2023.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of Environment (Protection) Act, 1986:-
- (i) G.S.R.282(E) published in Gazette of India dated 11<sup>th</sup> April, 2023 making certain amendments in Notification No. G.S.R.45(E) dated 19<sup>th</sup> January, 2018.
- (ii) S.O.6035(E) published in Gazette of India dated 23<sup>rd</sup> December, 2022 making certain amendments in the Notification No. S.O.489(E) dated 30<sup>th</sup> April, 2003.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 63 of Wild Life (Protection) Act, 1972:-
- (i) The Wild Life Disposal of Wild Animal Article Rules, 2023, published in Notification No. G.S.R.501(E) in Gazette of India dated 12<sup>th</sup> July, 2023.
- (ii) The Breeders of Species Licence Rules, 2023, published in Notification No. S.O.1950(E) in Gazette of India dated 27<sup>th</sup> April, 2023.
- (7) A copy of the Notification No. S.O.1394(E) (Hindi and English versions) published in Gazette of India dated 23<sup>rd</sup> March, 2023, notifying 1<sup>st</sup> day of April, 2023 as the date on which the Wild Life (Protection) Amendment Act, 2022 shall come into force, issued

under sub-section (2) of Section 1 of the said Act.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
  - (i) The Securities and Exchange Board of India (Ombudsman) (Repeal) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/138 in Gazette of India dated 3<sup>rd</sup> July, 2023.
  - (ii) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/129 in Gazette of India dated 15<sup>th</sup> May, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873:-
  - (i) The Kisan Vikas Patra (Second Amendment) Scheme, 2023 published in Notification No. G.S.R.324(E) in Gazette of India dated 28<sup>th</sup> April, 2023.
  - (ii) The National Savings (Monthly Income Account) (Third Amendment) Scheme, 2023 published in Notification No. G.S.R.325(E) in Gazette of India dated 28<sup>th</sup> April, 2023.
  - (iii) The Senior Citizens' Savings (Third Amendment) Scheme, 2023 published in Notification No. G.S.R.326(E) in Gazette of India dated 28<sup>th</sup> April, 2023.
  - (iv) The National Savings Time Deposit (Second Amendment) Scheme, 2023 published in Notification No. G.S.R.327(E)

in Gazette of India dated 28<sup>th</sup> April, 2023.

- (v) The National Savings Certificates (VIII issue) (Second Amendment) Scheme, 2023 published in Notification No. G.S.R.328(E) in Gazette of India dated 28<sup>th</sup> April, 2023.
- (vi) The Sukanya Samriddhi Account (Amendment) Scheme, 2023 published in Notification No. G.S.R.329(E) in Gazette of India dated 28<sup>th</sup> April, 2023.
- (vii) The National Savings Recurring Deposit (Amendment) Scheme, 2023 published in Notification No. G.S.R.330(E) in Gazette of India dated 28<sup>th</sup> April, 2023.
- (viii) The Mahila Samman Savings Certificate, 2023 published in Notification No. G.S.R.237(E) in Gazette of India dated 31<sup>st</sup> March, 2023.
- (ix) The Government Savings Promotion General (Amendment) Rules, 2023 published in Notification No. G.S.R.238(E) in Gazette of India dated 31<sup>st</sup> March, 2023.
- (x) The National Savings (Monthly Income Account) (Amendment) Scheme, 2023 published in Notification No. G.S.R.239(E) in Gazette of India dated 31<sup>st</sup> March, 2023.
- (xi) The Senior Citizens' Savings (Amendment) Scheme, 2023 published in Notification No. G.S.R.240(E) in Gazette of India dated 31<sup>st</sup> March, 2023.
- (xii) The Government Savings Promotion General (Second Amendment) Rules, 2023 published in Notification No. G.S.R.488(E) in Gazette of India dated 3<sup>rd</sup> July, 2023.
- (xiii) The Post Office Savings Account (Amendment) Scheme, 2023 published in Notification No. G.S.R.489(E) in Gazette of India dated 6<sup>th</sup> July, 2023.
- (xiv) The National Savings (Monthly Income Account) (Fourth Amendment) Scheme, 2023 published in Notification No.

G.S.R.490(E) in Gazette of India dated 6<sup>th</sup> July, 2023.

- (3) A copy of the Notification No. G.S.R.505(E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19<sup>th</sup> July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude under sub-section (2) of Section 38 of Central Excise Act, 1944.
- (4) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2022-2023.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 24 of the Coinage Act, 2011:-
  - (i) The Coinage (Issue of Commemorative coin on the occasion of 50 YEARS OF PROJECT TIGER) Rules, 2023 published in Notification No. G.S.R.212(E) in Gazette of India dated 23<sup>rd</sup> March, 2023.
  - (ii) The Coinage (Issue of Commemorative coin on the occasion of "DIAMOND JUBILEE YEAR OF CENTRAL BUREAU OF INVESTIGATION") Rules, 2023 published in Notification No. G.S.R.234(E) in Gazette of India dated 29<sup>th</sup> March, 2023.
  - (iii) The Coinage (Issue of Commemorative coin on the occasion of "100<sup>th</sup> Episode of Mann Ki Baat") Rules, 2023 published in Notification No. G.S.R.310(E) in Gazette of India dated 20<sup>th</sup> April, 2023.
  - (iv) The Coinage (Issue of Commemorative coin on the occasion of NATIONAL TECHNOLOGY DAY – 25<sup>TH</sup> ANNIVERSARY OF OPERATION SHAKTI) Rules, 2023

published in Notification No. G.S.R.339(E) in Gazette of India dated 3<sup>rd</sup> May, 2023.

- (v) The Coinage (Issue of Commemorative coin on the occasion of Inauguration of New Parliament Building) Rules, 2023 published in Notification No. G.S.R.389(E) in Gazette of India dated 25<sup>th</sup> May, 2023.
- (6) A copy of the Notification No. SEBI/LAD-NRO/GN/2023/133 (Hindi and English versions) published in Gazette of India dated 19<sup>th</sup> June, 2023 appointing 1<sup>st</sup> day of September, 2023 as the date on which the provisions of the Securities and Exchange Board of India (Stock Brokers) Regulations, 1992 shall come into force issued under the Securities and Exchange Board of India Act, 1992.
- (7) A copy of the Statement (Hindi and English versions) on Market Borrowing by Central Government during the year 2022-2023.
- (8) A copy of the Annual Report (Hindi and English versions) of the International Financial Services Centres Authority, Gandhinagar, for the year 2022-2023.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy of the Notification No. S.O.2060(E) (Hindi and English versions) published in Gazette of India dated 3<sup>rd</sup> May, 2023 appointing the 3<sup>rd</sup> day of May, 2023 as the date on which certain provisions of the Code on Social Security, 2020 mentioned therein, shall come in force, issued under sub-section (3) of Section 1 of the Code on Social Security, 2020.
- (2) A copy of the Notification No. S.O.2061(E) (Hindi and English versions) published in Gazette of India dated 3<sup>rd</sup> May, 2023 notifying implementation of direction contained in the Hon'ble



Supreme Court judgment dated the 4<sup>th</sup> November, 2022 in Civil Appeal No. 8143-8144 of 2022 [SLP(C) No. 8658-8659 of 2019], issued under sub-section (1) of Section 16 of the Code on Social Security, 2020.

- (3) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Uttar Pradesh, for the year 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Uttar Pradesh, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, U.T. of Dadra and Nagar Haveli and Daman and Diu, for the year 2021-2022, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, U.T. of Dadra and Nagar Haveli and Daman and Diu, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Tripura, for the year 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Tripura, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Sikkim, for the year 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Sikkim, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Mizoram, for the year 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Mizoram, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Arunachal Pradesh, for the year 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Arunachal Pradesh, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
  - (i) A copy of the Annual Report (Hindi and English versions)

of the Samagra Shiksha, Manipur, for the year 2021-2022.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Manipur, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2021-2022.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2021-2022, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Pune, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Una, for the year 2021-2022, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Una, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions)

- of the Indian Institute of Information Technology, Kalyani, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kalyani, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Andhra Pradesh, Ananthapuramu, for the years 2018-2019 to 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Andhra Pradesh, Ananthapuramu, for the years 2018-2019 to 2021-2022.
- (10) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2021-2022, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Raipur, for the year 2021-2022, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Raipur, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Shillong, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Management, Shillong, for the year 2021-2022.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Sirmaur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Sirmaur, for the year 2021-2022.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Jammu, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Jammu, for the year 2021-2022.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Rohtak, for the year 2021-2022.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Rohtak, for the year 2021-2022.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ranchi, for the year 2021-2022, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ranchi, for the year 2021-2022.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kashipur, for the year 2021-2022, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kashipur, for the year 2021-2022.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2021-2022, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2021-2022.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33)
  - (i) A copy of the Annual Report (Hindi and English versions)

- of the National Institute of Technology, Meghalaya, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Meghalaya, for the year 2021-2022.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Tiruchirappalli, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Tiruchirappalli, for the year 2021-2022.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2021-2022, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2021-2022.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Ranchi,



for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Ranchi, for the year 2021-2022.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy each of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the years 2020-2021 and 2021-2022.
- (ii) A copy each of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the years 2020-2021 and 2021-2022, together with Audit Report thereon.
- (iii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhagalpur, for the years 2020-2021 and 2021-2022.
- (42) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year

2021-2022.

- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 2021-2022, together with Audit Report thereon.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2020-2021, together with Audit Report thereon.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy each of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Gaya, for the years 2020-2021 and 2021-2022.
- (ii) A copy each of the Annual Accounts (Hindi and English versions) of the Central University of South Bihar, Gaya, for the years 2020-2021 and 2021-2022, together with Audit Report thereon.
- (iii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Central University of South Bihar, Gaya, for the years 2020-2021 and 2021-2022.
- (50) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Technology, Tiruchirappalli for the year 2021-2022.

- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Lucknow, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Lucknow, for the year 2021-2022.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy each of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the years 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the years 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the years 2020-2021.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2021-2022, together with Audit Report thereon.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Domukh, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Domukh, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Domukh, for the year 2021-2022.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2021-2022.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University,

Suryamaninagar, for the year 2021-2022.

- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the years 2021-2022, together with Audit Report thereon.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 46 of the Mizoram University Act, 2000:-
- (i) The Mizoram University (Amendment) Statutes, 2022 published in Notification No. F.No.5-40/Estt.I/19/4. in Gazette of India dated 11<sup>th</sup> July, 2022.
  - (ii) The Amendment to Ordinance OA-1 "On Assignment of Departments to the Schools of Studies" published in Notification No. F.No.5-40/Estt.I/19/6. in Gazette of India dated 11<sup>th</sup> July, 2022.
- (68) A copy each of the following Notifications (Hindi and English versions) under Section 28 of the University Grants Commission Act, 1956:-
- (i) The University Grants Commission (Conferment of Autonomous Status upon Colleges and Measures for Maintenance of Standards in Autonomous Colleges) Regulations, 2023 published in Notification No. F.No.1-18/2021(CPP-II) in Gazette of India dated 3<sup>rd</sup> April, 2023.
  - (ii) The University Grants Commission (Institutions deemed to be Universities) Regulations, 2023 published in Notification No. F. 1-1/2021 (CPP-I/DU). in Gazette of India dated 2<sup>nd</sup> June, 2023.

- (69) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2021-2022, together with Audit Report thereon.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) A copy each of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Central University, East Champaran, for the years 2020-2021 and 2021-2022, together with Audit Report thereon.
- (72) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) A copy of the Notification No. NO.NU/ORD-01/2023-4978(E) (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> February, 2023 notifying certain amended and new Ordinances of Nagaland University, under sub-section (2) of Section 47 of the Nagaland University Act, 1989.

\*The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2022-2023.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2022-2023, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2022-2023.

## **5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Guman Singh Damor presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2023-24):-

- (1) Twenty-fifth Report (Seventeenth Lok Sabha) on the subject 'Role of Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) in formulation, implementation and monitoring of reservation policy' pertaining to the Ministry of Personnel, public Grievances and Pensions (Department of Personnel and Training).
- (2) Twenty-sixth Report (Seventeenth Lok Sabha) on action taken by the Government on the recommendations contained in the Fourteenth Report (17<sup>th</sup> Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Reservation for Scheduled Castes and Scheduled Tribes in Public Sector Banks/Financial Institutions/Reserve Bank of India and credit facilities and other benefits being provided by such Institutions/Banks to the Scheduled Castes/Scheduled Tribes with special reference to the Life Insurance Corporation of India (LIC)' pertaining to the Ministry of Finance.

## **6. Statement of Committee on External Affairs**

Shri P.P. Chaudhary laid on the Table the Statement (Hindi and English versions) showing Action Taken by the Government on the Observations/Recommendations contained in the Seventeenth Report of the Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Thirteenth Report on the subject 'Covid-19 Pandemic: Global Response, India's Contribution and the Way Forward'.

## 7. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) made a Statement correcting the reply to Unstarred Question No. 680 given on 6th February, 2023 asked by Shri T.R. Baalu, M.P. regarding 'Education Cess'.
- (2) The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) on behalf of the Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) made a statement regarding the status of implementation of the recommendations contained in the 340th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2023-2024) pertaining to the Ministry of Culture.
- (3)\* The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) made a statement regarding the status of implementation of the recommendations contained in the 43rd Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2023-2024) pertaining to the Ministry of Skill Development and Entrepreneurship.
- (4) The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) made a statement regarding the status of implementation of the

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\* At 02.15 P.M.



recommendations/observations contained in the 243rd Report of the Standing Committee on Home Affairs on Demands for Grants (2023-24) pertaining to the Ministry of Development of North Eastern Region.

- (5) The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) made the following statements regarding:-
- (i) the status of implementation of the recommendations contained in the 345th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the recommendations/observations contained in the 337th Report of the Committee on Demands for Grants (2022-23) pertaining to the Department of Higher Education, Ministry of Education.
- (ii) the status of implementation of the recommendations contained in the 348th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2023-24) pertaining to the Department of Higher Education, Ministry of Education.

## **02.07 P.M.**

### **8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Basanta Kumar Panda regarding need to set up a Bench of Odisha High Court in Western Odisha.
- 2) Shri Amareshwara Raja Naik regarding establishment of an AIIMS in Raichur.
- 3) Shri Janardan Singh Sigrwal regarding need to run Vande Bharat Express train from Chhapra or Siwan to Delhi, Kolkata

and Varanasi.

- 4) Dr. Dhal Singh Bisen regarding need to cancel the license of seed company distributing substandard maize seed to farmers in Madhya Pradesh.
- 5) Shri Manoj Kishorbhai Kotak regarding stoppage of Jan Shatabdi Express or Tejas Express trains at Rajapur Road Station.
- 6) Shri Dharambir Singh regarding need to set up a national level sports institute in Haryana Central University.
- 7) Smt. Sunita Duggal regarding flooding caused by river Ghaggar in Haryana.
- 8) Shri Ramcharan Bohra regarding need to provide safety and security to women, children and Dalits.
- 9) Shri Mohanbhai Kalyanji Kundariya regarding need to extend train services terminating at Ahmedabad upto Rajkot.
- 10) Shri Rajendra Agrawal regarding need to amend section 108 of Indian Evidence Act, to reduce the period from 7 years to 3 years for presuming dead the person(s) whose body are not traceable during natural calamities.
- 11) Shri Prataprao Chikhalikar Patil regarding need to resume flight services from Nanded to Mumbai, Amritsar, Chandigarh, Delhi and Hyderabad.
- 12) Shri Parbhatbhai Savabhai Patel regarding need to construct a rail over bridge at level crossing no. 43 between Palanpur and Gandhidham railway lines in Gujarat.
- 13) Shri Devendra Singh (Alias) Bhole Singh regarding problem of water-logging in underpasses of Railway Freight Corridor Project in Akbarpur Parliamentary Constituency.
- 14) Dr. Shashi Tharoor regarding setting up an All India Institute of Medical Sciences in Kerala.
- 15) Adv. Adoor Prakash regarding release of Indian fishermen detained in Iran.
- 16) Adv. Dean Kuriakose regarding construction of Angmali – Sabari railway line in Kerala.
- 17) Shri C.N. Annadurai regarding stoppage of Vande Bharat Express running from MGR Chennai Central to Coimbatore at Jolarpettai in Tamil Nadu.
- 18) Shri Rahman Khalilur regarding erosion caused by river Ganga in Murshidabad district.

- 19) Shri Kanumuru Raghu Rama Krishna Raju regarding setting up of Pradhan Mantri Mega Integrated Textile Region and Apparel Parks in Andhra Pradesh.
- 20) Shri Prataprao Jadhav regarding need to provide financial assistance to compensate the damage caused to property and crops due to heavy rains in Buldhana Parliamentary Constituency.
- 21) Shri Dulal Chandra Goswami regarding need to expedite Koshi-Mechi link project.
- 22) Smt. Manjulata Mandal regarding enhancement of pension of EPS 95 Pensioners of Odisha.
- 23) Shri Bheemrao Baswanthrao Patil regarding grant of funds and national status to Palamuru Rangareddy Lift Irrigation Scheme.
- 24) Shri Prince Raj regarding need to revive Ashok Paper Mill in Darbhanga.
- 25) Shri Jagdambika Pal regarding need to lift the ban on export of non-basmati rice.
- 26) Shri Shyam Singh Yadav regarding train services in Eastern UP and Bihar.

## **02.08 P.M.**

### **9. Statutory Resolution - Adopted**

Shri Pankaj Chaudhary on behalf of Shrimati Nirmala Sitharaman moved the following resolution:-

"In pursuance of Section 8A(1) of the Customs Tariff Act 1975, this House hereby approves of notification No. 40/2023-Customs, dated 30<sup>th</sup> June, 2023 [G.S.R 469 (E) dated 30<sup>th</sup> June, 2023] and notification No. 43/2023-Customs dated 1<sup>st</sup> July, 2023 [G.S.R 473 (E) dated 1<sup>st</sup> July, 2023] which seeks to amend the First Schedule of the Customs Tariff Act in order to increase Import duty on Liquefied Petroleum Gas (LPG), Propane and Butane."

The resolution was adopted.

**02.09 P.M.**

**10. Amendments made by Rajya Sabha to Government Bills – Agreed to**

**\* (i) *The Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022***

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Arjun Munda.

**ENACTING FORMULA**

1. That at page 1, line 1, ***for*** the word "Seventy-third", the word "Seventy-fourth" be ***substituted***.

**CLAUSE 1**

2. That at page 1, lines 3 and 4, ***for*** the words, brackets and figures "(Fifth Amendment) Act, 2022", the words, brackets and figures "(Amendment) Act, 2023" be ***substituted***.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Arjun Munda.

The motion was adopted and the amendments were agreed to.

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**\* The Bill was passed by Lok Sabha on the 21<sup>st</sup> December, 2022, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 25<sup>th</sup> July, 2023 and returned it to Lok Sabha on the same day.**

**02.13 P.M.**

***\*(ii) The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022***

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Arjun Munda.

**ENACTING FORMULA**

1. That at page 1, line 1, ***for*** the word "Seventy-third", the word "Seventy-fourth", be ***substituted.***

**CLAUSE 1**

2. That at page 1, lines 3 and 4, ***for*** the words, brackets and figures "(Third Amendment) Act, 2022", the words, brackets and figures "(Second Amendment) Act, 2023", be ***substituted.***

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Arjun Munda.

The motion was adopted and the amendments were agreed to.

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**\*The Bill was passed by Lok Sabha on the 16<sup>th</sup> December, 2022, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 26<sup>th</sup> July, 2023 and returned it to Lok Sabha on the same day.**

**02.16 P.M.**

**11. Government Bill – Passed**

***The Cinematograph (Amendment) Bill, 2023, as passed by Rajya Sabha***

Time Allotted: 2 Hrs.

Time Taken: 34 Mts.

The motion for consideration of the Bill was moved by Shri Anurag Singh Thakur.

The following members took part in the debate:-

1. Shri Manoj Tiwari
2. Shri Maddila Gurumoorthy
3. Shri Ramshiromani Verma
4. Shri Krupal Balaji Tomane
5. Smt. Navnit Ravi Rana
6. Shri Shankar Lalwani

Shri Anurag Singh Thakur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Shri Anurag Singh Thakur.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

**02.50 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Tuesday, the 1<sup>st</sup> august, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 1, 2023/Sravana 10, 1945 (Saka)

No. 239

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 161 and 163 were orally answered. Starred Question No. 162 was taken up. Reply to Starred Question No. 162 was laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.16 A.M. and re-assembled at 02.00 P.M.)*

Replies to Starred Question Nos. 164 - 180 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

**02.00 P.M.**

### 3. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Dadra & Nagar Haveli and Daman & Diu Private Security Agencies Rules, 2021 (Hindi and English versions) published in Notification No. No.1/Home/7/DNH&DD/PSARA/Rules2020/20-21/285 in the U.T. Administration of Dadra and

Nagar Haveli and Daman and Diu Gazette dated 13<sup>th</sup> May, 2022 under sub-section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Raksha University, Gandhinagar, for the year 2022.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Raksha University, Gandhinagar, for the year 2021-2022, together with Audit Report thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Ballabgarh, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Ballabgarh, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
  - (i) The Fertiliser (Inorganic, Organic or Mixed) (Control)



- Fourth Amendment Order, 2023 published in Notification No. S.O.2216(E) in Gazette of India dated 17<sup>th</sup> May, 2023.
- (ii) The Fertiliser (Inorganic, Organic or Mixed) (Control) (Fifth) Amendment Order, 2023 published in Notification No. S.O.2345(E) in Gazette of India dated 29<sup>th</sup> May, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-
- (i) The Multi-Source Edible Oils Grading and Marking Rules, 2023 published in Notification No. G.S.R.480(E) in Gazette of India dated 5<sup>th</sup> July, 2023.
- (ii) The Vegetable Oils Grading and Marking (Amendment) Rules, 2023 published in Notification No. G.S.R.497(E) in Gazette of India dated 11<sup>th</sup> July, 2023.
- (iii) The Poha Grading and Marking Rules, 2023 published in Notification No. G.S.R.229(E) in Gazette of India dated 28<sup>th</sup> March, 2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1)
  - (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2020-2021 together with audit report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Agricultural University, Imphal, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2021-2022.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2021-2022, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the years 2020-2021 and 2021-2022.

- (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the years 2020-2021 and 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

\*The Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi for the year 2021-2022.
- (2) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of the Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table a copy of the Notification No. S.O.1396(E) (Hindi and English versions) published in Gazette of India dated March 23, 2023, making certain amendments in the Second Schedule to the Multi-State Co-operative Societies Act, 2002 under sub-section (2) of Section 116 of Multi-State Co-operative Societies Act, 2002.

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\* Laid at 02.05 P.M.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

- (1) A copy of the 53<sup>rd</sup> Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation, for the year 2021-2022.
- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Forensic Sciences University, Gandhinagar, for the year 2021-2022.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Forensic Sciences University, Gandhinagar, for the year 2021-2022, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Forensic Sciences University, Gandhinagar, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

\*The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (i) Notification No. 24/2023-Central Excise published in Gazette of India dated 31st July 2023 together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19th July, 2022 increasing the Special Additional Excise Duty on production of Petroleum Crude.
- (ii) Notification No. 25/2023-Central Excise published in Gazette of India dated 31st July 2023 together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated 30th June, 2022 increasing the Special Additional Excise Duty on Diesel.

#### **4. Report of Committee on Public Undertakings**

Shri Santosh Kumar Gangwar presented the Twentieth Report (Hindi and English versions) of the Committee on Public Undertakings (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in the Seventeenth Report (Seventeenth Lok Sabha) titled 'Avoidable Loss due to extension of loan in terminated projects relating to India Infrastructure Finance Company Limited (IIFCL) (Based on C&AG Audit Para No. 5.2 of Report No. 18 of 2020)'.

#### **5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Dr. Kirit Premjibhai Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2023-24):-

- (1) Twenty-seventh Report (Seventeenth Lok Sabha) on the subject 'Implementation of Reservation Policy in Government of NCT of Delhi including socio-economic development of Scheduled Castes/Scheduled Tribes' pertaining to the Ministry of Home Affairs.
- (2) Twenty-eighth Report (Seventeenth Lok Sabha) on action taken by the Government on the recommendations contained in the Twentieth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Subject- 'Reservation for Scheduled Castes and Scheduled Tribes in Public Sector Oil Companies and Status of allotment of Petrol and Gas agencies (CNG, PNG, LPG etc) and other related Agencies/Units to Scheduled Castes and Scheduled Tribes pertaining to the Ministry of Petroleum and Natural Gas.

## **6. Reports of Committee on Papers laid on the Table**

Shri Girish Chandra presented the following Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2022-23):-

- (1) Delay in laying the Annual Reports and Audited Accounts of the (i) District Disabled School, Jharsuguda; (ii) VELUGU, Madanapalle, Andhra Pradesh; and (iii) Kachajuli Physically Handicapped School and Training Centre, Lakhimpur under the administrative domain of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (2) Delay in laying the Annual Reports and Audited Accounts of the Cement Corporation of India Limited, New Delhi, under the Ministry of Heavy Industries.
- (3) Delay in laying the Annual Reports and Audited Accounts of the NRTU Foundation, New Delhi, under the Ministry of Railways.
- (4) Action-taken by the Ministry of Home Affairs on the Recommendations/Observations made by the Committee in their One Hundred and First Report (Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited, New Delhi.
- (5) Action-taken by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) on the Observations/Recommendations made by the Committee in their One Hundred and Third Report (Seventeenth Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Development Corporation, Mumbai.
- (6) Action-taken by the Ministry of Education (Department of School Education and Literacy) on the Observations/ Recommendations

made by the Committee in their One hundred Eighteenth Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the National Bal Bhavan, New Delhi.

- (7) Action-taken by the Ministry of Education (Department of Higher Education) on the Observations/Recommendations made by the Committee in their Sixty-sixth Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Jawaharlal Nehru University, New Delhi.

## **7. Reports of Standing Committee on Communications and Information Technology**

Shri Prataprao Jadhav presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2022-23):-

- (1) Forty-seventh Report on 'Review of functioning of Central Board of Film Certification (CBFC)' relating to Ministry of Information and Broadcasting.
- (2) Forty-eighth Report on the Subject 'Citizens' data security and privacy' relating to Ministry of Electronics and Information Technology.

## **8. Statements of Standing Committee on Energy**

Shri Jagdambika Pal laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Action-taken by the Government on Recommendations/ Observations contained in Chapter-I of the Thirty-first Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on Recommendations/ Observations contained in the Twenty-fifth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2022-23) of the Ministry of Power'.



- (2) Action-taken by the Government on Recommendations/ Observations contained in Chapter–I of the Thirty-second Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on Recommendations/ Observations contained in the Twenty-sixth Report (Seventeenth Lok Sabha) of the Committee on the subject 'Review of Power Tariff Policy – Need for uniformity in tariff structure across the country'.
- (3) Action-taken by the Government on recommendations/ observations contained in Chapter–I of the Thirty-third Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on Recommendations/ Observations contained in the Twenty-fourth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2022-23) of the Ministry of New and Renewable Energy'.

#### **9. Report of Standing Committee on Petroleum and Natural Gas**

Shri Ramesh Bidhuri presented the Twentieth Report (Hindi and English versions) on Action Taken by the Government on the Recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2022-23) on the subject 'Review of implementation of CBG (SATAT)'.

#### **10. Report of Standing Committee on Coal, Mines and Steel**

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

- (1) Forty-first Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-sixth Report (17th Lok Sabha) on the Subject, 'Skill Development in Steel Sector' relating to the Ministry of Steel.

- (2) Forty-second Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-seventh Report (17th Lok Sabha) on the Subject, 'Import of Coal – Trends and Issue of Self Reliance' relating to the Ministry of Coal.
- (3) Forty-third Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-eighth Report (17th Lok Sabha) on Demands for Grants (2023-24) relating to the Ministry of Coal.
- (4) Forty-fourth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-ninth Report (17th Lok Sabha) on Demands for Grants (2023-24) relating to the Ministry of Mines.
- (5) Forty-fifth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fortieth Report (17th Lok Sabha) on Demands for Grants (2023-24) relating to the Ministry of Steel.

## **02.06 P.M.**

### **11. Statements by Ministers**

- (1) The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of the Minister of Agriculture and Farmers Welfare (Shri Narendra Singh Tomar) made a statement regarding the status of implementation of the recommendations contained in the 52nd Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2023-2024) - Demand No.2 pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare.

- (2) The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggan Singh Kulaste) made a statement regarding the status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2023-2024) pertaining to the Department of Land Resources, Ministry of Rural Development.
- (3) The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) made a statement regarding the status of implementation of the recommendations/observations contained in the 244th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in the 237th Report of the Committee on 'Police-Training, Modernisation and Reforms' pertaining to the Ministry of Home Affairs.
- (4) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) made a statement regarding the status of implementation of the recommendations contained in the 54th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2023-2024) - Demand No. 44 pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying.
- (5) The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of the Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) made a statement regarding the status of implementation of the recommendations contained in the 42nd

Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022-2023) – Demand No. 16 pertaining to the Ministry of Cooperation.

- (6) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) made a statement regarding the status of implementation of the recommendations/observations contained in the 46th Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2023-2024) pertaining to the Ministry of Information and Broadcasting.

**12. Motion for Election of two members of Lok Sabha to the Central Advisory Committee for the National Cadet Corps**

Shri Ajay Bhatt moved the following motion:-

“ That in pursuance of clause (i) of sub-section 1 of Section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act and Rules made thereunder.”

The motion was adopted.

**02.10 P.M.**

**13. Government Bill – Introduced**

*The Government of National Capital Territory of Delhi (Amendment) Bill, 2023.*

The following members opposed the introduction of the Bill and sought clarifications from the Minister:-

1. Shri Adhir Ranjan Chowdhury
2. Shri N.K. Premachandran
3. Shri Asaduddin Owaisi
4. Prof. Sougata Ray
5. Shri Gaurav Gogoi
6. Shri Shashi Tharoor
7. Shri T. R. Baalu

The Minister of Home Affairs; and Minister of Cooperation (Shri Amit Shah) replied to the clarifications sought by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

*(Due to interruptions, Lok Sabha adjourned at 02.30 P.M. and re-assembled at 03.00 P.M.)*

**03.00 P.M.**

**14. Statement Regarding Ordinance – Laid on the Table**

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the National Capital Territory of Delhi (Amendment) Ordinance, 2023 (No.1 of 2023) was laid on the Table.

**03.01 P.M.**

**15. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Mansukhbahi Dhanjibhai Vasava regarding repair and four laning of Ankleshwar road to Maharastra Border and bringing it under the control of NHAI.
- 2) Shri Ravindra Kushwaha regarding need to increase the amount of PM Kisan Samman Nidhi Yojana.
- 3) Shri Kunwar Pushpendra Singh Chandel regarding need to resolve the issues pertaining to identification and classification of various castes in the county.
- 4) Shri Brijendra Singh regarding need to construct an over-bridge on N.H. No. 9 near Sorkhi Village in Hansi Tehsil in Hisar Parliamentary Constituency.
- 5) Shri Sunil Baburao Mendhe regarding need to correct the style of name of 'Bhoyarpawar' caste as 'Bhoyar Pawar' in the Central list of OBCs.
- 6) Shri Mitesh Rameshbhai Patel regarding need to constitute a regulatory body to monitor the negative impacts of social media on children and youths of the country.
- 7) Shri Suresh Pujari regarding implementation of Garib Kalyan Yojana in Odisha.
- 8) Shri Sanjay Seth regarding need to include Cancer under notified diseases category.
- 9) Smt. Sangeeta Kumari Singh Deo regarding need to include Dhauli-Ratnagiri-Lalitgiri-Udayagiri-Langudi Buddhist Circuit under the Swadesh Darshan Scheme.
- 10) Shri Sushil Kumar Singh regarding need to declare Bihar as a drought-prone State.
- 11) Dr. Sukanta Majumdar regarding inclusion of Balurghat, Buniadpur

and Gangaram Railway Stations under the Amrit Bharat Station Scheme.

- 12) Smt. Rama Devi regarding depleting water table and shortage of water in Sheohar Parliamentary Constituency.
- 13) Shri Su. Thirunavukkarasar regarding need to expand the infrastructure facilities in Kendriya Vidyalaya – I OFT, and Kendriya Vidyalaya –II, HAPP at Trichy, Kerala.
- 14) Shri M. K. Raghavan regarding need to regulate the exorbitant and frequent rise in airfare between Kozhikode and Gulf regions.
- 15) Shri Ravneet Singh regarding utilisation of Indian share of water under the Indus Water Treaty.
- 16) Dr. T.R. Paarivendhar regarding need to remove country breed dogs in Tamil Nadu from the list of wild animals and to set up 'Country-breed Dog Welfare Board'.
- 17) Dr. DNV Senthilkumar S. regarding setting up of a Defence Research Centre at Dharmapuri, Tamil Nadu.
- 18) Prof. Sougata Ray regarding release of the pending dues of MGNREGA and PMAY along with other central Scheme to West Bengal.
- 19) Smt. Pratima Mondal regarding need to remove GST on handloom products.
- 20) Smt. Chinta Anuradha regarding need for policies to ensure the rehabilitation of people involved in manual scavenging.
- 21) Shri Jayadev Galla regarding implementation of the recommendations made by LIC and GIPSA Boards for retired employees of LIC and PSGI.
- 22) Shri K. Subbarayan regarding need to withdraw the Import duty on cotton.
- 23) Shri Hanuman Beniwal regarding alleged violation of environmental norms by gravel mining leaseholders.

**03.01 P.M.**

**16. Government Bills – Passed**

**(i) *The Registration of Births and Deaths (Amendment) Bill, 2023.***

Time Allotted: 2 Hrs.

Time Taken: 23 Mts.

The motion for consideration of the Bill was moved by Shri Nityanand Rai on behalf of Shri Amit Shah.

The following members took part in the debate:-

1. Shri Guman Singh Damor
2. Shri N. Reddeppa
3. Shri Rahul Ramesh Shewale
4. Smt. Sangeeta Azad
5. Shri Asaduddin Owaisi

Shri Nityanand Rai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Rai.

The motion was adopted and the Bill was passed.



**03.24 P.M.**

**(ii) *The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023.***

Time Allotted: 2 Hrs.

Time Taken: 23 Mts.

The motion for consideration of the Bill was moved by Shri Pralhad Joshi.

The following members took part in the debate:-

1. Shri Gopal Shetty
2. Shri Pinaki Misra
3. Shri Krupal Balaji Tumane
4. Shri Malook Nagar

Shri Pralhad Joshi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 24 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pralhad Joshi.

The motion was adopted and the Bill was passed.

**03.47 P.M.**

**(iii) *The Constitution (Scheduled Castes) Order Amendment Bill, 2023.***

Time Allotted: 2 Hrs.

Time Taken: 8 Mts.

The motion for consideration of the Bill was moved by Dr. Virendra Kumar.

The following members took part in the debate:-

1. Smt. Sandhya Ray
2. Smt. Goddeti Madhavi
3. Smt. Sangeeta Azad

Dr. Virendra Kumar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Virendra Kumar.

The motion was adopted and the Bill was passed.

**03.55 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,  
Wednesday, the 2<sup>nd</sup> August, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 2, 2023/Sravana 11, 1945 (Saka)

No. 240

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 181 and 182 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.15 A.M.  
and re-assembled at 02.00 P.M.)*

Replies to Starred Question Nos. 183 - 200 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

**02.00 P.M.**

### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of the All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.487(E) in Gazette of India dated 6<sup>th</sup> July, 2023 under sub-section (2) of Section 3 of the

All India Services Act, 1951.

(2) A copy each of the following Notifications (Hindi and English versions) under clause (5) of Article 320 of the Constitution:-

- (i) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2023, published in Notification No. G.S.R.502(E) in Gazette of India dated 13<sup>th</sup> July, 2023.
- (ii) The Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 2023, published in Notification No. G.S.R.266(E) in Gazette of India dated 3<sup>rd</sup> April, 2023.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

#### FIFTEENTH LOK SABHA

1. Statement No. 34 Seventh Session, 2011

#### SIXTEENTH LOK SABHA

2. Statement No. 31 Second Session, 2014
3. Statement No. 31 Fourth Session, 2015
4. Statement No. 27 Fifth Session, 2015
5. Statement No. 27 Ninth Session, 2016
6. Statement No. 24 Eleventh Session, 2017
7. Statement No. 20 Fifteenth Session, 2018
8. Statement No. 16 Seventeenth Session, 2019

## SEVENTEENTH LOK SABHA

9.	Statement No. 19	First Session, 2019
10.	Statement No. 15	Second Session, 2019
11.	Statement No. 14	Third Session, 2020
12.	Statement No. 14	Fourth Session, 2020
13.	Statement No. 14	Fifth Session, 2021
14.	Statement No. 13	Sixth Session, 2021
15.	Statement No. 7	Seventh Session, 2021
16.	Statement No. 7	Eighth Session, 2022
17.	Statement No. 4	Ninth Session, 2022
18.	Statement No. 2	Tenth Session, 2022
19.	Statement No. 2	Eleventh Session, 2023

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

- (1) The Legal Metrology (Packaged Commodities) Amendment (Amendment) Rules, 2023 published in Notification No. G.S.R.214(E) in Gazette of India dated 24<sup>th</sup> March, 2023.
- (2) The Legal Metrology (Packaged Commodities) (Amendment) Rules, 2023 published in Notification No. G.S.R.412(E) in Gazette of India dated 5<sup>th</sup> June, 2023.
- (3) The Legal Metrology (Packaged Commodities) (Amendment) Rules, 2023 published in Notification No. G.S.R.456(E) in Gazette of India dated 23<sup>rd</sup> June,

2023.

- (4) The Legal Metrology (Packaged Commodities) (Amendment) Rules, 2023 published in Notification No. G.S.R.463(E) in Gazette of India dated 28<sup>th</sup> June, 2023.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987:-
  - (i) The Railway Claims Tribunal (Procedure) Amendment Rules, 2023 published in Notification No. G.S.R.455(E) in Gazette of India dated 22<sup>nd</sup> June 2023.
  - (ii) S.O.2868(E) published in Gazette of India dated 1<sup>st</sup> July, 2023 notifying to allow the Railway Claims Tribunal to perform Aadhaar Authentication, on voluntary basis, for verification, including 'Yes' or 'No' authentication or e-Know Your Customer, of Litigants or Applicants or Claimants or Representatives or Victims on the e-Railway Claims Tribunal System and other integrated applications or solutions of Railway Claims Tribunal for the purposes mentioned therein.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-
  - (i) The Dedicated Freight Corridor Railway General (Amendment) Rules, 2023 published in Notification No. G.S.R.264(E) in Gazette of India dated 3<sup>rd</sup> April, 2023.

- (ii) The Indian Railways (Open Lines) General (Amendment) Rules, 2023 published in Notification No. G.S.R.526(E) in Gazette of India dated 21<sup>st</sup> July, 2023.
  - (iii) The Indian Railways (Open Lines) General (Second Amendment) Rules, 2023 published in Notification No. G.S.R.535(E) in Gazette of India dated 25<sup>th</sup> July, 2023.
- (3) A copy of the Notification No. S.O.2184(E) (Hindi and English versions) published in Gazette of India dated 16<sup>th</sup> May, 2023 notifying exemption in the Railways Act, 1989 – Dispensation of Commissioner of Railway Safety sanction in certain items under sub-section (2) of Section 196 of the Railways Act, 1989.

**02.03 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,  
Thursday, the 3<sup>rd</sup> August, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 3, 2023/Sravana 12, 1945 (Saka)

No. 241

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 201 and 202 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.18 A.M.  
and re-assembled at 02.00 P.M.)*

Replies to Starred Question Nos. 203 - 220 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

**02.00 P.M.**

### 3. Papers laid on the Table

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation [General (Retd.) V. K. Singh] laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 5 of the National Highways Act, 1956 and under Section 11 of the National Highways Authority of India Act, 1988:-
  - (i) S.O.1307(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 making certain amendments in the Notification No. S.O.1018(E) dated 28<sup>th</sup> March, 2017.
  - (ii) S.O.1308(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 making certain amendments in the Notification No.



- S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (iii) S.O.1305(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 notifying entrustment of New National Highway No. 17 in the State of Assam.
- (iv) S.O.1306(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (v) S.O.1309(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 notifying entrustment of New National Highway No. 913 in the State of Arunachal Pradesh.
- (vi) S.O.1310(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 notifying entrustment of New National Highway No. 913 in the State of Arunachal Pradesh.
- (vii) S.O.1311(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (viii) S.O.1424(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 notifying entrustment of National Highway No. 109D in the State of Uttarakhand.
- (ix) S.O.1634(E) published in Gazette of India dated 5<sup>th</sup> April, 2023 notifying entrustment of National Highways, mentioned therein, in the States of Assam and Meghalaya.
- (x) S.O.1635(E) published in Gazette of India dated 5<sup>th</sup> April, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xi) S.O.2134(E) published in Gazette of India dated 9<sup>th</sup> May, 2023 notifying declaration of new National Highway No. NE 1A in the State of Gujarat.
- (xii) S.O.2254(E) published in Gazette of India dated 23<sup>rd</sup> May, 2023 notifying declaration of new National Highway No. 848R in the State of Karnataka.
- (xiii) S.O.2326(E) published in Gazette of India dated 26<sup>th</sup> May, 2023

- notifying entrustment of National Highways, mentioned therein, in the States of Nagaland and Manipur.
- (xiv) S.O.2327(E) published in Gazette of India dated 26<sup>th</sup> May, 2023 making certain amendments in the Notification No. S.O.4149(E) dated 23<sup>rd</sup> September, 2016.
- (xv) S.O.2328(E) published in Gazette of India dated 26<sup>th</sup> May, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xvi) S.O.2757(E) published in Gazette of India dated 23<sup>rd</sup> June, 2023 notifying declaration of new National Highway No. 319B in the States of Uttar Pradesh, Jharkhand and West Bengal.
- (xvii) S.O.2797(E) published in Gazette of India dated 28<sup>th</sup> June, 2023 notifying entrustment of National Highway No. 30 (Old National Highway No. 43) in the State of Chhattisgarh.
- (xviii) S.O.2798(E) published in Gazette of India dated 28<sup>th</sup> June, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xix) S.O.2933(E) published in Gazette of India dated 4<sup>th</sup> July, 2023 notifying entrustment of National Highway No. 114A in the State of Jharkhand.
- (xx) S.O.2934(E) published in Gazette of India dated 4<sup>th</sup> July, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) to (x) of (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.1193(E) published in Gazette of India dated 13<sup>th</sup> March, 2023 notifying user fee for the project of four and more lane of Koilwar-Bhojpur section of NH-922 in the State of Bihar.
- (ii) S.O.1194(E) published in Gazette of India dated 13<sup>th</sup> March, 2023 notifying user fee for the project of two lane of

- Muzaffarpur-Sonbarsa section of NH-77 (New NH-22) in the State of Bihar.
- (iii) S.O.1195(E) published in Gazette of India dated 13<sup>th</sup> March, 2023 notifying user fee for the project of four and more lane of Gopalganj-Kotwa section of NH-28 (New NH-27) in the State of Bihar.
  - (iv) S.O.1240(E) published in Gazette of India dated 16<sup>th</sup> March, 2023 notifying user fee for the project of four and more lane of DND-Faridabad Bypass-Ballabhgarh section in the State of Delhi and Haryana.
  - (v) S.O.1241(E) published in Gazette of India dated 16<sup>th</sup> March, 2023 notifying user fee for the project of four and more lane of Verna Junction to Sada Junction of NH-17B (New NH-566) in the State of Goa.
  - (vi) S.O.1259(E) published in Gazette of India dated 28<sup>th</sup> March, 2023 notifying user fee for the project of 2/4 lane of Rayachoty to Angallu section of NH-340 in the State of Andhra Pradesh.
  - (vii) S.O.1260(E) published in Gazette of India dated 17<sup>th</sup> March, 2023 notifying user fee for the project of Four laning of Kanpur-Lucknow section of NH-25 (New NH-27) in the State of Uttar Pradesh.
  - (viii) S.O.1440(E) published in Gazette of India dated 28<sup>th</sup> March, 2023 notifying user fee for the project of Four laning of Tolling, Operation, Maintenance and Transfer (ToT mode) of Handia-Rajatalab section of NH-19 in the State of Uttar Pradesh.
  - (ix) S.O.1515(E) published in Gazette of India dated 29<sup>th</sup> March, 2023 notifying user fee for the project of two lane paved shoulder of Wardha-Arvi section of NH-647 in the State of Maharashtra.
  - (x) S.O.1516(E) published in Gazette of India dated 29<sup>th</sup> March, 2023 notifying user fee for the project of two lane of Dornala T Junction-Penchalakona-Yerpedu section on the NH No.-565 in

the State of Andhra Pradesh.

- (xi) S.O.1517(E) published in Gazette of India dated 16<sup>th</sup> March, 2023 notifying user fee for the project of four and more lane of Ausa-Chakur section of NH-361 in the State of Maharashtra.
- (xii) S.O.1554(E) published in Gazette of India dated 31<sup>st</sup> March, 2023 notifying user fee for the project of Four and more lane of Udhampur-Ramban section of NH-1A (New NH-44) in the UT of Jammu & Kashmir.
- (xiii) S.O.1650(E) published in Gazette of India dated 6<sup>th</sup> April, 2023 notifying user fee for the project of Two lane paved shoulder of Amath-Bhawanipatna section on NH-201 (New NH-26) in the State of Odisha.
- (xiv) S.O.1825(E) published in Gazette of India dated 21<sup>st</sup> April, 2023 notifying user fee for the project of Four and more lane of Ujjain-Jhalawar (upto Rajasthan Border) section of NH-552(G) in the State of Madhya Pradesh.
- (xv) S.O.1827(E) published in Gazette of India dated 21<sup>st</sup> April, 2023 notifying user fee for the project of Four and more lane of Madurai-Chettikulam-Natham-Thuvarankurichi section of NH-785 in the State of Tamil Nadu.
- (xvi) S.O.1861(E) published in Gazette of India dated 24<sup>th</sup> April, 2023 notifying user fee for the project of Four and more lane of Thalassery-Mahe Bypass section of NH-17 (New NH-66) in the State of Kerala.
- (xvii) S.O.1862(E) published in Gazette of India dated 21<sup>st</sup> April, 2023 notifying user fee for the project of 2/4 lane of Khutar-Lakhimpur section of NH-730 in the State of Uttar Pradesh.
- (xviii) S.O.2027(E) published in Gazette of India dated 2<sup>nd</sup> May, 2023 notifying user fee for the project of 2/4 lane from Dewas-Ujjain Section of NH-148NG and Ujjain Bypass of NG-148 NG and Dewas Bypass of NH-752D in the State of Madhya Pradesh.
- (xix) S.O.2120(E) published in Gazette of India dated 4<sup>th</sup> May, 2023

- notifying user fee for the project of two lane paved shoulder of Asind-Mandal section of NH-158 in the State of Rajasthan.
- (xx) S.O.2176(E) published in Gazette of India dated 12<sup>th</sup> May, 2023 notifying user fee for the project of Four and more lane from Pandoh Bypass to Takoli Section and Takoli to Kullu section of NH-21 (New NH-3) in the State of Himachal Pradesh.
- (xxi) S.O.2186(E) published in Gazette of India dated 16<sup>th</sup> May, 2023 notifying user fee for the project of Four and more lane of Forbesganj–Jogbani section of NH-527 (Old NH-57A) in the State of Bihar.
- (xxii) S.O.2187(E) published in Gazette of India dated 16<sup>th</sup> May, 2023 notifying user fee for the project of Four and more lane of Sitarganj-Bareilly section of NH-74 (New NH-30) in the State of Uttar Pradesh.
- (xxiii) S.O.2215(E) published in Gazette of India dated 17<sup>th</sup> May, 2023 notifying user fee for the project of two lane of Kiratpur to Nerchowk section of NH-21 (Now 205 & 154) in the State of Himachal Pradesh.
- (xxiv) S.O.2388(E) published in Gazette of India dated 1<sup>st</sup> June, 2023 notifying user fee for the project of four lane section of New NH-26 (Old NH-43) in the State of Andhra Pradesh.
- (xxv) S.O.2389(E) published in Gazette of India dated 1<sup>st</sup> June, 2023 notifying user fee for the project of four and more lane of Bakhtiyarpur-Rajauli section of NH-20 (Old NH-31) in the State of Bihar.
- (xxvi) S.O.2391(E) published in Gazette of India dated 2<sup>nd</sup> June, 2023 notifying user fee for the project of four and more lane of Chakeri-Allahabad section of NH-2 in the State of Uttar Pradesh on Hybrid Annuity Mode under Bharatmala Pariyojna.
- (xxvii) S.O.2567(E) published in Gazette of India dated 12<sup>th</sup> June, 2023 notifying user fee for the project of four lane with paved shoulder of Pathrapali-Katghora section of NH-111 (New NH-

- 130) in the State of Chhattisgarh.
- (xxviii) S.O.2580(E) published in Gazette of India dated 13<sup>th</sup> June, 2023 notifying user fee for the project of four and more lane of Nidagatta- Mysore section of NH-275 in the State of Karnataka.
- (xxix) S.O.2677(E) published in Gazette of India dated 19<sup>th</sup> June, 2023 notifying user fee for the project of four lane of Chakur-Loha section of NH-361 in the State of Maharashtra.
- (xxx) S.O.2678(E) published in Gazette of India dated 19<sup>th</sup> June, 2023 notifying user fee for the project of four and more lane of Sankha – Khajuri section of NH-39 (Old NH-75) in the State of Jharkhand.
- (xxxi) S.O.2679(E) published in Gazette of India dated 19<sup>th</sup> June, 2023 notifying user fee for the project of two lane with paved shoulder of Kalyandurg to Molakalmuru section of NH-544DD, in the State of Andhra Pradesh.
- (xxxii) S.O.2753(E) published in Gazette of India dated 22<sup>nd</sup> June, 2023 notifying user fee for the project of four and more lane section of Gwalior to Shivpuri section of NH-3 (New NH-46) in the State of Madhya Pradesh.
- (xxxiii) S.O.2754(E) published in Gazette of India dated 22<sup>nd</sup> June, 2023 notifying user fee for the project of four and more lane section of Itarsi to Betul section of NH-46 (Old NH-69) in the State of Madhya Pradesh.
- (xxxiv) S.O.2764(E) published in Gazette of India dated 23<sup>rd</sup> June, 2023 notifying user fee for the project of four and more lane section of Kiratpur - Nerchowk – Manali section of NH-21 (Now 205 & 154) in the State of Himachal Pradesh.
- (xxxv) S.O.2871(E) published in Gazette of India dated 3<sup>rd</sup> July, 2023 notifying user fee for the project of four and more lane of Belgaum-Khanpur section of New NH-748 (Old NH-4A) in the State of Karnataka.
- (xxxvi) S.O.2972(E) published in Gazette of India dated 5<sup>th</sup> July, 2023

making certain amendments in the User Fee published in Notification No. S.O. 2032(E) dated 28th April, 2022.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
  - (i) The Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Appointment of Consultants) Regulations, 2023 published in Notification No. JERC-JKL/Reg/2023/09 in Gazette of India dated 25<sup>th</sup> April, 2023.
  - (ii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Connectivity and Open Access in Intra-State Transmission and Distribution) (Second Amendment) Regulations, 2022 published in Notification No. JERC-21/2017 in Gazette of India dated 20<sup>th</sup> May, 2022.
  - (iii) The Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Procedure, Terms & Conditions for Grant of Transmission and Distribution Licence and other Related Matters) Regulations, 2023 published in Notification No. JERC-JKL/REG/2023/07 in Gazette of India dated 15<sup>th</sup> March, 2023.
  - (iv) "Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Electricity Supply Code) Regulations, 2023" published in Notification No. JERC-JKL/REG/2023/06 in Gazette of India dated 15<sup>th</sup> March, 2023.
  - (v) The Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Consumer Grievances Redressal Forum, Electricity Ombudsman and Consumer Advocacy) Regulations, 2023 published in Notification No. JERC-JKL/REG/2023/05 in Gazette of India dated 23<sup>rd</sup> March, 2023.
  - (vi) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and UT of Ladakh (Grid Interactive Renewable Energy

system and its related matters) Regulations, 2023 published in Notification No. JERC-JKL/REG/2023/11 in Gazette of India dated 12<sup>th</sup> June, 2023.

- (vii) The Joint Electricity Regulatory Commission for the UT of J&K and the UT of Ladakh (Standard of Performance for the Distribution Licensee) Regulations, 2023 published in Notification No. F.No. JERC-JKL/REG/2023/10 in Gazette of India dated 12<sup>th</sup> June, 2023.
  - (viii) The Joint Electricity Regulatory Commission for the UT of J&K and the UT of Ladakh (Electricity Trading) Regulations, 2023 published in Notification No. F.No. JERC-TECH/REG/2023/08 in Gazette of India dated 25<sup>th</sup> April, 2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (ii) of (1) above.
- (3) A copy each of the following papers (Hindi and English versions) issued under Electricity Act, 2003:-
- (i) Notification No. RA-14026(11)/3/2019-CERC published in Gazette of India dated 2<sup>nd</sup> May, 2023 notifying that the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 shall come into force from 1<sup>st</sup> May, 2023.
  - (ii) Notification No. RA-14026(11)/1/2019-CERC published in Gazette of India dated 9<sup>th</sup> November, 2022 notifying that the Central Electricity Regulatory Commission (Terms and Conditions for Tariff Determination from Renewable Energy Sources) Regulations, 2020 were applicable for the period 1<sup>st</sup> July, 2020 to 31<sup>st</sup> March, 2023.
- (4) A copy of the Central Electricity Regulatory Commission (Appointment of Consultants) (Fourth Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. L-7/1/0S44(59)-CERC in Gazette of India dated 19<sup>th</sup> May, 2023, under Section 179 of the Electricity Act, 2003.

The Minister of State in the Ministry of Commerce and Industry



(Smt. Anupriya Singh Patel) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of Foreign Trade (Development & Regulation) Act, 1992:-

- (1) S.O.2690(E) published in Gazette of India dated 19<sup>th</sup> June, 2023 notifying amendment in Paragraph 10.08(ix) in the Foreign Trade Policy 2023 to amend the Policy for General Authorisation for Export of Chemicals and related Equipments.
- (2) S.O.3152(E) published in Gazette of India dated 17<sup>th</sup> July, 2023 notifying amendments in Category 5B of Appendix (SCOMET Items) to Schedule-2 of ITC (HS) Classification of Export and Import items.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table a copy of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Amendments Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.275(E) in Gazette of India dated 6<sup>th</sup> April, 2023 under sub-section (3) of Section 89 of the Information Technology Act, 2000.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bengaluru, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 40 of the National Institute of Design Act, 2014:-
- (i) The National Institute of Design, Andhra Pradesh Statutes, 2023, published in Notification No. F.No. 24024/59/2022-IPR-V. in Gazette of India dated 17<sup>th</sup> April, 2023.
  - (ii) The National Institute of Design, Haryana Statutes, 2023, published in Notification No. F.N. 24024/59/2022-IPR-V. in Gazette of India dated 6<sup>th</sup> April, 2023.
  - (iii) The National Institute of Design, Madhya Pradesh Statutes, 2023, published in Notification No. F.N. 24024/59/2022-IPR-V. in Gazette of India dated 18<sup>th</sup> April, 2023.
  - (iv) The National Institute of Design, Assam Statutes, 2023, published in Notification No. F.N. 24024/59/2022-IPR-V. in Gazette of India dated 6<sup>th</sup> April, 2023.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2021-2022.
  - (ii) Annual Report of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Design, Assam, for the year 2021-2022,

together with audit report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Institute of Design, Assam, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2021-2022.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2021-2022, together with audit report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Footwear Design and Development Institute, Noida , for the year 2021-2022.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

#### **4. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 1<sup>st</sup> August, 2023, Rajya Sabha agreed without any amendment to the Multi-State Co-operative Societies (Amendment) Bill, 2023, as passed by Lok Sabha.
- (ii) That at its sitting held on the 1<sup>st</sup> August, 2023, Rajya Sabha passed the Mediation Bill, 2023.

- (iii) That at its sitting held on the 1<sup>st</sup> August, 2023, Rajya Sabha agreed without any amendment to the Biological Diversity (Amendment) Bill, 2023, as passed by Lok Sabha.
- (iv) That at its sitting held on the 2<sup>nd</sup> August, 2023, Rajya Sabha agreed without any amendment to the Mines and Minerals (Development and Regulation) Amendment Bill, 2023, as passed by Lok Sabha.

## **5. Bill as passed by Rajya Sabha – Laid on the Table**

*The Mediation Bill, 2023*

## **6. Report of Business Advisory Committee**

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi presented the Forty-third Report of the Business Advisory Committee.

## **7. Statements of Standing Committee on External Affairs**

Shri P. P. Chaudhary laid the following statements (Hindi and English versions) of the Standing Committee on External Affairs:-

- (1) The Statement showing Action Taken by the Government on the Observations/Recommendations contained in the Eleventh Report of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in the Eighth Report on 'Demand for Grants of the Ministry of External Affairs for the Year 2021-22'.
- (2) The Statement showing Action Taken by the Government on the Observations/ Recommendations contained in the Nineteenth Report of the Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/ Recommendations contained in the Twelfth Report on 'Demand for

Grants of the Ministry of External Affairs for the Year 2022-23'.

## **8. Reports of standing Committee on Consumer Affairs, Food and Public Distribution**

Smt. Locket Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2022-2023):-

- (1) Twenty-seventh Report on the subject- 'BIS-Hallmarking & Jewellery' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Twenty-eighth Report on the subject- 'Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (3) Twenty-ninth Report on Action Taken by the Government on the Recommendations/Observations contained in the Twenty-fourth Report of the Committee (Seventeenth Lok Sabha) on Demands for Grants (2023-24) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (4) Thirtieth Report on Action Taken by the Government on the Recommendations/Observations contained in the Twenty-fifth Report of the Committee (Seventeenth Lok Sabha) on Demands for Grants(2023-24) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

## **9. Report of Standing Committee on Housing and Urban Affairs**

Shri Shankar Lalwani presented the Nineteenth Report (Hindi and English versions) (Seventeenth Lok Sabha) on Action Taken by the Government on the Recommendations/ Observations contained in the Eighteenth Report of the Standing Committee on Housing and Urban Affairs (2022-23) on, 'Demands for Grants (2023-24) of the Ministry of Housing and Urban Affairs'.

## **10. Statement of Standing Committee on Housing and Urban Affairs**

Shri Shankar Lalwani laid the Action Taken Statement (Hindi and English versions) on Action Taken by the Government on Recommendations/Observations contained in Chapter I of the Sixteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the Recommendations/Observations contained in the Thirteenth Report (Seventeenth Lok Sabha) of the Committee on the subject, 'Implementation of Metro Rail Projects – An Appraisal'.

## **11. Report of Standing Committee on Social Justice and Empowerment**

Smt. Rama Devi presented the Fifty-first Report of the Standing Committee on Social Justice and Empowerment (2022-23) on 'Drug Abuse among Young Persons – Problems and Solutions' (Hindi and English versions) pertaining to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

## **12. Reports of Standing Committee on Industry**

Shri Bidyut Baran Mahato laid the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 322<sup>nd</sup> Report on Action Taken by the Government on the Recommendations/Observations as contained in the 320<sup>th</sup> Report of the Committee on Demands for Grants (2023-24) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) 323<sup>rd</sup> Report on Action Taken by the Government on the Recommendations/Observations as contained in the 321<sup>st</sup> Report of the Committee on Demands for Grants (2023-24) pertaining to the Ministry of Heavy Industries.

### **13. Report of Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Raghu Rama Krishna Raju Kanumuru laid the One Hundred Thirty-first Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the subject 'Review of Functioning of Recruitment Organisations of Government of India'.

**02.06 P.M.**

### **14. Statements by Ministers**

- (1) The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) made the following statements regarding:-
  - (i) the status of implementation of the recommendations contained in the 318th Report of the Standing Committee on Industry on Action Taken by the Government on the recommendations/observations contained in the 315th Report of the Committee on Demands for Grants (2022-2023) pertaining to the Ministry of Micro, Small and Medium Enterprises.
  - (ii) the status of implementation of the recommendations contained in the 320th Report of the Standing Committee on Industry on Demands for Grants (2023-2024) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri

Bhagwanth Khuba) made a statement regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Energy on Demands for Grants (2023-2024) pertaining to the Ministry of New and Renewable Energy.

**02.08 P.M.**

**15. Government Bills – Introduced**

***(i) The Digital Personal Data Protection Bill, 2023.***

The following members opposed the introduction of the Bill and sought clarifications from the Minister:-

1. Shri Asaduddin Owaisi
2. Shri Gaurav Gogoi
3. Prof. Sougata Ray
4. Shri Manish Tewari
5. Smt. Supriya Sule
6. Shri N.K. Premachandran
7. Shri Adhir Ranjan Chowdhury
8. Dr. Shashi Tharoor

<sup>ii</sup> The Minister of Railways; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) replied to the clarifications sought by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

***(ii) The Pharmacy (Amendment) Bill, 2023.***



**02.18 P.M.**

**16. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Sudhakar Tukaram Shrangre regarding need to set up FM Radio Stations in Latur, Maharashtra.
- 2) Shri Ravi Kishan Shukla regarding stoppage of trains at different railway stations in Gorakhpur Parliamentary Constituency.
- 3) Shri Sunil Kumar Singh regarding drought situation in Chatra Parliamentary Constituency.
- 4) Dr. Sanghamitra Maurya regarding need to set up a Maurya Regiment in Army.
- 5) Dr. Ramapati Ram Tripathi regarding construction of underpass or over bridge on Railway level crossing in Deoria Parliamentary Constituency.
- 6) Shri Topon Kumar Gogoi regarding development of Archaeological sites in Sivasagar, Assam.
- 7) Shri Subrata Pathak regarding increase in number of Therapy Sessions for children with autism and make provision for Care Giver in severe cases of autism.
- 8) Shri Vijay Kumar Dubey regarding construction of Chhitauni – Tamkuhi railway line in Kushi Nagar Parliamentary Constituency.
- 9) Shri Chunni Lal Sahu regarding need to extend the benefits of Government schemes to people living in areas registered in land records as bush-forests in Chhattisgarh.
- 10) Shri Vishnu Dayal Ram regarding inclusion of Kasaudhan Caste of Jharkhand in the Central list of OBCs.
- 11) Shri Kunar Hembram regarding improvement of railway services in Kharagpur Division under South Eastern Railway.

- 12) Shri Arun Kumar Sagar regarding need to provide Escalators and Elevators at Shahjahanpur Railway station in Uttar Pradesh.
- 13) Dr. Nishikant Dubey regarding review of projects for development of religious sites in Deoghar.
- 14) Shri Naranbhai Kachhadiya regarding need to expedite works on NH No.351.
- 15) Shri Rahul Kaswan regarding alleged irregularities in implementation of Jal Jeevan Mission in Rajasthan.
- 16) Shri Bhola Singh regarding a policy of flexible working hours for women.
- 17) Shri Komati Reddy Venkat Reddy regarding need to waive the penalty for not linking Aadhar Number with PAN.
- 18) Shri V.K. Sreekandan regarding need to restore deleted Job Cards under MGNREGS.
- 19) Shri Kumbakudi Sudhakaran regarding development of park and associated area of Payyambalam into an open military museum in Kannur Parliamentary Constituency.
- 20) Shri S.R. Parthiban regarding extension of train services to Salem.
- 21) Shri Margani Bharat regarding Polavaram Irrigation Project.
- 22) Shri Gajanan Chandrakant Kirtikar regarding need to extend rail travel concessions to partially visually impaired persons.
- 23) Shri Bhartruhari Mahtab regarding sharing of premium subsidy between the Centre and State under Pradhan Mantri Fasal Bima Yojana.
- 24) Shri Ram Shiromani Verma regarding operationalisation of Shrawasti Airport, Uttar Pradesh.
- 25) Shri Choudhary Mehboob Ali Kaiser regarding construction of bridges on rivers in Khagaria Parliamentary Constituency.
- 26) Shri Syed Imtiaz Jaleel regarding alleged under-utilization of

funds under Pradhan Mantri Jan Vikas Karyakram (PMJVK).

- 27) Shri Naba Kumar Sarania regarding need to regularize the services of temporary employees in Government sector and PSUs.
- 28) Shri Mahabali Singh regarding need to declare the promotion results of DRDO and DAE Scientists.

## **02.19 P.M.**

### **§17. Statutory Resolution – Negatived**

Time Taken: 4 Hrs. 54 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

“That this House disapproves of the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023 (No. 1 of 2023) promulgated by the President on 19.5.2023.”

After discussion, the Resolution was put to vote and negatived.

### **§18. Government Bill – Passed**

*The Government of National Capital Territory of Delhi (Amendment) Bill, 2023.*

The motion for consideration of the Bill was moved by Shri Amit Shah.

Shri Adhir Ranjan Chowdhury spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

1. Shri Ramesh Bidhuri
2. Shri Dayanidhi Maran
3. Shri Kalyan Banerjee
4. Shri P.V. Midhun Reddy
5. Shri Rahul Ramesh Shewale
6. Shri Rajiv Ranjan Singh *alias* Lalan Singh
7. Shri Pinaki Misra
8. Smt. Meenakashi Lekhi
9. Dr. Gaddam Ranjith Reddy
10. Smt. Supriya Sule
11. Dr. S.T. Hasan
12. Dr. Shashi Tharoor
13. Shri Hasnain Masoodi

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§Discussed together.

14. Dr. M.P. Abdussamad Samadani
15. Shri Manoj Tiwari
16. Shri Vinayak Bhaurao Raut
17. Adv. A.M. Ariff
18. Shri Asaduddin Owaisi
19. Smt. Harsimrat Kaur Badal
20. Shri Parvesh Sahib Singh
21. Shri Karti P. Chidambaram
22. Shri K. Subbarayan
23. Shri N.K. Premachandran
24. Shri Hanuman Beniwal
25. Shri Sushil Kumar Rinku

Shri Amit Shah replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Amit Shah.

The motion was adopted and the Bill was passed.

### **07.13 P.M.**

#### **10. Suspension of a Member from the service of the House under Rule 374**

The Speaker named Shri Sushil Kumar Rinku under Rule 374 of the Rules of Procedure and Conduct of Business in Lok Sabha for disregarding the authority of the Chair and abusing the rules of the House by persistently and wilfully obstructing the business thereof.

Thereafter, the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) moved the following motion:-

“That this House having taken a serious note of the misconduct of Shri Sushil Kumar Rinku and in utter disregard to the House and the authority of the Chair and having been named by the Chair, resolve that

Shri Sushil Kumar Rinku be suspended from the service of the House for the remainder of the Session under Rule 374.”

The motion was put to vote and adopted.

**07.14 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Friday, the 4<sup>th</sup> August, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 4, 2023/Sravana 13, 1945 (Saka)

No. 242

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 221 to 223 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.21 A.M.  
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 224 - 240 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

**12.00 Noon**

### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 32 of the India International Arbitration Centre Act, 2019:-

- (1) The New Delhi International Arbitration Centre (Number of Posts and Recruitment of Registrar, Counsel and other officers and employees) Amendment Rules, 2023, published in Notification No. G.S.R.108(E) in Gazette of India dated 17<sup>th</sup> February, 2023.

- (2) The New Delhi International Arbitration Centre (Terms and Conditions and the Salary and allowances payable to Chairperson and Full-time Members) Amendment Rules, 2023, published in Notification No. G.S.R.109(E) in Gazette of India dated 17<sup>th</sup> February, 2023.
- (3) The New Delhi International Arbitration Centre (Form of Annual Statement of Accounts) Amendment Rules, 2023, published in Notification No. G.S.R.110(E) in Gazette of India dated 17<sup>th</sup> February, 2023.
- (4) The New Delhi International Arbitration Centre Travelling and other Allowances Payable to Part-time Members) Amendment Rules, 2023, published in Notification No. G.S.R.111(E) in Gazette of India dated 17<sup>th</sup> February, 2023.
- (5) The India International Arbitration Centre (Transaction of Business) Regulations, 2023, published in Notification No. F.No. A-60011/3/2023-IIAC in Gazette of India dated 31<sup>st</sup> March, 2023.
- (6) The India International Arbitration Centre (Criteria for admission to the panel of Arbitrators) Regulations, 2023, published in Notification No. F.No. A-60011/3/2023-IIAC in Gazette of India dated 31<sup>st</sup> March, 2023.

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 2021-2022, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. S.O.2372(E) (Hindi and English Versions) published in Gazette of India dated 1<sup>st</sup> June, 2023 allowing Cochin Shipyard Limited to perform Aadhaar authentication facility, on voluntary basis, for identification using "Yes" or "No" option authentication of residents entering its premises issued under Section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of Ayush (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) A copy of the National Commission for Indian System of Medicine (Submission of List of the Medical Practitioners) (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.479(E) in Gazette of India dated 5<sup>th</sup> July, 2023 under Section 56 of the National Commission for Indian System of Medicine Act, 2020.
- (2) A copy of the Homoeopathy (Recognition of Qualification of Homoeopathy) Regulations, 2023 (Hindi and English versions) published in Notification No. F.No. 3-41/2022/NCH/HEB/Regulation-DRL-Pt. in Gazette of India dated 19<sup>th</sup> July, 2023 under Section 56 of the National Commission for Homoeopathy Act, 2020.

#### **4. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 2<sup>nd</sup> August, 2023, Rajya Sabha agreed without any amendment to the Forest (Conservation) Amendment Bill, 2023, as passed by Lok Sabha.



- (ii) That at its sitting held on the 2<sup>nd</sup> August, 2023, Rajya Sabha agreed without any amendment to the Jan Vishwas (Amendment of Provisions) Bill, 2023, as passed by Lok Sabha.
- (iii) That at its sitting held on the 3<sup>rd</sup> August, 2023, Rajya Sabha agreed without any amendment to the Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023.
- (iv) That at its sitting held on the 3<sup>rd</sup> August, 2023, Rajya Sabha passed the Press and Registration of Periodicals Bill, 2023.
- (v) That at its sitting held on the 3<sup>rd</sup> August, 2023, Rajya Sabha passed the Advocates (Amendment) Bill, 2023.

## **5. Bills as passed by Rajya Sabha – Laid on the Table**

- (i) The Press and Registration of Periodicals Bill, 2023*
- (ii) The Advocates (Amendment) Bill, 2023*

## **6. Reports of Standing Committee on Welfare of Other Backward Classes**

Shri Rajesh Verma presented the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Twenty-second Report of the Committee (2022-23) on Action Taken by the Government on the Observations/ Recommendations contained in their Fifteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Canara Bank' pertaining to Ministry of Finance (Department of Financial Services).
- (2) Twenty-third Report of the Committee (2022-23) on Action Taken by the Government on the Observations/ Recommendations contained in their Sixteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Gas Authority of India Limited (GAIL)' pertaining to Ministry of Petroleum and Natural Gas.

- (3) Twenty-fourth Report of the Committee (2022-23) on Action Taken by the Government on the Observations/ Recommendations contained in their Seventeenth Report (Seventeenth Lok Sabha) of the Committee on Welfare of OBCs on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Airports Authority of India (AAI)' pertaining to Ministry of Civil Aviation.
- (4) Twenty-fifth Report of the Committee (2022-23) on Action Taken by the Government on the Observations/ Recommendations contained in their Eighteenth Report (Seventeenth Lok Sabha) of the Committee on Welfare of OBCs on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in BSNL and MTNL' pertaining to Ministry of Communications (Department of Telecommunications).

## **7. Action Taken Statements of Standing Committee on Defence**

Shri Annasaheb Shankar Jolle laid the Final Action Taken Statements (Hindi and English versions) of the Government on the Recommendations contained in Chapter I and V of the following Reports of the Committee:-

- (1) Ninth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on the Observations/Recommendations contained in the Twenty-third Report (Sixteenth Lok Sabha) of the Standing Committee on Defence (2016-17) on 'Proxy and Postal voting by Defence Services personnel in General Elections - an Evaluation'.
- (2) Tenth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on the Observations/Recommendations contained in the Fiftieth Report (Sixteenth Lok Sabha) of the Standing Committee on Defence (2018-19) on 'Provision of all

weather road connectivity under Border Roads Organisation (BRO) and other agencies upto international borders as well as the strategic areas including approach roads- an Appraisal'.

- (3) Eleventh Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on Action Taken by the Government on the Observations/Recommendations contained in the First Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2019-20) on Demands for Grants of the Ministry of Defence for the year 2019- 20 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Directorate General Defence Estates, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen, Ex-Servicemen Contributory Health Scheme, Defence Pensions, Sainik Schools (Demand Nos. 18 and 21)'.  
(4) Twelfth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2019-20) on Demands for Grants of the Ministry of Defence for the year 2019-20 'Army, Navy, Air Force and Joint Staff (Demand Nos. 19 and 20)'.  
(5) Fourteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on Action Taken by the Government on the Observations/Recommendations contained in the Fifth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2019-20) on Demands for Grants for the Ministry of Defence for the year 2020-21 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Directorate General Defence Estates, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of

Ex-Servicemen, Ex-Servicemen Contributory Health Scheme, Defence Pensions, Sainik Schools (Demand Nos. 18, 19, 20 and 21)'.

- (6) Fifteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2019-20) on 'Demands for Grants of the Ministry of Defence for the year 2020-21 on 'Army, Navy, Air Force and Joint Staff (Demand Nos. 19 and 20)'.
- (7) Seventeenth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on Action Taken by the Government on the Observations/Recommendations contained in the Third Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2019-20) on Demands for Grants for the Ministry of Defence for the year 2019-20 on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)'.
- (8) Eighteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2019-20) on Demands for Grants for the Ministry of Defence for the year 2020-21 on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)'.
- (9) Twenty-Third Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2021-22) on Action Taken by the Government on the Observations/Recommendations contained in the Nineteenth Report (Seventeenth Lok Sabha) of the Standing

Committee on Defence (2020-21) on Demands for Grants for the Ministry of Defence for the year 2020-21 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisations, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen and Defence Pensions (Demand Nos. 18 and 21)'.

- (10) Twenty-fourth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2021-22) on Action Taken by the Government on the Observations/Recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on Demands for Grants for the Ministry of Defence for the year 2021-22 on 'Army, Navy, Air Force and Joint Staff, Military Engineer Services, Ex-Servicemen Contributory Health Scheme and Sainik Schools (Demand Nos. 19 and 20)'.
- (11) Twenty-fifth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2021-22) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-first Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on Demands for Grants for the Ministry of Defence for the year 2021-22 on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)'.
- (12) Thirtieth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2021-22) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-Second Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on Demands for Grants for the Ministry of Defence for the year 2021-22 on 'Ordnance Factories, Defence Research and Development Organisation,

Directorate General of Quality Assurance and National Cadet Corps (Demand no. 19 and 20)'.

### **8. Statement of Standing Committee on External Affairs**

Shri P. P. Chaudhary laid the Statement (Hindi and English versions) showing Action Taken by the Government on the Observations/Recommendations contained in the Twenty-first Report of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/ Recommendations contained in the Fifteenth Report on the subject 'Welfare of Indian Diaspora: Policies/ Schemes'.

### **9. Reports of Standing Committee on Labour, Textiles and Skill Development**

Shri Satish Kumar Gautam presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) Forty-ninth Report on 'Functioning of Directorate General of Training (DGT)' relating to the Ministry of Skill Development & Entrepreneurship.
- (2) Fiftieth Report on 'Welfare Schemes and Social Security Measures for Textile Workers in Organised and Unorganised Sectors' relating to the Ministry of Textiles.

### **10. Reports of Standing Committee on Health and Family Welfare**

Dr. Krishna Pal Singh Yadav laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 146th Report on the Action Taken by the Government on the Recommendations/Observations contained in the 138th Report of the Committee on 'Medical Devices: Regulations & Control'.

- (2) 147th Report on the Action Taken by the Government on the Recommendations/Observations contained in the 139th Report of the Committee on 'Cancer Care Plan & Management: Prevention, Diagnosis, Research & Affordability of Cancer Treatment'.
- (3) 148th Report on 'Mental Health Care and its Management in Contemporary Times'.

### **11. Report of Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Suresh Kumar Pujari laid on the Table One Hundred Thirty-second Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the subject 'Specific Aspects of Election Process and their Reforms'.

### **12.07 P.M.**

### **12. Statement by Minister**

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) made a statement regarding the status of implementation of recommendations contained in the 26<sup>th</sup> Report of the Standing Committee on Defence on Demands for Grants (2022-23), General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22) pertaining to the Ministry of Defence.

### **12.09 P.M.**

### **13. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid a statement (Hindi and English versions) regarding Government for the remaining part of the session.

**14. Motion for Election of one member of Lok Sabh to the All India Institute of Medical Sciences (AIIMS), Bilaspur (Himachal Pradesh)**

Dr. Bharati Pravin Pawar on behalf of Dr. Mansukh Mandaviya moved the following motion:-

“ That in pursuance of Section 4(g) read with Section 6(3) of the All India Institute of Medical Sciences (AIIMS) Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the All India Institute of Medical Sciences (AIIMS), Bilaspur(Himachal Pradesh) vice Shri Rattan Lal Kataria passed away on 18.05.2023, subject to the other provisions of the said Act.”

The motion was adopted.

**15. Motion**

Shri Pralhad Joshi moved the following motion:-

“That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on 3rd August, 2023.”

The motion was adopted.

**12.11 P.M.**

**16. Government Bill – Introduced**

*The Anusandhan National Research Foundation Bill, 2023.*

**12.12 P.M.**

**17. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-



- 1) Smt. Ranjeeta Koli regarding alleged illegal mining activities in Bharatpur Parliamentary Constituency.
- 2) Smt. Raksha Nikhil Khadse regarding eligibility of Course Completed Act Apprentices trained in Railway Establishment for applying for the posts notified by Railways.
- 3) Shri Bidyut Baran Mahato regarding need to declare Jharkhand as a 'drought-hit' State.
- 4) Shri Raju Bista regarding permanent political solution for Darjeeling region.
- 5) Smt. Keshari Devi Patel regarding need to extend various railway services in Prayagraj, Uttar Pradesh.
- 6) Shri Pradeep Kumar Singh regarding need to operationalise the declared trains on Forebesganj - Narpatganj railway section.
- 7) Shri Vivek Narayan Shejwalkar regarding need to refund money of investors of cooperatives.
- 8) Shri Sunil Kumar Soni regarding need to open Sports Authority of India (SAI) Centre in Chhattisgarh.
- 9) Shri Narender Kumar regarding need to extend the services of Brahmaputra mail upto Jaipur.
- 10) Dr. Heena Vijaykumar Gavit regarding need to construct an underpass on NH No. 52 at Palasner village in Dhule district, Maharashtra.
- 11) Shri Jayant Sinha regarding alleged deteriorating law and order situation in Jharkhand.
- 12) Shri Sumedhanand Saraswati regarding alleged cases of crime against women, children and dalits in Rajasthan.
- 13) Shri Jai Prakash regarding expeditious construction of Hardoi - Gursahaiganj Railway line project.
- 14) Smt. Shardaben Anilbhai Patel regarding need to provide

separate building for Passport Seva Kendra and Aadhaar Seva Kendra presently operating in Head Post Office Mehsana, Gujarat.

- 15) Ms. Debasree Chaudhuri regarding need to start direct Express Train from Radhikapur, West Bengal to New Delhi.
- 16) Shri Ve. Vaithilingam regarding setting up of Textile Park under PM Mitra Scheme in Puducherry.
- 17) Shri S. Gnanathiraviam regarding stoppage of trains at Kallidaikurichi Railway Station in Tamil Nadu.
- 18) Shri S. Ramalingam regarding proposed Mekedatu Reservoir in Karnataka.
- 19) Smt. Kalaben Mohanbhai Delkar regarding dilapidated condition of roads in Dadra & Nagar Haveli and Daman & Diu.
- 20) Shri Chandeshwar Prasad regarding need to provide stoppage of Patna-Ranchi Vande Bharat Express at Jehanabad Railway Station.

### **12.13 P.M.**

### **17. Government Bills – Passed**

#### ***(i) The Inter-Services Organisations (Command, Control and Discipline) Bill, 2023.***

Time Allotted: 2 Hrs.

Time Taken: 15 Mts.

The motion for consideration of the Bill was moved by Shri Rajnath Singh.

The following members took part in the debate:-

1. Col.Rajyavardhan Rathore
2. Shri Ritesh Pandey

Shri Rajnath Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.  
The motion that the Bill be passed was moved by Shri Rajnath Singh.  
The motion was adopted and the Bill was passed.

### **12.28 P.M.**

#### ***(ii) The Indian Institutes of Management (Amendment) Bill, 2023.***

Time Allotted: 2 Hrs.  
Time Taken: 14 Mts.

The motion for consideration of the Bill was moved by Shri Dharmendra Pradhan.

The following members took part in the debate:-

1. Shri Jagdambika Pal
2. Shri Lavu Sri Krishna Devarayalu

Shri Dharmendra Pradhan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dharmendra Pradhan.

The motion was adopted and the Bill was passed.

*(Due to interruptions, Lok Sabha adjourned at 12.42 P.M.  
and re-assembled at 12.51 P.M.)*

### **12.51 P.M.**

#### **18. Private Members' Bill - Introduced**

1. The High Court of Kerala (Establishment of a Permanent Bench at Thiruvananthapuram) Bill, 2023 by Dr. Shashi Tharoor, M.P.
2. The Healthcare Personnel and Healthcare Institutions (Prohibition of Violence and Damage to Property) Bill, 2023 by

Dr. Shashi Tharoor, M.P.

3. The Journalist (Prevention of Violence and Damage or Loss to the Property) Bill, 2022 by Shri N.K. Premachandran, M.P.
4. The Advocates (Protection) Bill, 2022 by Shri N.K. Premachandran, M.P.
5. The Constitution (Amendment) Bill, 2022 (Amendment of article 201) by Shri N.K. Premachandran, M.P.
6. The Census (Amendment) Bill, 2022 (Substitution of new section for section 3) by Shrimati Supriya Sule, M.P.
7. The Prohibition of employment as Manual Scavengers and their Rehabilitation (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Shrimati Supriya Sule, M.P.
8. The Representation of the People (Amendment) Bill, 2022 (Amendment of section 23) by Shrimati Supriya Sule, M.P.
9. The Right of Women to Menstrual Leave and Free Access to Menstrual Health Products Bill, 2022 by Shri Hibi Eden, M.P.
10. The Pokkali Farming (Protection, Enrichment and Welfare) Bill, 2023 by Shri Hibi Eden, M.P.
11. The Healthcare Professionals (Protection from Violence and Harassment) Bill, 2023 by Shri Hibi Eden, M.P.
12. The Companies (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Shri Gaurav Gogoi, M.P.
13. The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Shri Gaurav Gogoi, M.P.
14. The Energy Conservation (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Shri Gaurav Gogoi, M.P.
15. The Representation of the People (Amendment) Bill, 2023 (Amendment of section 20A) by Shri Karti P. Chidambaram, M.P.
16. The Central Universities (Amendment) Bill, 2022 (Insertion of

new section 3G, etc.) by Shri Raju Bista, M.P.

17. The Agricultural Produce Price Fixation Board Bill, 2022 by Adv. A.M. Ariff, M.P.
18. The Terminated Employees (Temporary Benefits) Bill, 2022 by Shri Lavu Srikrishna Devarayalu, M.P.
19. The Chilli (Promotion and Development) Bill, 2022 by Shri Lavu Sri Krishna Devarayalu, M.P.
20. The Sexual Harassment at Workplace (Prevention, Prohibition and Redressal) Bill, 2022 by Shri Lavu Sri Krishna Devarayalu, M.P.
21. The Constitution (Amendment) Bill, 2022 (Amendment of article 58) by Shri P.P. Chaudhary, M.P.
22. The Constitution (Amendment) Bill, 2022 (Amendment of the Seventh Schedule) by Shri P.P. Chaudhary, M.P.
23. The Constitution (Amendment) Bill, 2022 (Amendment of the Seventh Schedule) by Shri P.P. Chaudhary, M.P.
24. The Constitution (Amendment) Bill, 2021 (Amendment of Seventh Schedule) by Shri Jagdambika Pal, M.P.
25. The Motor Vehicles (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Shri Jagdambika Pal, M.P.
26. The Right to Information (Amendment) Bill, 2023 (Amendment of section 2, etc.) by Shri Jagdambika Pal, M.P.
27. The Criminal Law (Amendment) Bill, 2023 (Insertion of new section 52B, etc.) by Dr. Nishikant Dubey, M.P.
28. The Epidemic Diseases (Amendment) Bill, 2023 (Amendment of section 1A, etc.) by Dr. Nishikant Dubey, M.P.
29. The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2023 (Amendment of sections 2 and 3) by Dr. Nishikant Dubey, M.P.
30. The Code of Civil Procedure (Amendment) Bill, 2022 (Amendment of section 23, etc.) by Dr. Shrikant Eknath

Shinde, M.P.

31. The Mental Healthcare (Amendment) Bill, 2022 (Amendment of section 17, etc.) by Dr. Shrikant Eknath Shinde, M.P.
32. The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2022 (Amendment of section 31) by Shri Kodikunnil Suresh, M.P.
33. The Andhra Pradesh Reorganisation (Amendment) Bill, 2023 (Insertion of new Part XA) by Shri Margani Bharat, M.P.
34. The Information Technology (Amendment) Bill, 2023 (Amendment of section 2, etc.) by Adv. Dean Kuriakose, M.P.
35. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2023 (Amendment of section 22, etc.) by Adv. Dean Kuriakose, M.P.
36. The Wild Life (Protection) Amendment Bill, 2023 (Amendment of section 2, etc.) by Adv. Dean Kuriakose, M.P.
37. The Supreme Court of India (Establishment of a Permanent Bench at Hyderabad) Bill, 2023 by Dr. Gaddam Ranjith Reddy, M.P.
38. The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Dr. Heena Vijaykumar Gavit, M.P.
39. The Constitution (Amendment) Bill, 2022 (Amendment of article 312) by Dr. Heena Vijaykumar Gavit, M.P.
40. The Maintenance and Welfare of parents and Senior Citizens (Amendment) Bill, 2022 (Amendment of section 21, etc.) by Dr. Heena Vijaykumar Gavit, M.P.
41. The Scheduled Castes and Scheduled Tribes Sub Plans (Budgetary Allocation and Special Schemes) Bill, 2020 by Shrimati Locket Chatterjee, M.P.

42. The Vehicular Pollution Reduction Bill, 2019 by Shrimati Locket Chatterjee, M.P.
43. The Unemployment Allowance Bill, 2019 by Shri Su. Thirunavukkarasar, M.P.
44. The Agricultural Workers Welfare Fund Bill, 2019 by Shri Su. Thirunavukkarasar, M.P.
45. The Code of Criminal Procedure (Amendment) Bill, 2023 (Amendment of section 2, etc.) by Dr. Mohammad Jawed, M.P.
46. The Indian Penal Code (Amendment) Bill, 2022 (Insertion of new section 440A) by Shri Rahul Shewale, M.P.
47. The Child Marriage Abolition Bill, 2022 by Shri Rahul Shewale, M.P.
48. The Salt Workers Welfare Bill, 2023 by Shri Rahul Shewale, M.P.
49. The Chit Funds (Amendment) Bill, 2023 (Amendment of sections 2 and 4) by Dr. Sukanta Majumdar, M.P.
50. The Compulsory Yoga Practice in Schools and Other Education Institutions Bill, 2023 by Dr. Sukanta Majumdar, M.P.
51. The Rights of Persons with Disabilities (Amendment) Bill, 2023 (Amendment of section 2, etc.) by Shri Thomas Chazhikadan, M.P.
52. The Constitution (Amendment) Bill, 2023 (Amendment of article 312) by Dr. Sanjeev Kumar Singari, M.P.
53. The Rights of Persons with Disabilities (Amendment) Bill, 2023 (Amendment of section 2, etc.) by Dr. Sanjeev Kumar Singari, M.P.
54. The Handloom Weavers and Workers (Welfare) Authority Bill, 2023 by Dr. Sanjeev Kumar Singari, M.P.
55. The Healthcare Service Providers and Facilities (Prevention of Violence and Damage to Property) Bill, 2023 by Dr. Mohammad Jawed, M.P.

56. The Urban Areas (Development and Regulation) Bill, 2023 by Shri Manoj Kotak, M.P.
57. The Prohibition of Fake News on Social Media Bill, 2023 by Shri Manoj Kotak, M.P.
58. The Waste (Disposal and Management) Bill, 2023 by Shri Manoj Kotak, M.P.
59. The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2023 (Amendment of section 19, etc.) by Shri Gopal Chinayya Shetty, M.P.
60. The Constitution (Amendment) Bill, 2023 (Amendment of article 214) by Shri Gopal Chinayya Shetty, M.P.
61. The National Commission for Minorities (Amendment) Bill, 2021 (Amendment of section 2) by Dr. Sanjay Jaiswal, M.P.
62. The Tour Operators and Travel Agents (Regulation) Bill, 2022 by Shri Janardan Singh 'Sigriwal', M.P.
63. The Dalit, Backward and Oppressed Youth (Development and Welfare) Bill, 2022 by Shri Janardan Singh 'Sigriwal', M.P.
64. The Promotion of Social and Emotional Learning in Schools Bill, 2022 by Shri Janardan Singh 'Sigriwal', M.P.
65. The Wind Turbine and Solar Energy Waste (Handling, Disposal and Recycling) Bill, 2022 by Shrimati Poonamben Hematbhai Maadam, M.P.
66. The National Green Tribunal (Amendment) Bill, 2022 (Amendment of section 15, etc.) by Shri E.T. Mohammed Basheer, M.P.
67. The Constitution (Amendment) Bill, 2022 (Amendment of the Seventh Schedule) by Shri Pradyut Bordoloi, M.P.
68. The Hindu Succession (Amendment) Bill, 2023 (Amendment of section 2) by Dr. Gautham Sigamani Pon, M.P.
69. The Coal Bearing Areas (Acquisition and Development) Amendment Bill, 2023 (Insertion of new section 4A) by



Dr. Gautham Sigamani Pon, M.P.

70. The Indian Telecom (Privacy and Security) Bill, 2023 by Shri Ritesh Pandey, M.P.
71. The Citizenship (Amendment) Bill, 2022 (Amendment of section 2) by Dr. Kalanidhi Veeraswamy, M.P.
72. The Emigration (Amendment) Bill, 2023 (Insertion of new Chapter IIA, etc.) by Dr. Kalanidhi Veeraswamy, M.P.
73. The Pingali Venkayya National Urban Employment Guarantee Bill, 2023 by Dr. Talari Rangaiah, M.P.
74. The Motor Vehicles (Amendment) Bill, 2022 (Amendment of section 8) by Shri Unmesh Bhaiyyasaheb Patil, M.P.
75. The Code on Social Security (Amendment) Bill, 2023 (Amendment of section 15, etc.) by Shri Unmesh Bhaiyyasaheb Patil, M.P.
76. The Tuberculosis (Treatment and Eradication) Bill, 2022 by Shri Shrirang Appa Barne, M.P.
77. The Tourism Development Board Bill, 2022 by Shri Shrirang Appa Barne, M.P.
78. The Sculptors, Artists and Artisans of Rural Areas Upliftment Council Bill, 2022 by Shri Shrirang Appa Barne, M.P.
79. The Sportspersons (Reservation in Sports Bodies) Bill, 2022 by Shri Parvesh Sahib Singh, M.P.
80. The Code of Criminal Procedure (Amendment) Bill, 2023 (Amendment of sections 267 and 273) by Shri Parvesh Sahib Singh, M.P.
81. The Social Media and Over-the-Top Platform Regulatory Board Bill, 2022 by Shri Kunwar Pushendra Singh Chandel, M.P.
82. The Constitution (Amendment) Bill, 2022 (Amendment of article 72) by Shri Kunwar Pushendra Singh Chandel, M.P.
83. The Man-Animal Conflicts Prevention Board Bill, 2023 by Shri V.K. Sreekandan, M.P.

84. The Hindu Succession (Amendment) Bill, 2023 (Amendment of sections 15 and 16) by Shri V.K. Sreekandan, M.P.
85. The Citizenship (Amendment) Bill, 2023 (Amendment of section 18) by Shri V.K. Sreekandan, M.P.
86. The Criminal Law (Amendment) Bill, 2022 (Amendment of section 124A, etc.) by Shri Srinivas Kesineni, M.P.
87. The Government Legislative Proposals and Schemes (Impact Analysis and Post Implementation Assessment) Bill, 2022 by Shri Srinivas Kesineni, M.P.
88. The Code of Criminal Procedure (Amendment) Bill, 2022 (Amendment of section 125) by Shri Srinivas Kesineni, M.P.
89. The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2023 (Amendment of section 31A) by Shri Vishnu Dayal Ram, M.P.
90. The Judicial Accountability Bill, 2023 by Shri Sudheer Gupta, M.P.
91. The Prevention and Control of Infectious and Contagious Diseases in Animals (Amendment) Bill, 2023 (Insertion of new sections 19A and 19B) by Dr. Manoj Rajoria, M.P.
92. The Compulsory Teaching of Lifestyle for Environment Bill, 2023 by Dr. Manoj Rajoria, M.P.
93. The Constitution (Amendment) Bill, 2022 (Amendment of articles 15 and 16) by Shri Sanjay Bhatia, M.P.
94. The Motor Vehicles (Amendment) Bill, 2022 (Amendment of section 41) by Shri Sanjay Bhatia, M.P.
95. The Plastic Manufacturing (Regulation) Bill, 2019 by Shri Jasbir Singh Gill, M.P.
96. The Compulsory Teaching of Moral Ethics in Educational Institutions Bill, 2023 by Shri Ravi Kishan, M.P.
97. The Central Sanskrit Universities (Amendment) Bill, 2023 (Amendment of the First Schedule) by Shri Ravi Kishan, M.P.

98. The Traditional Fishermen (Protection and Welfare) Bill, 2023 by Shri Ravi Kishan, M.P.
99. The Constitution (Amendment) Bill, 2023 (Insertion of new article 48B) by Shrimati Sunita Duggal, M.P.
100. The Prevention of Wasteful Expenditure on Special Occasions Bill, 2020 by Shri Jasbir Singh Gill, M.P.
101. The Food Safety and Standards (Amendment) Bill, 2022 (Amendment of Section 3, etc.) by Dr. Dnv Senthilkumar S, M.P.
102. The Victims of Accident (Equal Compensation) Bill, 2022 by Shri Sunil Kumar Singh, M.P.
103. The High Courts (Use of Official Language) Bill, 2022 by Shri Sunil Kumar Singh, M.P.
104. The Railways (Amendment) Bill, 2022 (Insertion of new section 24A) by Dr. Alok Kumar Suman, M.P.
105. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022 (Amendment of the Schedule) by Dr. DNV Senthilkumar S. , M.P.
106. The Nursing Services (Regularisation of Service and Welfare) The Bill, 2022 by Shri Ritesh Pandey, M.P.
107. The Victims of Acid Attack, their Rehabilitation Support and Healthcare Bill, 2022 by Shri Dileshwar Kamait, M.P.
108. The Terminated Employees (Welfare) Bill, 2022 by Shri Dileshwar Kamait, M.P.
109. The Prevention of Violence Against Healthcare Professionals and Clinical Establishments Bill, 2022 by Dr. Dnv Senthilkumar S. , M.P.
110. The Patharughat National Farmers Memorial Bill, 2022 by Shri Dilip Saikia, M.P.
111. The Private Coaching Centres Regulatory Board Bill, 2023 by Shri Dilip Saikia, M.P.

112. The Compulsory Teaching of Ill Effects of Drug Addiction in Schools Bill, 2023 by Shri Dilip Saikia, M.P.
113. The Compulsory Teaching and Practice of Bhagavad Gita in Educational Institutions Bill, 2022 by Shri Bhola Singh, M.P.
114. The Criminal Law (Amendment) Bill, 2022 (Insertion of new section 304C, etc.) by Dr. Alok Kumar Suman, M.P.
115. The Companies (Amendment) Bill, 2022 (Amendment of section 135) by Dr. Krishnapal Singh Yadav, M.P.
116. The Constitution (Amendment) Bill, 2022 (Substitution of new article for article 343) by Dr. Krishnapal Singh Yadav, M.P.
117. The Code on Social Security (Amendment) Bill, 2022 (Amendment of sections 2 and 53) by Dr. Krishnapal Singh Yadav, M.P.
118. The Electronic Waste (Management and Disposal) Bill, 2021 by Shri Jugal Kishore Sharma, M.P.
119. The Child Welfare Bill, 2021 by Shri Jugal Kishore Sharma, M.P.
120. The Representation of the People (Amendment) Bill, 2022 (Insertion of new Chapter IVA) by Shri Abdul Khaleque, M.P.
121. The Constitution (Scheduled Castes) Order (Amendment) Bill, 2022 (Omission of paragraph 3) by Shri Abdul Khaleque, M.P.
122. The Criminal Law (Amendment) Bill, 2023 (Amendment of section 99, etc.) by Shri Abdul Khaleque, M.P.
123. The Constitution (Amendment) Bill, 2022 (Amendment of article 85) by Shri Shyam Singh Yadav, M.P.
124. The Human Trafficking (Prevention and Control) Bill, 2023 by Shri Bhola Singh, M.P.
125. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2023 (Amendment of the Schedule) by Shri C.N. Annadurai, M.P.

126. The Small Land Holding Farmers (Protection and Welfare) Bill, 2023 by Shri Ganesh Selvam, M.P.
127. The Andaman and Nicobar Islands (Right to Health) Bill, 2023 by Shri Kuldeep Rai Sharma, M.P.
128. The Welfare of Shopkeepers in Andaman and Nicobar Islands Bill, 2023 by Shri Kuldeep Rai Sharma, M.P.
129. The Anganwadi Workers of Andaman and Nicobar Islands (Regularization of Service and Welfare) Bill, 2023 by Shri Kuldeep Rai Sharma, M.P.
130. The Anganwadi Worker's Welfare Bill, 2022 by Shri M.K. Raghavan, M.P.
131. The Institute of Teaching and Research in Ayurveda (Amendment) Bill, 2023 (Amendment of Long Title, etc.) by Shri M.K. Raghavan, M.P.
132. The Criminal Laws (Amendment) Bill, 2022 (Amendment of section 353, etc.) by Shri M.K. Raghavan, M.P.
133. The Arbitration and Conciliation (Amendment) Bill, 2022 (Amendment of section 20) by Shri Hanuman Beniwal, M.P.
134. The Government Servants (Regulation of Services) Bill, 2023 by Shri Omprakash Bhupalsinh Rajenimbalkar, M.P.

**02.15 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Monday, the 7<sup>th</sup> August, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 7, 2023/Sravana 16, 1945 (Saka)

No. 243

**11.00 A.M.**

### **1. Starred Questions**

Starred Question No. 241 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.02 A.M.  
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 242 - 260 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

### **3\* Observation by the Speaker**

The Speaker appealed to the members to allow smooth functioning of Question Hour.

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\* At 11.01 A.M. Original in Hindi. For details, please see the debates of the day.

**12.00 Noon****4. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy of the Competition Commission of India (Director-General) Recruitment Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.518(E) in Gazette of India dated 18<sup>th</sup> July, 2023 under sub-section (3) of Section 63 of the Competition Act, 2002.
- (2) A copy of the Notification No. S.O.3238(E) (Hindi and English versions) published in Gazette of India dated 19<sup>th</sup> July, 2023 exempting the Regional Rural Banks notified under sub-section (1) of Section 23A of the Regional Rural Bank Act, 1976, from the application of provisions of Sections 5 and 6 of the Competition Act, 2002, for a period of five years from the date of publication of the notification in the Official Gazette, issued under Section 54 of the Competition Act, 2002.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
  - (i) The Companies (Indian Accounting Standards) Amendment Rules, 2023 published in Notification No. G.S.R.242(E) in Gazette of India dated 31<sup>st</sup> March, 2023.
  - (ii) The Companies (Removal of Names of

- Companies from the Register of Companies) Amendment Rules, 2023 published in Notification No. G.S.R.298(E) in Gazette of India dated 17<sup>th</sup> April, 2023.
- (iii) The Companies (Removal of Names of Companies from the Register of Companies) Second Amendment Rules, 2023 published in Notification No. G.S.R.354(E) in Gazette of India dated 10<sup>th</sup> May, 2023.
- (iv) The Companies (Compromises Arrangements and Amalgamations) Amendment Rules, 2023 published in Notification No. G.S.R.367(E) in Gazette of India dated 31<sup>st</sup> May, 2023.
- (v) The Companies (Accounts) Second Amendment Rules, 2023 published in Notification No. G.S.R.408(E) in Gazette of India dated 2<sup>nd</sup> June, 2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (i) and (ii) of (3) above.
- (5) A copy of the Limited Liability Partnership (Amendment) Rules, 2023 (Hindi and English versions) published in G.S.R.411(E) in Gazette of India dated 2<sup>nd</sup> June, 2023, under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-



- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
  - (i) S.O.3645(E) published in Gazette of India dated 5<sup>th</sup> December, 2016, notifying Sanjay Gandhi National Park Eco-Sensitive Zone, Maharashtra.
  - (ii) S.O.3595(E) published in Gazette of India dated 30<sup>th</sup> November, 2016, notifying Painganga Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
  - (iii) S.O.4205(E) published in Gazette of India dated 28<sup>th</sup> December, 2016, notifying Melghat Tiger Reserve Eco-Sensitive Zone, Maharashtra.
  - (iv) S.O.668(E) published in Gazette of India dated 28<sup>th</sup> February, 2017, notifying Lonar Wildlife

- Sanctuary Eco-Sensitive Zone, Maharashtra.
- (v) S.O.837(E) published in Gazette of India dated 16<sup>th</sup> March, 2017, notifying Umred Karhandla Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
  - (vi) S.O.1175(E) published in Gazette of India dated 13<sup>th</sup> April, 2017, notifying Bhamragarh Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
  - (vii) S.O.3996(E) published in Gazette of India dated 9<sup>th</sup> December, 2016, notifying Gautala Autramghat Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
  - (viii) S.O.1565(E) published in Gazette of India dated 15<sup>th</sup> May, 2017, notifying Sagarshwar Wildlife Sanctuary (recently renamed as Yashvantrao Chavan Sagarshwar Wildlife Sanctuary) Eco-Sensitive Zone, Maharashtra.
  - (ix) S.O.1603(E) published in Gazette of India dated 17<sup>th</sup> May, 2017, notifying Phansad Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
  - (x) S.O.1604(E) published in Gazette of India dated 17<sup>th</sup> May, 2017, notifying Dyanganga Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
  - (xi) S.O.2202(E) published in Gazette of India dated 12<sup>th</sup> July, 2017, notifying Jaikawadi Bird Sanctuary Eco-Sensitive Zone, Maharashtra.
  - (xii) S.O.1367(E) published in Gazette of India dated 28<sup>th</sup> July, 2017, notifying Kalsubai Harishchandragad Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.

- (xiii) S.O.1751(E) published in Gazette of India dated 31<sup>st</sup> May, 2017, notifying Yedshi Ramling Ghat Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xiv) S.O.1752(E) published in Gazette of India dated 31<sup>st</sup> May, 2017, notifying Gangewadi New Great Indian Bustard Wild Life Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xv) S.O.3029(E) published in Gazette of India dated 13<sup>th</sup> September, 2017, notifying Pench National Park and Mansinghdeo Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xvi) S.O.4892(E) published in Gazette of India dated 18<sup>th</sup> September, 2018, notifying Tipeswar Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xvii) S.O.27(E) published in Gazette of India dated 3<sup>rd</sup> January, 2019, notifying Aner Dam Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xviii) S.O.3250(E) published in Gazette of India dated 11<sup>th</sup> September, 2019, notifying Tungareshwar Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xix) S.O.1221(E) published in Gazette of India dated 8<sup>th</sup> March, 2019, notifying Yawal Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xx) S.O.3249(E) published in Gazette of India dated 11<sup>th</sup> September, 2019, notifying Tadoba - Andhari Tiger Reserve Eco-Sensitive Zone, Maharashtra.

- (xxi) S.O.2633(E) published in Gazette of India dated 6<sup>th</sup> August, 2020, notifying Bhimashankar Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xxii) S.O.3630(E) published in Gazette of India dated 15<sup>th</sup> October, 2020, notifying Radhanagari Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xxiii) S.O.4004(E) published in Gazette of India dated 5<sup>th</sup> November, 2020, notifying Sanjay Gandhi National Park Eco-Sensitive Zone (Amendment), Maharashtra.
- (xxiv) S.O.1196(E) published in Gazette of India dated 12<sup>th</sup> March, 2021, notifying Katepurna Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xxv) S.O.918(E) published in Gazette of India dated 25<sup>th</sup> February, 2021, notifying Tamhini Wildlife Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xxvi) S.O.2407(E) published in Gazette of India dated 18<sup>th</sup> June, 2021, notifying Karanja Sohal Blackbuck Wildlife Sanctuary, Maharashtra.
- (xxvii) S.O.4293(E) published in Gazette of India dated 14<sup>th</sup> October, 2021, notifying Thane Creek Flamingo Sanctuary Eco-Sensitive Zone, Maharashtra.
- (xxviii) S.O.213(E) published in Gazette of India dated 17<sup>th</sup> January, 2022, notifying Bor Tiger Reserve Eco-Sensitive Zone, Maharashtra.
- (xxix) S.O.1311(E) published in Gazette of India dated 26<sup>th</sup> April, 2017, notifying Keibul Lamjao National

Park Eco-Sensitive Zone, Manipur.

- (xxx) S.O.3307(E) published in Gazette of India dated 26<sup>th</sup> October, 2016, notifying Kailam Wildlife Sanctuary Eco-Sensitive Zone, Manipur.
- (xxxi) S.O.3309(E) published in Gazette of India dated 26<sup>th</sup> October, 2016, notifying Zeilad Wildlife Sanctuary Eco-Sensitive Zone, Manipur.
- (xxxii) S.O.3310(E) published in Gazette of India dated 26<sup>th</sup> October, 2016, notifying Yangoupokpi Lokchao Wildlife Sanctuary Eco-Sensitive Zone, Manipur.
- (xxxiii) S.O.2146(E) published in Gazette of India dated 6<sup>th</sup> July, 2017, notifying Jiri - Makru Wildlife Sanctuary Eco-Sensitive Zone, Manipur.
- (xxxiv) S.O.4028(E) published in Gazette of India dated 14<sup>th</sup> December, 2016, notifying Bunning Wildlife Sanctuary Eco-Sensitive Zone, Manipur.
- (xxxv) S.O.1816(E) published in Gazette of India dated 7<sup>th</sup> June, 2017, notifying Nongkhyllem Reserved Forest Eco-Sensitive Zone, Meghalaya.
- (xxxvi) S.O.2942(E) published in Gazette of India dated 6<sup>th</sup> September, 2017, notifying Narpuh Wildlife Sanctuary Eco-Sensitive Zone, Meghalaya.
- (xxxvii) S.O.1966(E) published in Gazette of India dated 14<sup>th</sup> June, 2019, notifying Pualreng Wildlife Sanctuary Eco-Sensitive Zone, Mizoram.
- (xxxviii) S.O.2165(E) published in Gazette of India dated 25<sup>th</sup> June, 2019, notifying Thorangtlang Wildlife Sanctuary Eco-Sensitive Zone, Mizoram.
- (xxxix) S.O.2359(E) published in Gazette of India dated

- 4<sup>th</sup> July, 2019, notifying Lengteng Wildlife Sanctuary Eco-Sensitive Zone, Mizoram.
- (xl) S.O.2358(E) published in Gazette of India dated 4<sup>th</sup> July, 2019, notifying Murlen National Park Eco-Sensitive Zone, Mizoram.
- (xli) S.O.2519(E) published in Gazette of India dated 15<sup>th</sup> July, 2019, notifying Dampa Tiger Reserve Eco-Sensitive Zone, Mizoram.
- (xlii) S.O.4372(E) published in Gazette of India dated 6<sup>th</sup> December, 2019, notifying Khawnglung Wildlife Sanctuary Eco-Sensitive Zone, Mizoram.
- (xliii) S.O.1967(E) published in Gazette of India dated 14<sup>th</sup> June, 2019, notifying Tawi Wildlife Sanctuary Eco-Sensitive Zone, Mizoram.
- (xliv) S.O.2906(E) published in Gazette of India dated 9<sup>th</sup> September, 2019, notifying Chandaka Dampara Wildlife Sanctuary Eco-Sensitive Zone, Odisha.
- (xlv) S.O.1654(E) published in Gazette of India dated 19<sup>th</sup> May, 2017, notifying Balukhanda-Konark Wildlife Sanctuary Eco-Sensitive Zone, Odisha.
- (xlvi) S.O.1814(E) published in Gazette of India dated 7<sup>th</sup> June, 2017, notifying Debrigarh Wildlife Sanctuary Eco-Sensitive Zone, Odisha.
- (xlvii) S.O.2539(E) published in Gazette of India dated 9<sup>th</sup> August, 2017, notifying Kuldiha Wildlife Sanctuary Eco-Sensitive Zone, Odisha.
- (xlviii) S.O.1222(E) published in Gazette of India dated 8<sup>th</sup> March, 2019, notifying Sunabeda Wildlife Sanctuary Eco-Sensitive Zone, Odisha.

- (xlix) S.O.3149(E) published in Gazette of India dated 30<sup>th</sup> August, 2019, notifying Badrama Wildlife Sanctuary Eco-Sensitive Zone, Odisha.
- (l) S.O.4444(E) published in Gazette of India dated 11<sup>th</sup> December, 2019, notifying Nandankanan Wildlife Sanctuary Eco-Sensitive Zone, Odisha.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. G.S.R.522(E) (Hindi and English versions) published in Gazette of India dated 18<sup>th</sup> July, 2023 containing corrigendum to the Notification No. G.S.R.499(E) dated 11<sup>th</sup> July, 2023, issued under the Environment (Protection) Act, 1986.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
- (i) The Battery Waste Management Rules, 2022, published in Notification No. S.O.3984(E) in Gazette of India dated 24<sup>th</sup> August, 2022.
- (ii) S.O.6169(E) published in Gazette of India dated 30<sup>th</sup> December, 2022 making certain amendments in Notification No. S.O.5481(E) dated 31<sup>st</sup> December, 2021.
- (iii) The Hazardous and Other Wastes (Management and Transboundary Movement) Second Amendment Rules, 2022, published in Notification No. G.S.R.900(E) in Gazette of India dated 23<sup>rd</sup> December, 2022.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item

Nos. (i) and (ii) of (4) above.

- (6) A copy of Notification No. S.O.2241(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> May, 2023 designating Dr. Satya Prakash Yadav, Additional Director General of Forests, Ministry of Environment, Forest and Climate Change as the Management Authority for discharging the functions and exercising the powers under the Wild Life (Protection) Act, 1972 till the 29<sup>th</sup> day of February, 2024 or further order, whichever is earlier, issued under Section 49E of the said Act.

*(Due to interruptions, Lok Sabha adjourned at 12.03 A.M. and re-assembled at 02.00 P.M.)*

## **02.00 P.M.**

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) S.O.1562(E) published in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
  - (ii) Notification No. 26/2023-CUSTOM (N.T.) dated 6<sup>th</sup> April, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
  - (iii) S.O.1735(E) published in Gazette of India dated



- 13<sup>th</sup> April, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
- (iv) Notification No. 29/2023-CUSTOM (N.T.) dated 20<sup>th</sup> April, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (v) S.O.1967(E) published in Gazette of India dated 28<sup>th</sup> April, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
- (vi) Notification No. 33/2023-CUSTOM (N.T.) dated 4<sup>th</sup> May, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (vii) S.O.2182(E) published in Gazette of India dated 15<sup>th</sup> May, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
- (viii) Notification No. 36/2023-CUSTOM (N.T.) dated 18<sup>th</sup> May, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian

currency or vice-versa for imported and exported goods.

- (ix) S.O.2368(E) published in Gazette of India dated 31<sup>st</sup> May, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
- (x) Notification No. 39/2023-CUSTOM (N.T.) dated 1<sup>st</sup> June, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (xi) Notification No. 40/2023-CUSTOM (N.T.) dated 7<sup>th</sup> June, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (xii) Notification No. 41/2023-CUSTOM (N.T.) dated 8<sup>th</sup> June, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (xiii) Notification No. 42/2023-CUSTOM (N.T.) dated 12<sup>th</sup> June, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported

goods.

- (xiv) Notification No. 44/2023-CUSTOM (N.T.) dated 15<sup>th</sup> June, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (xv) S.O.2663(E) published in Gazette of India dated 15<sup>th</sup> June, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
- (xvi) G.S.R.557(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.
- (xvii) S.O.2833(E) published in Gazette of India dated 30<sup>th</sup> June, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
- (xviii) Notification No. 50/2023-CUSTOM (N.T.) dated 6<sup>th</sup> July, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (xix) Notification No. 52/2023-CUSTOM (N.T.) dated 13<sup>th</sup> July, 2023, together with an explanatory memorandum notifying Exchange Rate of

conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.

- (xx) S.O.3184(E) published in Gazette of India dated 14<sup>th</sup> July, 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices.
  - (xxi) Notification No. 54/2023-CUSTOM (N.T.) dated 20<sup>th</sup> July, 2023, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
  - (xxii) The Courier Imports and Exports (Clearance) Amendment Regulations, 2023 published in Notification No. G.S.R.243(E) in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum.
  - (xxiii) The Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2023 published in Notification No. G.S.R.244(E) in Gazette of India dated 31<sup>st</sup> March, 2023, together with an explanatory memorandum
- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (i), (ii), (xxii) and (xxiii) of (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and

Services Tax Act, 2017:-

- (i) G.S.R.537(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.690(E) dated 28<sup>th</sup> June, 2017.
  - (ii) G.S.R.540(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.691(E) dated 28<sup>th</sup> June, 2017.
  - (iii) G.S.R.543(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.692(E) dated 28<sup>th</sup> June, 2017.
  - (iv) G.S.R.547(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.673(E) dated 28<sup>th</sup> June, 2017.
  - (v) G.S.R.550(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.1263(E) dated 31<sup>st</sup> December, 2018.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Services Tax Act, 2017:-
- (i) G.S.R.538(E) published in Gazette of India dated

26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.683(E) dated 28<sup>th</sup> June, 2017.

(ii) G.S.R.541(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.684(E) dated 28<sup>th</sup> June, 2017.

(iii) G.S.R.544(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.685(E) dated 28<sup>th</sup> June, 2017.

(iv) G.S.R.548(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.666(E) dated 28<sup>th</sup> June, 2017.

(v) G.S.R.551(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.1266(E) dated 31<sup>st</sup> December, 2018.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Services Tax Act, 2017:-

(i) G.S.R.539(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in

- the Notification No. G.S.R.702(E) dated 28<sup>th</sup> June, 2017.
- (ii) G.S.R.542(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.703(E) dated 28<sup>th</sup> June, 2017.
- (iii) G.S.R.545(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.704(E) dated 28<sup>th</sup> June, 2017.
- (iv) G.S.R.549(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.710(E) dated 28<sup>th</sup> June, 2017.
- (v) G.S.R.552(E) published in Gazette of India dated 26<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.1269(E) dated 31<sup>st</sup> December, 2018.
- (6) A copy of the Notification No. G.S.R.553(E) (Hindi and English Versions) published in Gazette of India dated 26<sup>th</sup> July, 2023 making certain amendments in the Notification No. 01/2017-Compensation Cess (Rate) dated 28<sup>th</sup> June, 2017 under Section 13 of the Goods and Services Tax (Compensation to States) Act, 2017.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax Amendment (3<sup>rd</sup> Amendment) Rules, 2023 published in Notification No. G.S.R.118(E) in Gazette of India dated 21<sup>st</sup> February, 2023, together with an explanatory memorandum.
- (ii) S.O.1692(E) published in Gazette of India dated 10<sup>th</sup> April, 2023, together with an explanatory memorandum making certain amendments in the Notification No. S.O.1790(E) dated 5<sup>th</sup> June, 2017.
- (iii) S.O.2571(E) published in Gazette of India dated 12<sup>th</sup> June, 2023, together with an explanatory memorandum, making certain amendments in the Notification No. S.O.1790(E) dated 5<sup>th</sup> June, 2023.
- (iv) The e-Appeals Scheme, 2023 published in Notification No. S.O.2352(E) in Gazette of India dated 29<sup>th</sup> May, 2023, together with an explanatory memorandum.
- (v) The Income-tax (Fifth Amendment) Rules, 2023 published in Notification No. G.S.R.379(E) in Gazette of India dated 22<sup>nd</sup> May, 2023, together with an explanatory memorandum.
- (vi) The Income-tax (Seventh Amendment) Rules, 2023 published in Notification No. G.S.R.399(E) in Gazette of India dated 30<sup>th</sup> May, 2023, together with an explanatory memorandum.
- (vii) The Income-tax (Eighth Amendment) Rules, 2023 published in Notification No. G.S.R.403(E) in Gazette of India dated 31<sup>st</sup> May, 2023,



- together with an explanatory memorandum.
- (viii) The Income-tax (Tenth Amendment) Rules, 2023 published in Notification No. G.S.R.452(E) in Gazette of India dated 21<sup>st</sup> June, 2023, together with an explanatory memorandum.
- (ix) The Income-tax (Eleventh Amendment) Rules, 2023 published in Notification No. G.S.R.457(E) in Gazette of India dated 23<sup>rd</sup> June, 2023, together with an explanatory memorandum.
- (x) The Income-tax (Twelfth Amendment) Rules, 2023 published in Notification No. G.S.R.514(E) in Gazette of India dated 17<sup>th</sup> July, 2023, together with an explanatory memorandum.
- (xi) The Income-tax (Thirteenth Amendment) Rules, 2023 published in Notification No. G.S.R.519(E) in Gazette of India dated 18<sup>th</sup> July, 2023, together with an explanatory memorandum.
- (8) A copy of the Coinage (Issue of Commemorative Coins on the Occasion of India's G20 Presidency) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.533(E) in Gazette of India dated 24<sup>th</sup> July, 2023 under Section 25 of Coinage Act, 2011.
- (9) A copy of the Draft Notification No. F.No. 3/4/2022-EM-Part (5) (Hindi and English versions) directing that certain provisions of the Banking Regulation Act, 1949, mentioned therein, shall apply with such modifications, to the financial products, financial services or Financial institutions, as the case may be, in an International Financial Services Centre under Section 31 of the International Financial Services Centres Authority Act, 2019.

- (10) A copy of the Circular No. F.No. 370142/23/2023-TPL (Hindi and English versions) dated 30<sup>th</sup> June, 2023 seeking to remove difficulty in implementation of changes relating to Tax Collection at Source (TCS) on Liberalised Remittance Scheme (LRS) and on purchase of overseas tour program package, together with a Corrigendum thereto bearing even number dated 6<sup>th</sup> July, 2023, under Income Tax Act, 1961.
- (11) A copy of the Statement (Hindi and English versions) on half yearly review of the trends in receipts and expenditure in relation to the budget at the end of the financial year 2022-2023 under Section 7(1) and Section 7(3)(b) of the Fiscal Responsibility and Budget Management Act, 2003.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the South Zonal Cultural Centre, Thanjavur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the South Zonal Cultural Centre, Thanjavur, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the National Monuments Authority Heritage Bye-laws 2023 of Centrally Protected Monument Chaurasi Tomb of Lodhi Sah Badhshah, Jalaun, Uttar Pradesh (Hindi and English versions) under sub-section (6) of the Section 20E

of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy of the Employees' State Insurance (Central) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.536(E) in Gazette of India dated 25<sup>th</sup> July, 2023 under sub-section (4) of Section 95 of Employees' State Insurance Act, 1948.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Strengthening Teaching-Learning and Results for States (STARS) Scheme (Rajasthan Council of School Education), Rajasthan, for the years 2020-2021 and 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Strengthening Teaching-Learning and Results for States (STARS) Scheme (Rajasthan Council of School Education), Rajasthan, for the years 2020-2021 and 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Strengthening Teaching-Learning and Results for States (STARS) Scheme (Odisha

School Education Programme Authority), Odisha, for the years 2020-2021 and 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Strengthening Teaching-Learning and Results for States (STARS) Scheme (Odisha School Education Programme Authority), Odisha, for the years 2020-2021 and 2021-2022.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Maharashtra, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Maharashtra, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Himachal Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Himachal Pradesh, for the year 2021-2022.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Chhattisgarh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Chhattisgarh, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2020-2021.
- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2020-2021, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 45 read with Section 21 of the Architects Act, 1972:-
- (i) The Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2023 published in Notification No. F.No. CA/498/2023/MSAE(Regulations) in Gazette of India dated 19<sup>th</sup> July, 2023.
- (ii) The Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2023 published in Notification No.

F.No. CA/498/2023/MSAE(Regulations) in Gazette of India dated 19<sup>th</sup> July, 2023.

- (4) (i) A copy of the Annual Report (Part I and II) (Hindi and English versions) of the University of Delhi, Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Durgapur, for the year 2021-2022.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the

University of Allahabad, Prayagraj, for the year 2021-2022.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Villupuram, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Villupuram, for the year 2020-2021.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Sambalpur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Management, Sambalpur, for the year 2021-2022.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

\*The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-



- (1) A copy each of the following papers (Hindi and English versions) under sub-section (5) of Section 17(A) of the General Insurance Business (Nationalisation) Act, 1972:-
  - (i) The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2023, published in Notification No. S.O.3345(E) in Gazette of India dated 26<sup>th</sup> July, 2023.
  - (ii) The General Insurance (Employees') Pension (Amendment) Scheme, 2023, published in Notification No. S.O.3346(E) in Gazette of India dated 26<sup>th</sup> July, 2023.
- (2) A copy of the Life Insurance Corporation of India (Employees) Pension (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.554(E) in Gazette of India dated 26<sup>th</sup> July, 2023 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2022-2023, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2022-2023.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2022-2023, alongwith

audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export–Import Bank of India, Mumbai, for the year 2022-2023.

## **5. Report of Standing Committee on External Affairs**

Shri P. P. Chaudhary presented the Twenty-fourth Report (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on the subject 'India's Policy Planning and Role of Think Tanks with Special Reference to ICWA and RIS'.

## **6. Report of Standing Committee on Consumer Affairs, Food and Public Distribution**

Smt. Locket Chatterjee presented the Thirty-first Report (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2022-2023) on the subject- 'Coarse Grains Production and Distribution' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

## **7. Report of Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Raghu Rama Krishna Raju Kanumuru laid the One Hundred Thirty-third Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the subject 'Judicial Processes and their Reforms'.

## **8. Report of Business Advisory Committee**

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi presented the Forty-fourth Report of the Business Advisory Committee.

**02.04 P.M.****9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. Heena Vijakumar Gavit regarding need to construct underpass or flyover at Sakri Junction in Dhule district in Maharashtra.
- 2) Shri Sushil Kumar Singh regarding need to provide railway connectivity to left-wing Extremism affected areas in Gaya and Aurangabad districts, Bihar with Chatra in Jharkhand.
- 3) Shri Manoj Kishorbhai Kotak regarding need to provide bicycle sheds/stands to Mumbai Dabbawalas in all railway stations of Mumbai.
- 4) Dr. Sukanta Majumdar regarding need to refund investor's money from a Sahara Group Subsidiary.
- 5) Shri Mohan Mandavi regarding need to provide Mining Research University in Kanker, Chhattisgarh.
- 6) Shri Janardan Singh Sigriwal regarding need to provide stoppage of newly proposed Patliputra–Siwan Intercity Express at different Railway Station in Maharajganj Parliamentary Constituency.
- 7) Shri Rahul Kaswan regarding need to revise the guidelines for installation of BSNL Mobile towers to facilitate their installation in areas restricted under the existing guidelines.
- 8) Shri Chhedi Paswan regarding need to provide stoppage of train Nos. 22823/22824 (Bhubaneswar – New Delhi), 12301/12302 (Howrah – New Delhi) at Sasaram Junction, Bihar.
- 9) Dr. Sujay Radhakrishna Vikhepatil regarding construction of Surat - Chennai Expressway.
- 10) Shri Rajendra Agrawal regarding need to give compensation to the family of Delhi - Meerut Expressway accident victim.
- 11) Shri Ram Kripal Yadav regarding Patna-Buxar National Highway Project.
- 12) Smt. Sunita Duggal regarding establishment of an Employees State Insurance (ESI) dispensary in Sirsa Parliamentary Constituency.

- 13) Dr. Nishikant Dubey regarding setting up of Amritsar – Delhi – Kolkata Industrial Corridor.
- 14) Shri Ramcharan Bohra regarding need to set up a medical college in ESIC Hospital, Jaipur, Rajasthan.
- 15) Dr. Krishna pal Singh Yadav regarding need to set up a Logistics Park in Guna Parliamentary Constituency, Madhya Pradesh.
- 16) Shri R.K. Singh Patel regarding need to attach General and Sleeper class coaches in UP Sampark Kranti Train (No. 12447/48) or introduce a new Jansadharan Express.
- 17) Shri Bidyut Baran Mahato regarding inclusion of Suwarna – Vanik caste in the list of Other Backward Classes.
- 18) Dr. Shashi Tharoor regarding setting up of an AIIMS in Kerala.
- 19) Dr. Gautham Sigamani Pon regarding need to increase the procurement ceiling of Copra in Tamil Nadu.
- 20) Smt. Aparupa Poddar regarding need to construct a concrete bridge between Natibpur to Ganeshpur over river Mundasari.
- 21) Dr. Venkata Beesetti Satyavathi regarding halt of trains at different Railway Stations of Anakapalle Parliamentary Constituency.
- 22) Shri Prataprao Jadhav regarding need to include Painganga River in Wainganga – Nalganga River linking project.
- 23) Dr. Alok Kumar Suman regarding need to formulate an Institutional Monitoring Mechanism related to reservation in temporary appointments in all Ministries/Departments/Organisation.
- 24) Smt. Sarmistha Sethi regarding construction of a new railway line and creation of a separate Railway Division at Jajpur.
- 25) Shri Kunwar Danish Ali regarding need to complete all pending CPWD projects for ITBP in border areas of Ladakh and Arunachal Pradesh.
- 26) Shri Baswanthrao Bheemrao Patil regarding inclusion of 40 castes/communities in the Central list of Other Backward Classes (OBCs) for the state of Telangana.
- 27) Shri Choudhary Mehboob Ali Kaiser regarding need to set up a Rail Coach Factory on vacant railway land in Khagaria district, Bihar.
- 28) Shri Shriniwas Dadasaheb Patil regarding construction of over-bridges in Satara Parliamentary Constituency.

**02.05 P.M.**

**10. Government Bills – Passed**

**(i) *The Digital Personal Data Protection Bill, 2023.***

Time Allotted: 4 Hrs.

Time Taken: 56 Mts.

The motion for consideration of the Bill was moved by Shri Ashwini Vaishnaw.

The following members took part in the debate:-

1. Shri P.P. Chaudhary
2. Shri Lavu Sri Krishna Devarayalu
3. Dr. Shrikant Eknath Shinde
4. Smt. Sarmistha Sethi
5. Shri Ritesh Pandey
6. Shri Jayadev Galla
7. Shri Syed Imtiaz Jaleel
8. Shri Sanjay Seth

Shri Ashwini Vaishnaw replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clauses 7 and 8 were adopted.

Clause 9 was adopted.

Clauses 10 and 11 were adopted.

Clause 12 was adopted.

Clauses 13 to 15 were adopted.

Clauses 16 and 17 were adopted.

Clause 18 was adopted.

Clause 19 was adopted.

Clause 20 was adopted.

Clauses 21 to 26 were adopted.

Clause 27 was adopted, as amended.

Clauses 28 to 32 were adopted.

Clauses 33 to 43 were adopted.

Clause 44 was adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ashwini Vaishnaw.

The motion was adopted and the Bill, as amended, was passed.

### **03.01 P.M.**

#### ***(ii) The Anusandhan National Research Foundation Bill, 2023.***

Time Allotted: 2 Hrs.

Time Taken: 1 Hr. 9 Mts.

The motion for consideration of the Bill was moved by Shri Jitendra Singh.

The following members took part in the debate:-

1. Shri Jagdambika Pal
2. Dr. Talari Rangaiah
3. Shri Malook Nagar
4. Sardar Simranjit Singh Mann
5. Shri Jayant Sinha

Shri Jitendra Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 to 27 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jitendra Singh.

The motion was adopted and the Bill was passed.

**04.10 P.M.**

***(iii) The Pharmacy (Amendment) Bill, 2023***

Time Allotted: 2 Hrs.

Time Taken: 40 Mts.

The motion for consideration of the Bill was moved by Dr. Mansukh Mandaviya.

The following members took part in the debate:-

1. Dr. Dhal Singh Bisen
2. Dr. Sanjeev Kumar Singari

Dr. Mansukh Mandaviya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Mansukh Mandaviya.

The motion was adopted and the Bill was passed.

**04.50 P.M.**

***(iv) The Mediation Bill, 2023, as passed by Rajya Sabha***

Time Allotted: 4 Hrs.

Time Taken: 51 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Ram Meghwal.

The following members took part in the debate:-

1. Shri Subhash Chandra Baheria
2. Shri N. Reddeppa
3. Shri Malook Nagar
4. Shri Virendra Singh

Shri Arjun Ram Meghwal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 65 were adopted.

The First Schedule to Tenth Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Shri Arjun Ram Meghwal.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

### **05.41 P.M.**

#### ***(v) The Coastal Aquaculture Authority (Amendment) Bill, 2023***

Time Allotted: 1 Hr.

Time Taken: 52 Mts.

The motion for consideration of the Bill was moved by Shri Parshottam Rupala.

The following members took part in the debate:-

1. Shri Pratap Chandra Sarangi
2. Shri Lavu Sri Krishna Devarayalu
3. Shri Malook Nagar
4. Shri P.P. Chaudhary
5. Shri Rajeshbhai Naranbhai Chudasama
6. Shri Manoj Tiwari

Shri Parshottam Rupala replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clauses 4 and 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 13 were adopted.

Clause 14 was adopted, as amended.

Clauses 15 to 17 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.



The motion that the Bill, as amended, be passed was moved by Shri Parshottam Rupala.

The motion was adopted and the Bill, as amended, was passed.

**06.33 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 8<sup>th</sup> August, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 8, 2023/Sravana 17, 1945 (Saka)

No. 244

**11.00 A.M.**

### 1. Starred Questions

Starred Question No. 261 was taken up. Reply to Starred Question No. 261 was laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.02 A.M.  
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 262 - 280 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

**12.00 Noon**

### 3. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Ministry of Heavy Industries for the year 2023-2024.
- (2) Memorandum of Understanding between the Andrew Yule &

Company Limited and the Ministry of Heavy Industries for the year 2023-2024.

- (3) Memorandum of Understanding between the Andrew Yule & Company Limited and the Ministry of Heavy Industries for the year 2024-2025.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-
- (i) Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2020-2021.
  - (ii) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Armourer Cadre (Group 'B' and 'C' posts), Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.404(E) in Gazette of India dated 31<sup>st</sup> May, 2023, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Union Government - Appropriation Accounts (Postal Services)

for the year 2021-2022.

- (2) Ministry of Railways (Railway Board) - Appropriation Accounts Part I-Review, Part II - Detailed Appropriation Accounts and Part II - Detailed Appropriation Accounts (Annexure-G) for the year 2021-2022.
- (3) Report of the Comptroller and Auditor General of India – Union Government – on Role of Tea Board India in development of tea in India – Ministry of Commerce & Industry (No. 8 of 2023) (Performance Audit).
- (4) Report of the Comptroller and Auditor General of India – Union Government – on Departmental Trading Units including Supply Chain Management in Khadi and Village Industries Commission –Ministry of Micro, Small & Medium Enterprises (No. 9 of 2023) (Compliance Audit).
- (5) Report of the Comptroller and Auditor General of India – Union Government (Civil) - on Performance Audit of National Social Assistance Programme, Ministry of Rural Development (No. 10 of 2023) (Performance Audit).
- (6) Report of the Comptroller and Auditor General of India – Union Government (Civil) on Performance Audit of Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana, National Health Authority, Ministry of Health and Family Welfare (No. 11 of 2023) (Performance Audit).
- (7) Report of the Comptroller and Auditor General of India - Union Government (Railways) (Railways Finances) (No. 13 of 2023) for the year ended March 2022.
- (8) Report of the Comptroller and Auditor General of India – Union Government - IT Audit of Indian Customs Electronic Data Interchange System (ICES) 1.5, Department of Revenue-Indirect Taxes (Customs) (No. 14 of 2023).

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
  - (i) The Fertilizer (Inorganic, Organic or Mixed) (Control) (Sixth) Amendment Order, 2023 published in Notification No. S.O.3240(E) in Gazette of India dated 19<sup>th</sup> July, 2023.
  - (ii) S.O.3277(E) published in Gazette of India dated 21<sup>st</sup> July, 2023 notifying specifications, mentioned therein, in respect of Phospho Gypsum (Granular) to be manufactured in India for a period of three years from the date of publication in the official Gazette, in pursuance of clause 20A of the Fertilizer (Inorganic, Organic or Mixed) Control Order, 1985.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
  - (a)
    - (i) Review by the Government of the working of the Odisha Agro Industries Corporation Limited, Bhubaneswar, for the year 2021-2022.
    - (ii) Annual Report of the Odisha Agro Industries Corporation Limited, Bhubaneswar, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)
    - (i) Review by the Government of the working of the Jammu & Kashmir Agro Industries Development Corporation Limited, Srinagar, for the years 2019-2020 and 2020-2021.

- (ii) Annual Reports of the Jammu & Kashmir Agro Industries Development Corporation Limited, Srinagar, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) to laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table a copy of the Notification No. 23011/11/2023-WS-III (Hindi and English versions) published in weekly Gazette of India dated 28<sup>th</sup> July, 2023 notifying appointment of Dr. Jayantkumar Maganlal Vyas as the Vice Chancellor of the National Forensic Sciences University for a further period of 3 years after the end of present tenure, under sub-section (2) of Section 53 of the National Forensic Sciences University Act, 2020.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English

versions) of the Sports Authority of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

#### **4. Report of Committee on Empowerment of Women**

Dr. Heena Vijaykumar Gavit presented the Seventh Report (Hindi and English versions) of the Committee on Empowerment of Women (2022-23) on the subject 'Health Facilities for Tribal Women'.

#### **5. Reports of Standing Committee on Petroleum and Natural Gas**

Shri Ramesh Bidhuri presented the Twenty-first and the Twenty-second Reports (Hindi and English versions) of Standing Committee on Petroleum and Natural Gas (2022-23) on Action Taken by the Government on the recommendations contained in the Eighteenth Report (17th Lok Sabha) on 'Demands For Grants 2023-24' and Action Taken Report on the recommendations contained in the Nineteenth Report (17th Lok Sabha) on the subject 'Safety and Security of Oil Installations of Public Sector Oil Companies with Specific Reference to Baghjan Blow-out incident'.

#### **6. Reports of Standing Committee on Railways**

Shri Radha Mohan Singh presented the following Reports (Hindi and English versions) of Standing Committee on Railways (2022-23):-

- (i) Fifteenth Report on 'Action Taken by the Government on the Observations / Recommendations contained in their 14th Report (17th Lok Sabha) on Demands for Grants (2023-24) of the Ministry of Railways'.

- (ii) Sixteenth Report on the subject 'Performance of Rail Land Development Authority'.

## **7. Reports of Standing Committee on Education, Women, Children, Youth And Sports**

Shri Dharambir Singh laid the following Reports (English and Hindi versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

- (i) 352nd Report on Action Taken by the Government on the Recommendations/Observations contained in the 348th Report on 'Demands for Grants 2023-24 of the Department of Higher Education, Ministry of Education'.
- (ii) 353rd Report on Action Taken by the Government on the Recommendations/Observations contained in the 335th Report on 'Reforms in the Education of Performing and Fine Arts'.
- (iii) 354th Report on "Review of Rashtriya Yuva Sashaktikaran Karyakram (RYSK).
- (iv) 355th Report on Action Taken by the Government on the Recommendations/Observations contained in 349th Report on 'Demands for Grants (2023-24) of the Department of School Education and Literacy, Ministry of Education'.

### **12.04 P.M.**

## **8. Statements by Minister**

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) made the following statements regarding:-

- (1) the status of implementation of the recommendations contained in the 311th Report of the Standing Committee on Industry on Action Taken by the Government on the recommendations/observations



- contained in the 306th Report of the Committee on Demands for Grants (2021-2022) pertaining to the Ministry of Heavy Industries.
- (2) the status of implementation of the recommendations contained in the 316th Report of the Standing Committee on Industry on Demands for Grants (2022-2023) pertaining to the Ministry of Heavy Industries.
  - (3) the status of implementation of the recommendations contained in the 319th Report of the Standing Committee on Industry on Action Taken by the Government on the recommendations/ observations contained in the 316th Report of the Committee on Demands for Grants (2022-2023) pertaining to the Ministry of Heavy Industries.
  - (4) the status of implementation of the recommendations contained in the 321st Report of the Standing Committee on Industry on Demands for Grants (2023-2024) pertaining to the Ministry of Heavy Industries.

## **9. Motion**

Shri Pralhad Joshi moved the following motion:-

“That this House do agree with the Forty-Fourth Report of the Business Advisory Committee presented to the House on 7th August, 2023.”

The motion was adopted.

## **10. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 7<sup>th</sup> August, 2023 agreed without amendment to the Government of National Capital Territory of Delhi (Amendment) Bill, 2023, as passed by Lok Sabha.
- (ii) That at its sitting held on the 7<sup>th</sup> August, 2023 agreed without amendment to the Registration of Birth and Deaths (Amendment) Bill, 2023, as passed by Lok Sabha.

## **12.05 P.M.**

### **11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:

- 1) Shri Jai Prakash regarding need to provide stoppage of train Nos. 09269/09270 at Hardoi Railway Station.
- 2) Shri Ramdas Chandrabhanji Tadas regarding augmentation of railway services in Maharashtra.
- 3) Shri Vinod Kumar Sonkar regarding uniform wages under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS).
- 4) Shri Gopal Chinayya Shetty regarding need to develop Sanjay Gandhi National Park, Mumbai.
- 5) Smt. Himadri Singh regarding broadcast of local programmes from Akashvani Kendra Shahadol, Madhya Pradesh.
- 6) Shri Jugal Kishore Sharma regarding construction of embankment on both sides of river Chenab in Jammu Parliamentary Constituency.
- 7) Shri Sudharshan Bhagat regarding need to set up a National Sports University in Gumla.

- 8) Shri Vishnu Dayal Ram regarding need to construct Koel River Reservoir Project and also commence work on Medininagar Phase-II water supply scheme.
- 9) Shri Raju Bista regarding need to include 11 left-out Gorkha Sub-tribes in the list of Scheduled Tribes.
- 10) Shri Arun Kumar Sagar regarding need to reconstruct and develop Shahjahanpur Railway Station.
- 11) Shri Bhola Singh regarding refund to investors of Sahara Group.
- 12) Shri S.S. Ahluwalia regarding need to withdraw the ban on export of non-Basmati white rice.
- 13) Ms. Debasree Chaudhuri regarding need to operationalize the circle office of Archaeological Survey of India in Raiganj Parliamentary Constituency.
- 14) Shri Ashok Kumar Rawat regarding need to construct Dam in Mishrikh Parliamentary Constituency to check floods.
- 15) Shri Kunar Hembram regarding railway related issues pertaining to Jhargram Parliamentary Constituency.
- 16) Shri Kunwar Pushpendra Singh Chandel regarding need to provide medical facilities to the labourers working in mining industry and crusher plants in Bundelkhand.
- 17) Shri Vijaykumar *alias* Vijay Vasanth regarding need to encourage sports in the country.
- 18) Shri Ve. Vaithilingam regarding revision of minimum monthly pension under EPS 1995.
- 19) Shri Kuldeep Rai Sharma regarding power supply in Andaman & Nicobar Islands.
- 20) Shri S. Gnanathiraviam regarding need to regularise the services of daily wage workers of ISRO Propulsion Research Centre at Mahendragiri.
- 21) Shri Khalilur Rahaman regarding need to construct two flyovers at Samserganj and Raghunathganj-I Blocks in Murshidabad district.
- 22) Shri Shrirang Appa Barne regarding reconsideration of subsidy claims made by farmers under subsidy schemes of National Horticulture Board.

- 23) Shri Sunil Kumar regarding need to increase the number of sleeper coaches in Sapt Kranti SF Express (Train Nos. 12557/12558) and run a similar train on New Delhi – Sitamarhi route.
- 24) Shri S. Venkatesan regarding need to expedite completion of AIIMS, Madurai.
- 25) Shri Mohammed E.T. Basheer regarding need for caste-wise population census.
- 26) Shri N.K. Premachandran regarding upgradation and development of Railway Health Care Unit at Kollam.

### **12.10 P.M.**

### **12. Motion of No-Confidence in the Council of Ministers**

Time Allotted: 12 Hrs.

Time Taken: 5 Hrs. 49 Mts.

Balance: 6 Hrs. 11 Mts.

Shri Gaurav Gogoi moved the following motion :-

"That this House expresses its want of confidence in the Council of Ministers".

The following members took part in the debate:-

1. Shri Nishikant Dubey
2. Shri T.R. Baalu
3. Prof. Sougata Ray
4. Smt. Supriya Sule
5. Dr. Shrikant Eknath Shinde
6. Smt. Dimple Yadav
7. Shri Pinaki Misra
8. Shri Arvind Sawant
9. \*Shri Narayan Tatu Rane (intervened)
10. Sardar Simranjit Singh Mann
11. Smt. Sunita Duggal

12. Dr. Tholkappiyan Thirumaavalavan
13. \*\*Shri Kiren Rijiju (intervened)
14. Shri Manish Tewari
15. Smt. Navnit Ravi Rana
16. Adv. A.M. Ariff
17. Shri N.K. Premachandran

The discussion was not concluded.

**05.59 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 9<sup>th</sup> August, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\* Minister of Micro, Small and Medium Enterprises

\*\* Minister of Earth Sciences

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 9, 2023/Sravana 18, 1945 (Saka)

No. 245

11.00 A.M.

### 1. \*References by the Speaker

The Speaker made reference to the 81<sup>st</sup> anniversary of the 'Quit India' movement launched on the 9<sup>th</sup> August, 1942 under the leadership of the Father of the Nation, Mahatma Gandhi.

He also made reference to the 78<sup>th</sup> anniversary of dropping of atomic bombs on the cities of Hiroshima and Nagasaki in Japan on 6<sup>th</sup> and 9<sup>th</sup> August, 1945, respectively.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the freedom fighters of India and for the victims of the atomic bombings in Japan.

### 2. Starred Questions

Starred Question Nos. 281, 284, 288, 290–294 and 297 were orally answered. Starred Question Nos. 282, 283, 285–287, 289, 295, 296 and 298–300 were taken up.

Reply to Starred Question No. 282, 283, 285–287, 289, 295, 296 and 298–300 were laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.43 A.M.  
and re-assembled at 12.00 Noon)*

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

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\* Original in Hindi. For details, please see the debates of the day.

## 12.00 Noon

### 4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (1) The All India Services (Leave) Amendment Rules, 2023 published in Notification No. G.S.R.562(E) in Gazette of India dated 28<sup>th</sup> July, 2023.
- (2) The Indian Police Service (Probationers' Final Examination) Rules, 2023 published in Notification No. G.S.R.377(E) in Gazette of India dated 19<sup>th</sup> May, 2023.
- (3) The Indian Police Service (Fixation of cadre Strength) Second Amendment Regulations, 2023 published in Notification No. G.S.R.555(E) in Gazette of India dated 26<sup>th</sup> July, 2023.
- (4) The Indian Police Service (Pay) Second Rules, 2023 published in Notification No. G.S.R.556(E) in Gazette of India dated 26<sup>th</sup> July, 2023.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table a copy of the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Amendment) Order, 2023 (Hindi and English versions) published in Notification No. S.O.2423(E) in Gazette of India dated 2<sup>nd</sup> June, 2023, under sub-section (6) Section 3 of the Essential Commodities Act, 1955.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 36 of the Land Ports Authority of India Act, 2010:-

- (1) S.O.2409(E) published in Gazette of India dated 2<sup>nd</sup> June, 2023, suppressing the Notification No. S.O.329(E) dated 24<sup>th</sup> February, 2012.
- (2) S.O.2410(E) published in Gazette of India dated 2<sup>nd</sup> June, 2023, notifying the Land Port at Rupaidiha, located in Tehsil Nanpara, District Bahraich, Uttar Pradesh, India, Pin Code-271881 as "integrated Check Post".
- (3) S.O.2695(E) published in Gazette of India dated 20<sup>th</sup> June, 2023, notifying the Land Port at Suttarkandi, located in Tehsil Karimganj, District Karimganj, Assam, India, Pin Code-788712 as integrated check post.
- (4) S.O.2696(E) and S.O.2697(E) published in Gazette of India dated 20<sup>th</sup> June, 2023, notifying the Land Port at Sabroom, located in Tehsil Sabroom, District South Tripura, Tripura, India, Pin Code-799145 as integrated check post.
- (5) S.O.2698(E) published in Gazette of India dated 20<sup>th</sup> June, 2023, notifying the Land Port at Raxaul, located in Tehsil Raxaul, District East Champaran, Bihar, India, Pin Code-845305 as integrated check post.
- (6) S.O.2699(E) published in Gazette of India dated 20<sup>th</sup> June, 2023, notifying the Land Port at Petrapole, located in Tehsil Petrapole, District 24 Parganas, West Bengal, India, Pin Code-743405 as integrated check post.
- (7) S.O.2700(E) published in Gazette of India dated 20<sup>th</sup> June, 2023, notifying the Land Port at Jogbani, located in Tehsil Forbesganj, District Araria, Bihar, India, Pin Code-854238 as integrated check post.
- (8) S.O.2701(E) published in Gazette of India dated 20<sup>th</sup> June, 2023,



notifying the Land Port at Moreh, located in Tehsil Moreh, District Tengnoupal, Manipur, India, Pin Code-795131 as integrated check post.

- (9) S.O.2702(E) published in Gazette of India dated 20<sup>th</sup> June, 2023, notifying the Land Port at Dera Baba Nanak, located in Tehsil Dera Baba Nanak, District Gurdaspur, Punjab, India, Pin Code-143604 as integrated check post.
- (10) S.O.2703(E) published in Gazette of India dated 20<sup>th</sup> June, 2023, notifying the Land Port at Agartala, located in Tehsil Ramnagar, District West Tripura, Tripura, India, Pin Code-799001 as integrated check post.
- (11) S.O.2704(E) published in Gazette of India dated 20<sup>th</sup> June, 2023, notifying the Land Port at Attari, located in Tehsil Attari, District Amritsar, Punjab, India, Pin Code-143108 as integrated check post.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India – Union Government – Finance and Communication (No. 16 of 2023) (Compliance Audit) for the year ended 31<sup>st</sup> March, 2022.
- (2) Report of the Comptroller and Auditor General of India – Union Government – on Swadesh Darshan Scheme, Ministry of Tourism (No. 17 of 2023) (Performance Audit).

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985:-
- (i) The Agricultural and Processed Food Products Export Development Authority (Recruitment) Regulations, 2022

published in Notification No. F.No. APEDA/PAD/2017-18/000044 in Gazette of India dated 13<sup>th</sup> June, 2022.

- (ii) The Agricultural and Processed Food Products Export Development Authority (Recruitment) Amendment Regulations, 2022 published in Notification No. F.No. APEDA/PAD/2017-18/000044 in Gazette of India dated 23<sup>rd</sup> November, 2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 16 of the Bureau of Indian Standards Act, 2016:-

- (i) The Flame-Producing Lighters (Quality Control) Order, 2023 published in Notification No. S.O.2986(E) in Gazette of India dated 06<sup>th</sup> July, 2023.
- (ii) The Air Conditioner and its related Parts, Hermetic Compressors and Temperature Sensing Controls (Quality Control) Amendment Order, 2022 published in Notification No. S.O.5972(E) in Gazette of India dated 21<sup>st</sup> December, 2022.
- (iii) The Insulated Flask, Bottles and Containers for Domestic Use (Quality Control) Order, 2023 published in Notification No. S.O.3140(E) in Gazette of India dated 14<sup>th</sup> July, 2023.
- (iv) The Refrigerating Appliances (Quality Control) Amendment Order, 2022 published in Notification No. S.O.5850(E) in Gazette of India dated 14<sup>th</sup> December, 2022.
- (v) The Resin treated compressed wood laminated (Quality Control) Order, 2023 published in Notification No. S.O.3139(E) in Gazette of India dated 14<sup>th</sup> July, 2023.

- (vi) The Safety Glass (Quality Control) Amendment Order, 2023 published in Notification No. S.O.1431(E) in Gazette of India dated 27<sup>th</sup> March, 2023.
  - (vii) The Potable Water Bottles (Quality Control) Order, 2023 published in Notification No. S.O.2988(E) in Gazette of India dated 6<sup>th</sup> July, 2023.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (ii) and (iv) of (1) above.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table a copy of the Multi-State Co-operative Societies (Amendment) Rules, 2023, (Hindi and English versions) published in Notification No. G.S.R.591(E) in Gazette of India dated 4<sup>th</sup> August, 2023 under sub-section (3) of Section 124 of the Multi-State Co-operative Societies Act, 2002.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 74 of the Indian Post Office Act, 1898:-
- (i) The Indian Post Office (2<sup>nd</sup> Amendment) Rules, 2023 published in Notification No. G.S.R.382(E) in Gazette of India dated 23<sup>rd</sup> May, 2023.
  - (ii) The Indian Post Office (3<sup>rd</sup> Amendment) Rules, 2023 published in Notification No. G.S.R.462(E) in Gazette of India dated 28<sup>th</sup> June, 2023.
  - (iii) The Indian Post Office (Fourth Amendment) Rules, 2023 published in Notification No. G.S.R.566 (E) in Gazette of India dated 31<sup>st</sup> July, 2023.
- (2) A copy of the Telecom Regulatory Authority of India Repealing Regulations, 2023 (Hindi and English versions) published in

Notification No. RP-4/16/(24)/2021-QoS. in Gazette of India dated 25<sup>th</sup> July, 2023, under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

## **5. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) that at its sitting held on the 1<sup>st</sup> August, 2023, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member of the Rajya Sabha *vice* Shri Sukhendu Sekhar Ray, retiring from the Rajya Sabha on 18<sup>th</sup> August, 2023, to associate with the Committee on Public Accounts for the remaining period of the term of the Committee and also communicate the name of Shri Derek O'Brien who had been elected to the said Committee.
- (ii) that at its sitting held on the 8<sup>th</sup> August, 2023, Rajya Sabha agreed without any amendment to the Inter-Services Organisations (Command, Control and Discipline) Bill, 2023, as passed by Lok Sabha.
- (iii) that at its sitting held on the 8<sup>th</sup> August, 2023, Rajya Sabha agreed without any amendment to the Indian Institutes of Management (Amendment) Bill, 2023, as passed by Lok Sabha.

## **6. Reports of Committee on Petitions**

Shri Harish Dwivedi presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (i) Forty-ninth Report on the representation of Shri Umakant Mishra requesting for release of payment by Titagarh Wagons Limited.
- (ii) Fiftieth Report on the representation of Shri Gourav Kumar Soni and others alleging Securities and Exchange Board of India's (SEBI) high-handedness in refunding the money to the investors of PACL Limited.

- (iii) Fifty-first Report on the representation of Shri Phillipson regarding encroachment of Forest Land in North-Eastern States, especially in Meghalaya and Assam and other important issues related therewith.
- (iv) Fifty-second Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Thirty-second Report on the representations of S/Shri Yogendra Sharma, Rahul Singh, Yogendra Bhakta, S. Kannan, Smt. K. Manjula, and other Individuals/Associations forwarded by Members of Parliament requesting to cover the employees of Navodaya Vidyalaya Samiti/Jawahar Navodaya Vidyalaya (erstwhile Model School) who joined their services before 1 January, 2004 under the Central Civil Services (Pension) Rules, 1972.
- (v) Fifty-third Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Thirty-ninth Report on the representation of Shri Vikram regarding need for employing specialised personnel by the Oil & Natural Gas Corporation Limited (ONGC) to adhere to Environmental Laws as well as effective liaisoning with the Indian Meteorological Department (IMD)/Coast Guard.

## **7. Reports of Committee on Subordinate Legislation**

Shri Balashowry Vallabhaneni presented the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) Thirtieth Report on action Taken by the Government on the Observations/Recommendations contained in the Tenth Report (17th Lok Sabha) of the Committee on Subordinate Legislation.
- (2) Thirty-first Report on action Taken by the Government on the Observations/Recommendations contained in the Fifteenth Report (17th Lok Sabha) of the Committee on Subordinate Legislation.

### **8. Report of Standing Committee on Agriculture, Animal Husbandry and Food Processing**

Shri P.C. Gaddigoudar presented the Fifty-ninth Report (Hindi and English versions) (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23) on the Subject 'Mission for Integrated Development of Horticulture (MIDH) - An Appraisal' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

### **9. Report of Standing Committee on Consumer Affairs, Food And Public Distribution**

Smt. Locket Chatterjee presented the Thirty-second Report (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2022-2023) on the subject – 'Sugar Industry in India - A Review' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

### **10. Statements of Standing Committee on Consumer Affairs, Food and Public Distribution**

Smt. Locket Chatterjee laid on the Table the Final Action Taken Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Action Taken Reports of the Standing Committee on Consumer Affairs, Food and Public Distribution (2022-2023):-

- (1) Twenty-first Report on Action Taken by the Government on the observations/recommendations contained in the Thirteenth Report on the subject 'Procurement, Storage and Distribution of Foodgrains by Food Corporation of India' pertaining to Ministry of Consumer

Affairs, Food and Public Distribution (Department of Food and Public Distribution).

- (2) Twenty-second Report on Action Taken by the Government on the observations/recommendations contained in the Eighteenth Report on Demands for Grants (2022-23) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (3) Twenty-third Report on Action Taken by the Government on the observations/recommendations contained in the Nineteenth Report on Demands for Grants (2022-23) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (4) Twenty-sixth Report on Action Taken by the Government on the observations/recommendations contained in the Twentieth Report on the subject 'Quality Control Cells(QCCs)' pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

### **11. Report of Standing Committee on Water Resources**

Shri Parbatbhai Savabhai Patel presented the Twenty-fourth Report (Hindi and English versions) on Action Taken by the Government on the Observations/Recommendations contained in the Twentieth Report on 'Demands for Grants (2023-24)' of the Ministry of Jal Shakti - Department of Water Resources, River Development & Ganga Rejuvenation.

### **12. Statement of Standing Committee on Water Resources**

Shri Parbatbhai Savabhai Patel laid the Statement (Hindi and English versions) showing Further Action Taken by Government on the Nineteenth Report on Action Taken on Observations/Recommendations contained in the Sixteenth Report (17th Lok Sabha) on 'Demands for Grants (2022-23)'

of the Ministry of Jal Shakti – Department of Drinking Water and Sanitation.

### **13. Reports of Standing Committee on Chemicals and Fertilizers**

Dr. Shashi Tharoor presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2022-23):-

- (i) Forty-third Report on the subject 'Planning for Fertilizers production and Import Policy on fertilizers including GST and import duty thereon' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
- (ii) Forty-fourth Report on the subject 'Fertilizer Subsidy Policy and Pricing matters including need to continue Urea Subsidy Scheme' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

### **12.06 P.M.**

#### **14. Statements by Ministers**

- (1) The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) made a statement regarding the status of implementation of the recommendations contained in the 54th Report of the Standing Committee on Finance on Demands for Grants (2023-2024) pertaining to the Departments of Economic Affairs, Expenditure, Financial Services, Public Enterprises and Investment & Public Asset Management, Ministry of Finance.
- (2) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public



Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) made the following statements regarding:-

- (i) the status of implementation of the recommendations contained in the 336th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Action Taken by the Government on the recommendations/observations contained in the 328th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.
  - (ii) the status of implementation of the recommendations contained in the 355th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Action Taken by the Government on the recommendations/observations contained in the 345th Report of the Committee on Demands for Grants (2021-2022) pertaining to the Department of Space.
  - (iii) the status of implementation of the recommendations contained in the 370th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Action Taken by the Government on the recommendations/observations contained in the 362nd Report of the Committee on Demands for Grants (2022-2023) pertaining to the Department of Space.
- (3) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) made a statement regarding the status of implementation of the recommendations contained in

the 24th Report of the Standing Committee on Consumer Affairs, Food and Public Distribution on Demands for Grants (2023-24) pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

(4) The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) made the following statements regarding:-

(i) the status of implementation of the recommendations contained in the 171st Report of the Standing Committee on Commerce on 'Issues Affecting the Indian Tea Industry especially in Darjeeling Region' pertaining to the Ministry of Commerce and Industry.

(ii) the status of implementation of the recommendations/ observations contained in the 174th Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations/observations contained in the 167th Report of the Committee on Demands for Grants (2022-2023) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.

## **12.09 P.M.**

### **15. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:

1. Shri Mohanbhai Kalyanji Kundariya regarding setting up of dedicated MSME Bhawan in Rajkot, Gujarat.
2. Shri Jayant Sinha regarding need to accelerate the implementation of Jal Jeevan Mission in Jharkhand.
3. Smt. Queen Oja regarding need to set up Counselling Centre and Mental Wellness Centre in Guwahati Parliamentary Constituency.
4. Dr. Ramapati Ram Tripathi regarding need to set up a Vegetable

Procurement Centre and provide railway facility for transportation of vegetables in Deoria Parliamentary Constituency.

5. Shri Subhash Chandra Baheria regarding removal of QCO BIS Certification on Cotton bales.
6. Shri Parbatbhai Savabhai Patel regarding need to provide stoppage of trains running on Palanpur – Gandhidham Railway Section at Bhabhar Railway Station.
7. Smt. Rama Devi regarding need to increase the honorarium of ASHA workers in Bihar.
8. Dr. Dhal Singh Bisen regarding need to implement Uniform Civil Code in the Country.
9. Shri Mansukhbhai Dhanjibhai Vasava regarding problem faced by people due to frequent leakage of poisonous gas from chemical factories set up in Bharuch Parliamentary Constituency.
10. Shri Sanjay Seth regarding need to take stringent action against stone-pelters.
11. Shri Naranbhai Bhikhabhai Kachhadiya regarding need to open Kendriya Vidyalaya in Amreli.
12. Shri Mukesh Rajput regarding need to open a Sainik School in Farrukhabad Parliamentary Constituency.
13. Shri Suresh Pujari regarding need to ensure transfer of funds to bank accounts of beneficiaries under PM Awas Yojana in Bargarh Parliamentary Constituency.
14. Shri L.S. Tejasvi Surya regarding need to regulate sale and purchase of Jan Aushadi medicines through online platform.
15. Shri Akshaibar Lal regarding need to resume the operation of train Nos. 14213/14214 running between Bhabhar and Banaras.
16. Smt. Riti Pathak regarding correction of Sidhi- Singrauli Section of NH No. 39.
17. Shri Suresh Kodikunnil regarding grant of permission for immediate functioning of Kendriya Vidyalaya, Kottarakkara.
18. Shri S. Jagathrakshankan regarding problems faced by the weaving industry in Tamil Nadu.
19. Smt. Pratima Mondal regarding a policy for recycling of waste tyers.

20. Shri N. Reddeppa regarding need to strengthen extradition treaties with other countries to bring to book fugitive economic offenders.
21. Shri Vinayak Bhaurao Raut regarding need to investigate the issue of bogus GST notices in Ratnagiri – Sindhudurg Parliamentary Constituency.
22. Shri Chandra Sekhar Sahu regarding grant of incentives to the energy sector in Odisha.
23. Smt. Sangeeta Azad regarding need to declare Azamgah district in Uttar Pradesh as drought-hit and redress the grievances of farmers of Lalganj Parliamentary Constituency.
24. Shri Srinivas Kesineni regarding need to complete the Storm Water Drainage Project in Vijayawada.
25. Shri Hasnain Masoodi regarding plight of daily wage workers in Jammu & Kashmir.
26. Shri Hanuman Beniwal regarding need to declare Eastern Rajasthan Canal Project as a national Project.
27. Ms. Agatha K. Sangma regarding need to take strong action for crime against women and children.

## **12.09 P.M.**

### **16. Motion of No-Confidence in the Council of Ministers**

Time Allotted: 12 Hrs.

Time Taken: 12 Hrs. 50 Mts.

Further discussion on the following motion moved by Shri Gaurav Gogoi on the 8<sup>th</sup> August, 2023 was resumed:-

“That this House expresses its want of confidence in the Council of Ministers”.

The following members took part in the debate:-

1. Shri Rahul Gandhi
2. \*Smt. Smriti Zubin Irani (intervened)
3. Shri P.V. Midhun Reddy
4. Shri Rajiv Ranjan Singh *alias* Lalan Singh

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\* Minister of Women and Child Development; and Minister of Minority Affairs

5. Shri Ram Kripal Yadav
6. Dr. Kakoli Ghosh Dastidar
7. Smt. Kanimozhi Karunanidhi
8. Shri Nama Nageswara Rao
9. Shri K. Subbarayan
10. Smt. Harsimrat Kaur Badal
11. Dr. Heena Vijaykumar Gavit
12. Dr. Farooq Abdullah
13. \*\*Smt. Anupriya Patel (intervened)
14. Shri E.T. Mohammed Basheer
15. Shri Anumula Revanth Reddy
16. #Shri Amit Shah (intervened)

The discussion was not concluded.

Thereafter, on a request made by #Shri Amit Shah, the Speaker, on behalf of the House, made a resolution<sup>§</sup> on maintaining peace among the communities in Manipur.

### **07.10 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 10<sup>th</sup> August, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*\* Minister of State in the Ministry of Commerce and Industry

# Minister of Home Affairs; and Minister of Cooperation

§ Original in Hindi. For details, please see the debates of the day.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 10, 2023/Sravana 19, 1945 (Saka)

No. 246

**11.00 A.M.**

### 1. Obituary References

The Speaker made references to the passing away of Shri Kalyan Jain, Member of the Sixth Lok Sabha; Shri Bapusaheb Parulekar, Member of the Sixth and Seventh Lok Sabhas; Shri Vakkom Purushottaman, Member of the Eighth and Ninth Lok Sabhas; Shri Janardan Prasad Misra, Member of the Tenth and Twelfth Lok Sabhas; and Shri Ram Singh Yadav, Member of the Seventh and Eighth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**11.05 A.M.**

### 2. Starred Questions

Starred Question No. 301 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.18 A.M.  
and re-assembled at 12.00 Noon)*

Reply to Starred Question Nos. 302–320 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

**12.00 Noon****4. Papers laid on the Table**

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation [General (Retd.) V. K. Singh] laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O.3177(E) published in Gazette of India dated 14<sup>th</sup> July, 2023 notifying user fee for the project of two lane with paved shoulder of Pandharpur-Mangalwaedha – Marwade – Umadi section of NH-561A in the State of Maharashtra.
  - (ii) S.O.3178(E) published in Gazette of India dated 17<sup>th</sup> July, 2023 notifying user fee for the project of 2LPS/4 lane of Kusumba to Malegaon Section of NH-160 in the State of Maharashtra.
  - (iii) S.O.3183(E) published in Gazette of India dated 17<sup>th</sup> July, 2023 notifying user fee for the project of 2LPS/4 lane of Sarad-Vani-Pimpalgaon Section of NH-953 in the State of Maharashtra.
  - (iv) S.O.3270(E) published in Gazette of India dated 21<sup>st</sup> July, 2023 notifying user fee for the project of two lane with paved shoulder from Mangalore –Thiruvannamalai of NH-75 (Old NH-234) in the State of Andhra Pradesh.
  - (v) S.O.3271(E) published in Gazette of India dated 21<sup>st</sup> July, 2023 notifying user fee for the project of 2LPS/4 lane of Talegaon to Gonapur of NH-347A in the State of Maharashtra.

- (vi) S.O.3272(E) published in Gazette of India dated 21<sup>st</sup> July, 2023 notifying user fee for the project of four and more lane of Kandla to Mudra section of NH-41 in the State of Gujarat.
  - (vii) S.O.3273(E) published in Gazette of India dated 21<sup>st</sup> July, 2023 notifying user fee for the project of Four lane of Lalitpur-Sagar-Lakhnadon Section of NH-44 (Old NH-26) in the State of Uttar Pradesh.
  - (viii) S.O.3275(E) published in Gazette of India dated 21<sup>st</sup> July, 2023 notifying user fee for the project of Eight lane access controlled Greenfield Delhi-Vadodara Expressway NE-4 in the State of Rajasthan on EPC mode under Bharatmala Pariyojna.
  - (ix) S.O.3276(E) published in Gazette of India dated 21<sup>st</sup> July, 2023 notifying user fee for the project of Four and more lane of Meerut to Haryana/UP Border Section of NH-709A in the State of Uttar Pradesh.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
- (i) The Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Amendment Rules, 2023, published in Notification No. G.S.R.531(E) in Gazette of India dated 24<sup>th</sup> July, 2023.
  - (ii) The Aircraft (Demolition of Obstructions caused by Buildings and Trees etc.) (Amendment) Rules, 2023, published in Notification No. G.S.R.291(E) in Gazette of India dated 13<sup>th</sup> April, 2023, together with an explanatory note.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 8A of the Carriage by



Air Act, 1972:-

- (i) S.O.3129(E) published in Gazette of India dated 29<sup>th</sup> August, 2019, directing that with effect from the date of publication of this notification in the Official Gazette, the provisions of sub-sections (1) and (4) of Section 4A and Section 5 of the said Act and the rules contained in the Third Schedule of the Carriage by Air Act, 1972 shall apply to all carriage by air not being international carriage by air as defined in the said Third Schedule, subject to the exceptions, adaptations and modifications, mentioned therein, together with an explanatory note.
  - (ii) S.O.2159(E) published in Gazette of India dated 21<sup>st</sup> June, 2016, making certain amendments to the Third Schedule to the Carriage by Air Act, 1972, mentioned therein, with effect from the date of publication of this notification in the Official Gazette, together with an explanatory note.
  - (iii) S.O.987(E) published in Gazette of India dated 5<sup>th</sup> March, 2020, making certain amendments to the Third Schedule to the Carriage by Air Act, 1972, mentioned therein, with effect from the date of publication of this notification in the Official Gazette, together with an explanatory note.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
  - (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government (Commercial) on Toll Operations of National Highways Authority of India in Southern India, Ministry of Road Transport

and Highways (No. 7 of 2023) (Compliance Audit), under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-
  - (i) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Self-ballasted LED lamps), Regulations, 2023 published in Notification No. BEE/S&L/LED/52/2023 in Gazette of India dated 23<sup>rd</sup> June, 2023.
  - (ii) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Tubular Fluorescent Lamps), (Regulations), 2023, published in Notification No. BEE/S&L/TFL/22-23 in Gazette of India dated 22<sup>nd</sup> June, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
  - (i) The Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023 published in Notification No. F.No. L-1/261/2021/CERC. in Gazette of India dated 6<sup>th</sup> April, 2023.
  - (ii) The Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023 published in Notification No. CEA-PS-16/1/2021-CEI Division in

Gazette of India dated 12<sup>th</sup> June, 2023.

- (iii) The Electricity (Second Amendment) Rules, 2023 published in Notification No. G.S.R.558(E) in Gazette of India dated 26<sup>th</sup> July, 2023.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India – Union Government – on Implementation of Phase-I of Bharatmala Pariyojana, Ministry of Road Transport and Highways (No. 19 of 2023) (Performance Audit).
- (2) Report of the Comptroller and Auditor General of India – Union Government (Civil) – on Regional Connectivity Scheme-UDAN (Ude Desh Ka Aam Naagrik), Ministry of Civil Aviation (No. 22 of 2023) (Compliance Audit).
- (3) Report of the Comptroller and Auditor General of India – Union Government – (Public Sector Undertakings – Ministry of Defence) (No. 18 of 2023) for the year ended March 2020.
- (4) Report of the Comptroller and Auditor General of India – Union Government – Accounts of the Union Government (No. 21 of 2023) (Financial Audit) for the year 2021-2022.
- (5) Report of the Comptroller and Auditor General of India – Union Government (Defence Services) – on Management of Infrastructure and Facilities Projects in DRDO, Defence Research and Development Organisation (No. 23 of 2023) (Performance Audit).

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment

(Shri Rameswar Teli) laid on the Table:-

- (1) A copy of the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Petroleum Refineries and Gas Processing Plants) Regulations, 2023 (Hindi and English versions) published in Notification No. F.No. PNGRB/Tech/8-T4SR&GP/(1)/ 2023 (P-4247) in Gazette of India dated 29<sup>th</sup> March, 2023, under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2021-2022.
  - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 27 of the Delhi Urban Art Commission Act, 1973:-
  - (i) The Delhi Urban Art Commission Employees Contributory Provident Fund (Amendment) Regulations, 1986 published in Notification No. 1(1)/76-DUAC in

Gazette of India dated 19<sup>th</sup> July, 1986.

- (ii) The Delhi Urban Art Commission, Senior Personal Assistant (Recruitment) (Amendment) Regulations, 1989 published in Notification No. 3(8)/86-DUAC in Gazette of India dated 15<sup>th</sup> April, 1989.
- (iii) The Delhi Urban Art Commission (Ministerial and non-Ministerial posts) Recruitment (Amendment) Regulations, 1989 published in Notification No. 3(8)/86-DUAC in Gazette of India dated 15<sup>th</sup> April, 1989.
- (iv) Delhi Urban Art Commission Assistant Secretary (Technical) Recruitment Regulations, 1991 published in Notification No. 3(8)/90-DUAC in Gazette of India dated 3<sup>rd</sup> August, 1991.
- (v) The Delhi Urban Art Commission (Terms and Condition of Service) Regulations, 1993 published in Notification No. 1(1)/87-DUAC in Gazette of India dated 23<sup>rd</sup> October, 1993.
- (vi) The Delhi Urban Art Commission (Ministerial and non-Ministerial posts) Recruitment (Amendment) Regulations, 1993 published in Notification No. 3(8)/86-DUAC in Gazette of India dated 23<sup>rd</sup> October, 1993.
- (vii) The Delhi Urban Art Commission (Terms and Conditions of Service) (Amendment) Regulations, 1998 published in Notification No. 1(1)/87-DUAC in Gazette of India dated 14<sup>th</sup> March, 1998.
- (viii) The Delhi Urban Art Commission (Terms and Condition of Service) (Amendment) Regulations 2013 published in Notification No. 1(1)/87-DUAC in weekly Gazette of India dated 16<sup>th</sup> August, 2013.
- (ix) The Delhi Urban Art Commission Employee's (Group

Pension Scheme) Regulations 2020 published in Notification No. 9(2)/2019-DUAC in weekly Gazette of India dated 3<sup>rd</sup> April, 2020.

(x) The Delhi Urban Art Commission Employee's Provident Fund Regulations, 2020 published in Notification No. 9(1)/2020-DUAC in weekly Gazette of India dated 3<sup>rd</sup> April, 2020.

(2) Ten statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of Ayush (Dr. Munjapara Mahendrabhai) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2021-2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2021-2022.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the National Commission for Homoeopathy (Submission of List of the Homoeopathy Practitioners) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.561(E) in Gazette of India dated 27<sup>th</sup> July, 2023 under Section 56 of the National Commission for Homoeopathy Act, 2020.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Indian System of Medicine, New Delhi, for the year 2021-2022, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Indian System of Medicine, New Delhi, for the year 2021-2022.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

## **5. Reports of Committee on Estimates**

Dr. Sanjay Jaiswal presented the following Reports (Hindi and English versions) of the Committee on Estimates (2023-24):-

- (i) Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 15th Report (17th Lok Sabha) on the subject 'Requirement of Human Capital & Physical Infrastructure to meet the growth of Civil Aviation Sector in India and Development of Airports in various parts of the Country' pertaining to the Ministry of Civil Aviation.
- (ii) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their

18th Report (17th Lok Sabha) on the subject 'Estimates and Policy Aspects of the Ministry of Development of North Eastern Region' pertaining to the Ministry of Development of North Eastern Region.

- (iii) Thirtieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 19th Report (17th Lok Sabha) on the subject 'Review of role and performance of DISHA Committee in various Schemes' pertaining to the Ministry of Rural Development.

## **6. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 8<sup>th</sup> August, 2023, Rajya Sabha agreed without any amendment to the National Dental Commission Bill, 2023, as passed by Lok Sabha.
- (ii) That at its sitting held on the 8<sup>th</sup> August, 2023, Rajya Sabha agreed without any amendment to the National Nursing and Midwifery Commission Bill, 2023, as passed by Lok Sabha.
- (iii) That at its sitting held on the 9<sup>th</sup> August, 2023, Rajya Sabha agreed without any amendment to the Constitution (Schedule Castes) Order (Amendment) Bill, 2023, as passed by Lok Sabha.
- (iv) That at its sitting held on the 9<sup>th</sup> August, 2023, Rajya Sabha agreed without any amendment to the Anusandhan National Research Foundation Bill, 2023, as passed by Lok Sabha.
- (v) That at its sitting held on the 9<sup>th</sup> August, 2023, Rajya Sabha agreed without any amendment to the Coastal Aquaculture Authority (Amendment) Bill, 2023, as passed by Lok Sabha.
- (vi) That at its sitting held on the 3<sup>rd</sup> August, 2023, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect two members of the Rajya Sabha to the Joint Committee on Offices of



Profit in the vacancies caused due to passing away of Shri Hardwar Dubey and retirement of Ms. Dola Sen from the Rajya Sabha and also communicated the name of Ms. Kavita Patidar and Dr. Kanimozhi NVN Somu, members, Rajya Sabha who have been duly elected to the said Committee.

## **7. Statements of Committee on Estimates**

Dr. Sanjay Jaiswal laid the following Statements (Hindi and English versions) of the Committee on Estimates (2023-24):-

- (i) Statement showing final Action Taken by the Government on the recommendations contained in Chapter I and V of the fourteenth Report (16<sup>th</sup> Lok Sabha) of the Committee on Estimates on Action Taken by the Government on the recommendations contained in their Fifth Report (16<sup>th</sup> Lok Sabha) on the subject 'Regulatory mechanism of protection of interests of the depositors of Non-Banking Financial Companies (NBFC)- An Overview' pertaining to the Ministry of Finance (Department of Financial Services).
- (ii) Statement showing final Action Taken by the Government on the recommendations contained in Chapter I and V of the Sixth Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates on Action Taken by the Government on the recommendations contained in their Twenty-first Report (16<sup>th</sup> Lok Sabha) on the subject 'Structural Changes in Union Budget' pertaining to the Ministry of Finance (Department of Economic Affairs).

## **8. Reports of Public Accounts Committee**

Dr. Satya Pal Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2023-24):-

- (i) Sixty-ninth Report on 'Issues relating to Accounting of Cess/Levies'.

- (ii) Seventieth Report on 'Failure to Implement Ministry of Railway's orders resulted in Damage to Railway Cables: South Eastern Railway and West Central Railway'.
- (iii) Seventy-first Report on 'Implementation of USOF project (Phase 1) to provide mobile services in areas affected by Left Wing Extremism'.
- (iv) Seventy-second Report on 'Irregularities in Awarding of Major Works of SEEPZ, SEZ Authority, Mumbai'.
- (v) Seventy-third Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 106<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) on 'Improper Management of Defence Land'.

## **9. Report of Committee on Absence of Members from the sittings of the House**

Shri Ramshiromani Verma presented the Eleventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

## **10. Reports of Committee on Papers Laid on the Table**

Shri Girish Chandra presented the following Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2022-23):

- (i) One hundred and Forty-ninth Report on the delay in laying of the Annual Reports and Audited Accounts of the Government E-Marketplace, New Delhi under the administrative control of the Ministry of Commerce & Industry (Department of Commerce).
- (ii) One hundred and fiftieth Report on the delay in laying of the Annual Reports and Audited Accounts of the Wildlife Institute of India, Dehradun under the administrative control of the Ministry of Environment, Forest and Climate Change.
- (iii) One hundred and Fifty-first Report on the delay in laying of the Annual Reports and Audited Accounts of the Coastal Aquaculture

Authority, Chennai under the administrative control of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).

### **11. Report of the Joint Committee on Offices of Profit**

Dr. Satya Pal Singh presented the Tenth Report (Hindi and English versions) of the Joint Committee on Offices of Profit (Seventeenth Lok Sabha) regarding 'examination of election of one Member of Rajya Sabha to the Central Advisory Board on Disability constituted under the Rights of Persons with Disabilities Act, 2016'.

### **12. Report of Committee on Empowerment of Women**

Dr. Heena Vijaykumar Gavit presented the Eighth Report (Hindi and English versions) of the Committee on Empowerment of Women (2022-23) on the subject 'Working of National Commission for Women and State Commissions for Women'.

### **13. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing**

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23):-

- (i) 60th Report on Action Taken by the Government on the Observations/Recommendations contained in the 51st Report of the Committee on 'Demands for Grants (2023-24)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (ii) 61st Report on Action Taken by the Government on the Observations/Recommendations contained in the 52nd Report of the Committee on 'Demands for Grants (2023-24)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

- (iii) 62nd Report on Action Taken by the Government on the Observations/Recommendations contained in the 53rd Report of the Committee on 'Demands for Grants (2023-24)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (iv) 63rd Report on Action Taken by the Government on the Observations/Recommendations contained in the 54th Report of the Committee on 'Demands for Grants (2023-24)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (v) 64th Report on Action Taken by the Government on the Observations/Recommendations contained in the 55th Report of the Committee on 'Demands for Grants (2023-24)' pertaining to the Ministry of Food Processing Industries.
- (vi) 65th Report on Action Taken by the Government on the Observations/Recommendations contained in the 56th Report of the Committee on 'Demands for Grants (2023-24)' pertaining to the Ministry of Cooperation.

#### **14. Statements of Standing Committee on Agriculture, Animal Husbandry and Food Processing**

Shri P.C. Gaddigoudar laid the Statements (Hindi and English versions) showing further action taken by the Government on the following reports:-

- (i) 43<sup>rd</sup> Report on action taken by the Government on the observations/recommendations contained in the 29<sup>th</sup> Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture (2020-21) on the Subject 'Pradhan Mantri Fasal Bima Yojana - An Evaluation' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

- (ii) 44<sup>th</sup> Report on action taken by the Government on the observations/recommendations contained in the 41<sup>st</sup> Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2021-22) on 'Demands for Grants (2022-23)' pertaining to the Ministry of Food Processing Industries.
- (iii) 46<sup>th</sup> Report on action taken by the Government on the observations/recommendations contained in the 37<sup>th</sup> Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2021-22) on 'Demands for Grants (2022-23)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (iv) 47<sup>th</sup> Report on action taken by the Government on the observations/recommendations contained in the 38<sup>th</sup> Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2021-22) on 'Demands for Grants (2022-23)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (v) 48<sup>th</sup> Report on the action taken by the Government on the observations/recommendations contained in the 39<sup>th</sup> Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2021-22) on 'Demands for Grants (2022-23)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (vi) 49<sup>th</sup> Report on the action taken by the Government on the observations/recommendations contained in the 40<sup>th</sup> Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2021-22) on 'Demands for Grants (2022-23)' pertaining to the Ministry of

Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

### **15. Reports of Standing Committee on Communications and Information Technology**

Dr. Nishikant Dubey presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2022-23):-

- (i) Forty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-third Report on 'Demands for Grants (2023-24)' relating to the Ministry of Communications (Department of Telecommunications).
- (ii) Fiftieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-sixth Report on 'Demands for Grants (2023-24)' relating to the Ministry of Information and Broadcasting.
- (iii) Fifty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-fourth Report on 'Demands for Grants (2023-24)' relating to the Ministry of Communications (Department of Posts).

### **16. Reports of Standing Committee on Defence**

Shri Annasaheb Shankar Jolle presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:

- (i) Fortieth Report of the Standing Committee on Defence (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report (17<sup>th</sup> Lok Sabha) of Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2022-23 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public

Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22)'.  
(ii) Forty-first Report of the Standing Committee on Defence (17<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-first Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on the subject 'Assessment of Welfare Measures available to war widows/Families in Armed Forces'.

### **17. Statement of Standing Committee on Petroleum and Natural Gas**

Shri Ramesh Bidhuri laid the Statement (Hindi and English versions) showing Action Taken by the Government on the recommendations/observations contained in the 16<sup>th</sup> Report (Seventeenth Lok Sabha) of the Committee on Petroleum and Natural Gas (2022-23) on action taken by the Government on the observations/recommendations contained in the 13<sup>th</sup> Report (Seventeenth Lok Sabha) of the Committee on 'Safety and Security of Oil Installations of Public Sector Oil Companies with Specific Reference to Western Offshore Mishap during Cyclone Tauktae'.

### **18. Reports of Standing Committee on Commerce**

Shri Arvind Dharmapuri laid the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (i) 181<sup>st</sup> Report on 'Development of Trade and Industries in North Eastern Region'.
- (ii) 182<sup>nd</sup> Report on 'Ecosystem of Startups to benefit India'.

### **19. Reports of Standing Committee on Science and Technology, Environment, Forests and Climate Change**

Shri Dhal Singh Bisen laid the 380th, 381st, 382nd, 383rd, 384th, 385th and 386th Reports (Hindi and English versions) on Action Taken by the Government on the recommendations/observations contained in the

373<sup>rd</sup> to 379<sup>th</sup> Reports of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on the Demands for Grants (2023-24) of the Ministries/Departments of Atomic Energy; Biotechnology; Scientific and Industrial Research; Science & Technology; Space; Environment, Forest and Climate Change and Earth Sciences, respectively.

## **20. Reports of Standing Committee on Transport, Tourism and Culture**

Shri Bharat Ram Margani laid the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Fifty-second Report on the subject 'Functioning of Major Ports in the Country'.
- (2) Three Hundred Fifty-third Report on the subject 'Issue of Fixing of Airfares'.
- (3) Three Hundred Fifty-fourth Report on the subject 'Construction of Road-Over-Bridges (ROBs), Road-Under-Bridges (RUBs), Service Roads and Review of Road Survey Guidelines etc'.

**12.10 P.M.**

## **21. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:

1. Shri P.P. Chaudhary regarding setting up of OXY-Zone in Pali Parliamentary Constituency.
2. Dr. Sanjay Jaiswal regarding rejuvenation of Chandrawat river in Paschim Champaran Parliamentary Constituency.
3. Dr. Jayanta Kumar Roy regarding need to curb alleged illegal sand mining in northern region of West Bengal.



4. Shri Anurag Sharma regarding need to set up childcare institution under Mission Vatsalya Scheme in Jhansi and Lalitpur districts.
5. Shri Narendra Kumar regarding need to run Sainik Express with 24 coaches from Sarai Rohilla Railway Station.
6. Smt. Raksha Nikhil Khadse regarding need to review the office memorandum of NIFT requiring scrutiny of documents of employees having degree from private institute.
7. Shri Nayab Singh regarding problem of water-logging in underpasses on N.H. No. 44 in Shahabad in Kurukshetra Parliamentary Constituency.
8. Sadhvi Pragya Singh Thakur regarding need to set up street lights in Bhopal Parliamentary Constituency.
9. Shri Vivek Narayan Shejwalkar regarding status of ongoing road projects in Gwalior Parliamentary Constituency.
10. Shri Jagdambika Pal regarding establishment of National Rural Bank of India in the country.
11. Shir Nihal Chand Chauhan regarding inclusion of all reservation related laws in the Ninth Schedule to the Constitution.
12. Shri Bhagirath Chowdhary regarding need to construct an under pass and foot-over bridge in Ajmer.
13. Shri Ravi Kishan regarding need to set up an Indian Institute of Management in Gorakhpur, Uttar Pradesh.
14. Shri Ramesh Bidhuri regarding stray dogs menace in Delhi.
15. Shri (Adv.) Adoor Prakash regarding inclusion of Type-I Diabetes under Insurance coverage.
16. Shri T.N. Prathapan regarding need to prevent coastal erosion in Kerala.
17. Shri Su. Thirunavukkarasar regarding closure of Royapuram Railway Printing Press, Chennai.

18. Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding choice of language option for users on Government websites.
19. Shri Vallabbhaneni Balashowry regarding need to introduce new domestic and international flights from Vijayawada International Airport.
20. Dr. Shrikant Eknath Shinde regarding need to rename 'Shivaji Bridge Railway Station' and 'Shivaji Stadium Metro Station' in Delhi as 'Chhatrapati Shivaji Maharaj Bridge Railway Station' and 'Chhatrapati Shivaji Maharaj Metro Station' respectively.
21. Shri Dileshwar Kamait regarding need to include Bania and Vaish castes in the Central list of OBCs.
22. Shri Bhartruhari Mahtab regarding need to restore the earlier shining pattern of eight Centrally Sponsored Schemes.
23. Shri Manne Srinivas Reddy regarding need to provide financial assistance to farmers in Telangana affected due to floods.
24. Shri M. Selvaraj regarding implementation of M.S. Swaminathan Commission Report.

### **12.12 P.M.**

### **22. Motion of No-Confidence in the Council of Ministers**

Time Allotted: 12 Hrs.  
Time Taken: 19 Hrs. 59 Mts.

Further discussion on the following motion moved by Shri Gaurav Gogoi on the 8<sup>th</sup> August, 2023 was resumed:-

“That this House expresses its want of confidence in the Council of Ministers”.

The following members took part in the debate:-

1. \* Smt. Nirmala Sitharaman (intervened)
2. Smt. Rajashree Mallick
3. Sh. Asaduddin Owaisi

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\* Minister of Finance; and Minister of Corporate Affairs

4. Shri Prince Raj
5. Shri Hanuman Beniwal
6. Ms. Mahua Moitra
7. Shri Rahul Ramesh Shewale
8. Dr. Mohammad Jawed
9. Shri Hibi Eden
10. Dr. Amol Ramsing Kolhe
11. Shri Chirag Kumar Paswan
12. Ms. Locket Chatterjee
13. Shri Adhir Ranjan Chowdhury
14. \*\*Shri Jyotiraditya M. Scindia (intervened)
15. Shri Vijay Kumar Hansdak
16. Shri Naba Kumar Sarania
17. Col.Rajyavardhan Rathore
18. Shri Thomas Chazhikadan
19. Shri Vijay Baghel
20. Shri Kotha Prabhakar Reddy
21. Dr. Dnv Senthilkumar. S.
22. Shri Bandi Sanjay Kumar
23. Shri Giridhari Yadav
24. Maulana Badruddin Ajmal
25. Dr. Rajdeep Roy
26. #Shri Narendra Modi

On the motion, the House had a voice vote.

The motion was negatived.

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\*\* Minister of Civil Aviation; and Minister of Steel

# Hon'ble Prime Minister

**07.24 P.M.**

**23. Suspension of a Member from the service of the House**

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) moved the following motion:-

“That this House having taken serious note of the gross, deliberate and repeated misconduct of Shri Adhir Ranjan Chowdhury in utter disregard to the House and authority of the Chair, resolve that the matter of the misconduct of Shri Adhir Ranjan Chowdhury be referred to Committee of Privileges of the House for further investigation and report to the House and Shri Adhir Ranjan Chowdhury be suspended from the service of the House till the Committee of Privileges submits its report”.

The motion was put to vote and adopted.

**07.25 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Friday, the 11<sup>th</sup> August, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 11, 2023/Sravana 20, 1945 (Saka)

No. 247

**11.00 A.M.**

### 1. Starred Questions

Starred Question No. 321 was taken up. Reply to Starred Question No. 321 was laid on the table.

*(Due to interruptions, Lok Sabha adjourned at 11.01 A.M.  
and re-assembled at 12.00 Noon)*

Reply to Starred Question Nos. 322–340 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

**12.00 Noon**

### 3. Papers laid on the Table

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Sagarmala Development Company Limited, New Delhi,

for the year 2021-2022.

- (ii) Annual Report of the Sagarmala Development Company Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Meat and Poultry Processing Board, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act,

1986:-

- (i) The Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2023, published in Notification No. G.S.R.500(E) in Gazette of India dated 12<sup>th</sup> July, 2023.
  - (ii) E-Waste (Management) Second Amendment Rules, 2023, published in Notification No. G.S.R.534(E) in Gazette of India dated 25<sup>th</sup> July, 2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research & Training Institute, Bangalore, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research & Training Institute, Bangalore, for the year 2021-2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Chandigarh Private Security Agencies (Private Security to Cash Transportation Activities) Rules, 2020 (Hindi and English versions) published in Notification No. 282305-HIII(3)-2020/13037 in the Chandigarh Administration Gazette dated 8<sup>th</sup> December, 2020 under sub-section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
  - (i) S.O.2436(E) published in Gazette of India dated 5<sup>th</sup> June, 2023 designating the Court of Additional Sessions Judge-03, South-West District, Dwarka, Delhi, as Special Court for the purposes of the Securities and Exchange Board of India Act, 1992 and Securities Contracts (Regulation) Act, 1956, to exercise jurisdiction in the Union Territory of Delhi.
  - (ii) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/129 dated 15<sup>th</sup> May, 2023.
  - (iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/130 dated 23<sup>rd</sup> May, 2023.
  - (iv) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/131 dated 14<sup>th</sup> June, 2023.
  - (v) The Securities and Exchange Board of India (Alternative Investment Funds) (Second Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/132 dated 15<sup>th</sup> June, 2023.



- (vi) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/134 dated 27<sup>th</sup> June, 2023.
  - (vii) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Second Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/135 dated 5<sup>th</sup> July, 2023.
  - (viii) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/136 dated 3<sup>rd</sup> July, 2023.
  - (ix) The Securities and Exchange Board of India (Alternative Dispute Resolution Mechanism) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/137 dated 3<sup>rd</sup> July, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Services Tax Act, 2017:-
- (i) G.S.R.506(E) published in Gazette of India dated 17<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.699(E) dated 10<sup>th</sup> November, 2020.
  - (ii) G.S.R.507(E) published in Gazette of India dated 17<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.385(E) dated 24<sup>th</sup> May, 2023.
  - (iii) G.S.R.508(E) published in Gazette of India dated 17<sup>th</sup> July, 2023, together with an explanatory memorandum

seeking to extend the due date for furnishing FORM GSTR-3B for quarter ending June, 2023 for registered persons whose principal place of business is in the State of Manipur.

- (iv) G.S.R.509(E) published in Gazette of India dated 17<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.452(E) dated 28<sup>th</sup> June, 2019.
  - (v) G.S.R.510(E) published in Gazette of India dated 17<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.1600(E) dated 29<sup>th</sup> December, 2017.
  - (vi) G.S.R.511(E) published in Gazette of India dated 17<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.246(E) dated 31<sup>st</sup> March, 2023.
  - (vii) G.S.R.512(E) published in Gazette of India dated 17<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.249(E) dated 31<sup>st</sup> March, 2023.
  - (viii) G.S.R.513(E) published in Gazette of India dated 17<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.250(E) dated 31<sup>st</sup> March, 2023.
  - (ix) S.O.3192(E) published in Gazette of India dated 17<sup>th</sup> July, 2023, together with an explanatory memorandum making certain amendments in the Notification No. S.O.1563(E) dated 31<sup>st</sup> March, 2023.
- (3) A copy of the Draft Notification No. F.No. 3/4/2022-EM (Hindi and English versions) directing that certain provisions of the

Special Economic Zones Act, 2005, mentioned therein, shall apply with such modifications, to the financial products, financial services or Financial institutions, as the case may be, in an International Financial Services Centre under Section 31 of the International Financial Services Centres Authority Act, 2019.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Goa, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Goa, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Kerala (School Education Development Society of Kerala), Thiruvananthapuram, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Kerala (School Education Development Society of Kerala), Thiruvananthapuram, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Jharkhand

- (Jharkhand Education Project Council), Ranchi for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Jharkhand (Jharkhand Education Project Council), Ranchi for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Uttarakhand, Dehradun for the years 2020-2021 and 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Uttarakhand, Dehradun for the year 2020-2021 and 2021-2022.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Telangana, Hyderabad for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Telangana, Hyderabad for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan, Madhya

Pradesh (Rajya Shiksha Kendra), Bhopal, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Abhiyan, Madhya Pradesh (Rajya Shiksha Kendra), Bhopal, for the year 2021-2022.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-

(i) The Establishment of Medical College Regulations, (Amendment), 2022, published in Notification No. F.No. U-11022/4/2022-UGMEB in Gazette of India dated 14<sup>th</sup> December, 2022.

(ii) The Teachers Eligibility Qualifications in Medical Institutions Regulations, (Amendment), 2023, published in Notification No. C-19011/06/2022/NMC/Coord. in Gazette of India dated 3<sup>rd</sup> March, 2023.

(iii) The Registration of Medical Practitioners and Licence to Practice Medicine Regulations, 2023, published in Notification No. R/15021/04/2022-EMRB-Reg. in Gazette of India dated 12<sup>th</sup> May, 2023.

(iv) The Establishment of New Medical Institutions, Starting of New Medical Courses, Increase of Seats for Existing Courses & Assessment and Rating

Regulations, 2023, published in Notification No. M-27011/01/2023-MARB in Gazette of India dated 2<sup>nd</sup> June, 2023.

(v) The Graduate Medical Education Regulations, 2023, published in Notification No. U-14021-8-2023-UGMEB in Gazette of India dated 2<sup>nd</sup> June, 2023 together with a corrigendum thereto published in Notification No. U-14021-8-2023-UGMEB dated 19<sup>th</sup> June, 2023.

(vi) The NMC, National Exit Test Regulations, 2023 published in Notification No. F.NO. CDN-19012/15/2022/Coord.-NMC in Gazette of India dated 28<sup>th</sup> June, 2023.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (ii) of (2) above.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

#### **4. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 9<sup>th</sup> August, 2023, Rajya Sabha agreed without any amendment to the Digital Personal Data Protection Bill, 2023, as passed by Lok Sabha.
- (ii) That at its sitting held on the 10<sup>th</sup> August, 2023, Rajya Sabha agreed without any amendment to the Pharmacy (Amendment) Bill, 2023, as passed by Lok Sabha.
- (iii) That at its sitting held on the 4<sup>th</sup> August, 2023, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Other Backward Classes (OBCs) for the term of one year beginning from the date of the first sitting of the Committee and elected the following ten Members of Rajya Sabha to serve on the said Committee:-

1. Shri Abir Ranjan Biswas
2. Shrimati Geeta *alias* Chandraprabha
3. Shri Rajendra Gehlot
4. Shri Narayan Koragappa
5. Shri Manas Ranjan Mangaraj
6. Shri Shambhu Sharan Patel
7. Shri Subhas Chandra Bose Pilli
8. Shri Sakaldeep Rajbhar
9. Dr. V. Sivadasan
10. Shri Harnath Singh Yadav

#### **5. Leave of Absence from the sittings of the House**

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

1.	Shri A. H. Khan Chowdhury	10.02.2023 to 13.02.2023 and 13.03.2023 to 06.04.2023
2.	Shri Devji M. Patel	20.07.2023 to 05.08.2023
3.	Shri Sanjay Shamrao Dhotre	20.07.2023 to 11.08.2023
4.	Shri Atul Kumar Singh <i>alias</i> Atul Rai	20.07.2023 to 11.08.2023
5.	Shri Mohammad Akbar Lone	20.07.2023 to 11.08.2023
6.	Ms. Mimi Chakraborty	20.07.2023 to 11.08.2023

### **12.05 P.M.**

#### **6. Government Bills – Introduced**

*(i) The Central Goods and Services Tax (Amendment) Bill, 2023*

*(ii) The Integrated Goods and Services Tax (Amendment) Bill, 2023*

*(Due to interruptions, Lok Sabha adjourned at 12.06 P.M.  
and re-assembled at 12.30 P.M.)*

### **12.30 P.M.**

*(iii) The Bharatiya Nyaya Sanhita, 2023*

*(iv) The Bharatiya Nagrik Suraksha Sanhita, 2023*

*(v) The Bharatiya Sakshya Bill, 2023*

### **1.10 P.M.**

#### **7. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:

1. Dr. A. Chellakumar regarding fixation of MSP for mangoes.
2. Shri Hibi Eden regarding need to establish ethical guidelines and legal framework in the deployment of Artificial Intelligence.
3. Shri T.R. Paarivendhar regarding sanctioning of fly ash by NLC India Limited under CSR activities to Perambular Parliamentary Constituency for manufacturing fly ash bricks for construction of houses under PMAY-G.



4. Dr. DNV Senthil Kumar S. regarding alignment of Thoppur Ghat Stretch in Dharmapur to Salem Section of NH No. 44 in Tamil Nadu.
5. Shri Lavu Srikrishna Devarayalu regarding high price of LPG cylinder refills and promotion of other clean energy resources for cooking.
6. Shri Rahul Ramesh Shewale regarding climate change.
7. Shri Girish Chandra regarding need to remove income ceiling for SCs/STs for availing the benefits of Government Scheme.
8. Shri Prince Raj regarding steps taken to address the problem of shortage of drinking water in Samastipur and Darbhanga.

### **1.11 P.M.**

### **8. Government Bills – Passed**

Time Allotted: 1 Hr.

Time Taken: 2 Mts.

#### ***(i) The Central Goods and Services Tax (Amendment) Bill, 2023***

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

***(ii) The Integrated Goods and Services Tax (Amendment) Bill, 2023***

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

*(Due to interruptions, Lok Sabha adjourned at 1.13 P.M. and re-assembled at 1.30 P.M.)*

**1.30 P.M.**

**9. Valedictory Reference\***

The Speaker made Valedictory Reference on the conclusion of the Twelfth Session of the Seventeenth Lok Sabha.

**1.35 P.M.**

**10. National Song**

The National Song was played.

**1.36 P.M.**

*(Lok Sabha adjourned sine die at 1.36 P.M.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*Original in Hindi. For details, please see the debate of the day.